



GOVERNMENT OF MEGHALAYA

LAW DEPARTMENT

THE COLLECTION OF MEGHALAYA ACTS & ORDINANCES 2020

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GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 4th February, 2020.

No.LL(B).76/2011/23. – The Rajitlal University Act, 2011 (Act No. 1 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 31st January, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th February, 2020.

RAJITLAL UNIVERSITY ACT, 2011**AN****ACT**

to establish and incorporate a University in the State, with emphasis on providing high quality and international style of higher education in the areas of Technology, Management, Physical Sciences, Life Sciences, Paramedical Sciences, Finance and Accounting, Commerce, Education, Law, Social Science and related areas of education sponsored by RITHS Trust and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-second Year of the Republic of India as follows:

**CHAPTER 1
PRELIMINARY****Short title and
commencement.**

1. (1) This Act may be called RAJITLAL University Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise indicates:

- i. “Academic Council” means the Academic Council of the University;
- ii. “Act” means the RAJITLAL University Act, 2011;
- iii. “AICTE” means the All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;
- iv. “Annual Report” means the annual report of the university as prepared in Section 45 of the Act;
- v. “BCI” means the Bar Council of India,
- vi. “Board of Governors” means the board of governors of the University as referred to in section 21 of the Act;
- vii. “Board of Management” means the Board of Management of the University constituted in Section 22 of the Act;
- viii. “Society” means a society to be registered under the “Societies Act”.
- ix. “Chancellor” means Chancellor of the University appointed under Section 14 of the Act;
- x. “Constituent College” means a college or an Institution established and maintained by the university;
- xi. “DCI” means Dental Council of India,

- xii. "Development Fund" means the Development Fund of the University established under Section 43 of the Act;
- xiii. "Endowment Fund" means Endowment Fund of the university established under section 41 of the Act;
- xiv. "Employee" means employee appointed by the university and includes teachers and other staff of the university or of a constituent college;
- xv. "Faculty" means Faculty of the University;
- xvi. "Finance Officer" means Finance Officer of the university appointed under section 18 of the Act;
- xvii. "General Fund" means General fund of the University as referred to in Section 42 of the Act;
- xviii. "Prescribed" means prescribed by the rules, regulations or statutes under the Act;
- xix. "Official Gazette" means the Gazette of Meghalaya;
- xxii. "Principal" in relation to a constituent college, means the Head of the Constituent college and includes, where there is no Principal, the Vice principal or any other person for the time being appointed to act as Principal;
- xxiii. "Regional Centre" means a centre established or maintained by the University for the purpose of coordinating and supervising the work of Students and for rendering any other assistance including training, Conducting contact classes and administering examinations required by the students and for performing such other functions as may be conferred on such centre by the Board Of Management;
- xx. "Registrar" means Registrar of the University appointed under section 17 of the Act;
- xxi. "Rules & Regulations" means the Rules & Regulations of the University;
- xxii. "Sponsor" means RITHS Trust.
- xxiii. "Statutes" means the Statutes of the University;
- xxiv. "Teacher" means a Professor, Associate Professor, Assistant Professor, and Lecturer or such other person as may be appointed for imparting education or conducting research in the university or in a Constituent college or institution and includes the principal of a constituent college or institution, in conformity with the norms prescribed by the UGC;
- xxv. "UGC" means the University Grant Commission established under the University Grants Commission Act, 1956;
- xxvi. "University" means Rajitlal University established under this Act;

- xxvii. “Vice Chancellor” means Vice Chancellor of the University appointed under section 15 of the Act; and
- xxviii. “Visitor” means the visitor of the university as referred to in Section 13.

CHAPTER 2 THE UNIVERSITY AND ITS OBJECTIVE

Proposal for establishment of the University.

3. (1) The sponsor shall have the right to establish the University in accordance with the provisions of this act and the guidelines the issued by the UGC.

(2) The sponsor shall make an application containing the proposal to establish the university to the State Government.

(3) The proposal may contain the following particulars, namely:

- (a) The object of the University along with the details of the Sponsor;
- (b) The extent and status of the University and the availability of the land;
- (c) The nature and type of Programmes of the study and research to be undertaken in the University during a period of the next five years;
- (d) The nature of facilities, Courses of study and research proposed to be started;
- (e) The campus development such as buildings, equipment and structural amenities;
- (f) The phased outlays of capital expenditure for a period of the next five years;
- (g) The item-wise recurring expenditure, sources of finance and estimated expenditure for each student;
- (h) The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
- (i) The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and the other anticipated incomes;
- (j) The details of expenditure on unit cost, the extent of concessions or rebates in fee, freeship and scholarship for students belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on Non-Resident Indians and students of other nationalities;

- (k) The history and credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the sponsor as well as the financial resources;
- (l) The system for selection of students to the courses of study at the University;
- (m) Status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;
- (n) Nature and types of its partnership and affiliations; and
- (o) Such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.

Establishment of the University.

4. (1) Where the State Government, after such inquiry as it may deem necessary is satisfied that the sponsor has fulfilled the Conditions, specified in Sub-section (2), of Section 3, it may direct the sponsor, to establish an Endowment Fund in accordance with the guidelines issued by the UGC.

(2) After the establishment of the Endowment Fund, the State Government may by notification in the Official Gazette, accord sanction for establishment of the University in accordance with the guidelines issued by the UGC.

(3) The Campus of University shall be at Shillong, Meghalaya and it may have another campus at any other place in Meghalaya and Regional Centres, anywhere in India;

(4) The Chancellor, the Vice Chancellor, members of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute as body corporate and can sue and be sued in the name of the University.

(5) On the establishment of the University under sub-section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya shall vest in the University as per law.

(6) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.

University not to be entitled to financial assistance.

5. The University shall be self-financing and shall not make a demand to any grant- in-aid or any other financial assistance from the State Government or any other body or Corporation owned or controlled by the State Government.

Constituent colleges or centers.

6. The University may have Constituent Colleges and Regional Centres.

Objectives of the University.

7. The objectives for which the University is established are as follows:

- (a) to provide instruction, teaching, training and research in various branches and specialized fields of physical Sciences, Life Sciences, Technology, and Paramedical, Management, Finance & Accounting, Commerce, Humanities, Languages & Communication, Applied and Performing Arts, Education, Law, Social Science and related areas of education and subjects and to make provisions for research, advancement and dissemination of knowledge therein.
- (b) to establish a campus in the State of Meghalaya, and to have campuses and Regional Centres at different places in India;
- (c) to institute degrees, diplomas, certificates and other academic distinctions on the basis of examination, or any other method of evaluation;
- (d) to collaborate with other colleges or universities, research institutions, industry associations, professional associations or any other organization, in India, to conceptualize, design and develop specific educational and research programmes, training programmes and exchange programmes for students, faculty members and others;
- (e) to disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
- (f) to undertake programmes for the training and development of faculty members & Teachers of the University and other Institutions of India and abroad;
- (g) to undertake collaborative research with any organization in India and abroad;
- (h) to create higher levels of intellectual abilities;
- (i) to provide consultancy to industry, Government, public and private organization;
- (j) to create a Industry Academia partnership by inviting Industry in the University campus and other university places for mutual benefits.
- (k) to ensure that the standard of degrees, diplomas, certificates and other academic distinctions are not lower than those laid down by AICTE/ NCTE/ UGC/ MCI/ DEC/

DCI/ INC/ BCI and Pharmacy Council of India;

- (l) to do all things necessary or expedient to promote the above objectives; and
- (m) to pursue any other objective as may be prescribed by State Government or Sponsor.

Powers of the University.

8. The University shall have the following powers, namely, -

- (a) to establish, maintain and recognize such regional Centres and Campuses, as may be determined by the University from time to time in the manner laid down by the Statutes;
- (b) to confer degrees, diplomas, certificates or other academic distinctions;
- (c) to institute and award fellowships, scholarships and prizes;
- (d) to launch any academic & research programmes & courses, discipline of education which deemed suitable for meeting the objective at clause 7 of the university;
- (e) to determine, demand and receive fees, bills, invoices and collect charges to fulfill the object of the University;
- (f) to make provisions for extra curricular activities for students and employees;
- (g) to appoint the faculties, teachers, officers and employees of the University or a constituent college, Regional Centres, campuses, establish, maintain and recognize such Regional Centres and Campuses, located in India;
- (h) to receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including Trust and Endowment properties for the purpose of the University or a constituent college, or a Regional Centre;
- (i) to create & manage the halls and places of residence for students, officers, faculties, teachers and employees of the University or a constituent college or other partners of the University at the main campus and other campuses in India and abroad;
- (j) to supervise and control the residential facilities, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees including their code of conduct;
- (k) to create academic, administrative and support staff and other necessary posts;

- (l) to cooperate and collaborate with other Universities and institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (n) to determine standards of admission to the University, constituent colleges and Regional Centres, with approval of Academic Council;
- (o) to make special provision for students belonging to the State of Meghalaya for admission in any course of the University or in a constituent college, Regional Centre;
- (p) to prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (q) to provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;
- (r) to recognize examinations or periods of study (whether in full or in part) of other Universities, Institutions or other places of Higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;
- (s) to create industry Academia partnership by inviting Industry in the University campus and other university centres for mutual benefits;
- (t) to raise, collect subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University money for the purpose of the University;
- (u) to enter into carry out vary or cancel contracts;
- (v) to create amend and cancel the rules and regulations to fulfill the objective of the university;
- (w) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objective of the University;
- (x) to carry out all such other activities as may be necessary or feasible in furtherance of the objective of the University;
- (y) to do all things necessary or expedient to exercise the above powers; and

University open to all classes, castes, creed, religion, language and gender.

9. The University shall be opened to all persons irrespective of class, caste, creed, religion, language or gender:

Provided that nothing in this section shall be deemed to prevent or require the University from making special provisions for admission to students of the state.

National and International Accreditation.

10. The University will seek accreditation from respective national and international accreditation bodies.

Places of Campuses.

11. [1] The Headquarters of the University shall be at Shillong and it may have campuses or regional centres, anywhere in India.

(2) The Board of Governors will decide the usage of land, building and other properties acquired for the University, which is for the benefits of the university.

**CHAPTER 3
OFFICERS OF THE UNIVERSITY**

Officers of the University.

12. The following shall be the officers of the University:

- (a) the Chancellor;
- (b) the Vice-Chancellor;
- (c) the Registrar;
- (d) the Finance Officer; and
- (e) such other officers as may be declared by the Act or Statute to be officers of the University.

The Visitor of the University.

13. (1) The visitor of the University shall be notified by the sponsor in consultation with the State government.

(2) The visitor shall, when present, preside at the convocation of the University conferring degrees, diplomas, designations and certificates.

(3) The visitor shall have the following powers, namely, -

- (a) to call for any paper or information relating to the affairs or the University;
- (b) on the basis of the information received by the visitor if he is satisfied that any order proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which will be binding to all concerned.

The Chancellor of the University.

14 (1) The Sponsor shall appoint a person suitable to be appointed as the Chancellor of the University subject to the approval of the Visitor.

(2) The chancellor so appointed shall hold the office for a period of five years which may be extended with a prior approval of the visitor.

(3) The Chancellor shall be the head of the university.

(4) The chancellor shall preside at the meeting of the board of Governors and shall when the visitor is not present, preside at the convocation of the university for conferring degrees, diplomas, designation or certificates.

(5) The chancellor shall have the following powers, namely, -

- (a) to call for any information or record;
- (b) to appoint the Vice-Chancellor;
- (c) to remove the Vice-Chancellor;
- (d) such other powers as may be conferred on him by this Act and Statute made here under.

The Vice-Chancellor of the University.

15. (1) The Vice-Chancellor shall be appointed on such term and conditions as approved by the board of Governors for a term of four years by the Chancellor.

(2) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the board of Governor and shall hold office for a term of four years:

Provided that after expiration of the term of four years the Vice Chancellor shall be eligible for re-appointment for another term not exceeding four years.

(3) The Vice-Chancellor shall be principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the university.

(4) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter.

(5) If in the opinion of Vice-Chancellor any decision of any authority of the University is outside the powers conferred by this Act, or is likely to be prejudicial to the interest of University he shall request the concerned authority to revise its decision within seven days from the date of the decision, then such matter shall be referred to the Chancellor and his decision thereon shall be final.

(6) The Vice-Chancellor shall exercise other powers and perform such other duties as may be laid down by the Act and the Statutes.

(7) The Vice-Chancellor shall preside at the Convocation of the University in the absence of both, the Visitor and the Chancellor, for conferring degrees, diplomas or certificates.

(8) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be opened to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Deans of
Faculties.**

16. Deans of Faculties shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and performs such duties as may be prescribed by Statutes.

The Registrar.

17. (1) The appointment of the Registrar shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a term of four years.

(2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University.

(3) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or may be required from time to time, by the Board of Governors.

(4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor, the or any other authority, all such information and documents as may be necessary for transaction of their business.

(5) The Registrar shall exercise such powers and performs such duties as may be prescribed by Statutes of the University.

(6) The Board of Governors is empowered to remove the Registrar after due enquiry. It will be opened to the Board of Governors to suspend the Registrar during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Appointment of
Finance Officer.**

18 (1) The appointment of the Finance Officer shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a terms of four years.

(2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed by the Statutes of the University or may be required from time to time by the Board of Governors.

(3) The Board of Governors is empowered to remove the Finance Officer after due enquiry. It will be open to the Board of Governors to suspend the Finance Officer during enquiry depending upon the seriousness of the charges, as he may deem fit.

Other Officers.

19 The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be as authorized by the Board of Governors.

CHAPTER 4 AUTHORITIES OF UNIVERSITY

Authorities of the University.

20. The following shall be the authorities of the University, namely,-

- (a) the Board of Governors;
- (b) the Board of Management;
- (c) the Academic Council;
- (d) the Finance Committee; and
- (e) such other authorities as may be declared by the Act or Statutes of the University.

The Board of Governors and its powers.

21. (1) The Board of Governors shall consist of the following, members, -

- (I) the Chancellor;
- (II) the Vice-Chancellor;
- (III) three persons nominated by the Sponsor;
- (IV) one representative of the State Government;
- (V) an educationist of repute to be nominated by the State Government;
- (VI) an educationist of repute to be nominated by the Sponsor;

(2) The Chancellor shall be the Chairman of the Board of Governors.

(3) In absence of Chancellor the Vice-Chancellor will be the Chairman of the Board of Governors.

(4) The Registrar shall be an *ex-officio* Secretary of the Board of Governors.

(5) In absence of the Registrar, one existing member nominated by the Board of Governor, will work temporarily as the Secretary of the Board of Governors.

(6) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely, -

- (a) to appoint the Statutory Auditors of the University;
- (b) the terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Finance officer and other officers and appoint/remove the Registrar and the Finance Officer and other officers;
- (c) to lay down policies to be pursued by the University;
- (d) to approve the Rules and Regulations of the University created by Board of Management;
- (e) to make new or additional Statutes, Rules and Regulations or amend or repeal the earlier Statutes;
- (f) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Rules and the Statutes of the University;
- (g) to approve the budget and annual report of the University;
- (h) to approve proposals for submission to the State Government and other State Governments, Governments of India or Government of other countries;
- (i) to take such decisions and steps as are found desirable for effectively carrying out the object of University;
- (j) to exercise all the powers of the University as vested in section 8;
- (k) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the object of the University;
- (l) to carry out all such other activities as may be necessary or feasible in furtherance of the object of the university;
- (m) to do all things necessary or expedient to exercise the above powers;
- (n) to take decision about voluntary winding up of the University;
- (o) to approve additional power and modify the existing power of

(I) Board of Management;

(II) Academic Council;

- (III) Finance Committee;
- (IV) Other Authorities; and
- (V) Other Committees

(7) The Board of Governors shall meet at least twice in a calendar year at such time and place as the chancellor thinks fit.

**Board of
Management.**

22. (1) The Board of Management shall consist of –

- (a) the Vice-Chancellor,
- (b) the Registrar;
- (c) three persons, nominated by the Sponsor;
- (d) two Deans of the Faculties as nominated by the Vice-Chancellor;
- (e) one representative to be nominated by the State Government; and
- (f) one management representative to be nominated by the Sponsor;

(2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management:

Provided in absence of the Vice-Chancellor, the management representative nominated by the Sponsor will work temporarily as the Chairman of the Board of Management.

(3) The Board of Management shall have the following powers, namely, -

- (a) to establish, maintain and recognize such Regional Centers subject to the approval from Board of Governors;
- (b) to launch any academic and research programmes and courses, discipline of education which deemed suitable for meeting the object of the University;
- (c) to create and amend the Rules and Regulations of the University to fulfill the objects of the University;
- (d) to determine, demand and receive fees, bills, invoices and collect charges;
- (e) to make provisions for extra curricular activities for students and employees;
- (f) the operation of the endowment fund, the general fund and the development fund;
- (g) to appoint the faculties, teachers, officers and employees of the University or a constituent college, regional Centres, campuses, establish, maintain and recognize such Regional Centres and Campuses, located in India;

- (h) to receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including trust and endowment properties of the purpose of the University or a constituent college, or a Regional Centre;
- (i) to create & manage the halls and places of residence for students. Officers, faculties, teachers and employees of the University or a constituent college or other partners of the University at the main campus and other campuses in India and abroad;
- (j) to supervise and control the residence, and to regulate discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (k) to create academic, administrative and support staff and other necessary posts;
- (l) to co-operate and collaborate with other Universities and Institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (n) to determine standards of admission to the University, constituent colleges, Regional Centres with approval of Academic Council;
- (o) to make special provision for students belonging to the State of Meghalaya or other states for admission in any course of University or in a constituent college, Regional Centre;
- (p) to prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (q) to provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;
- (r) to recognize examinations or periods of study (whether in full or in part) of other Universities, Institutions or other places of higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;
- (s) to create an Industry Academia partnership by inviting Industry in the University campus and other University Centres for mutual benefits;

- (t) to raise, collect, subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University, money for the purposes of the University;
- (u) to enter into, carry out, vary or cancel contracts;
- (v) To do all such other acts or things as directed by the Board of Governors; and
- (w) to do all things necessary or expedient to exercise the above powers.

The Academic Council

23.(1) The Academic Council shall consist of :-

- (a) the Vice-Chancellor as Chairman;
- (b) the Registrar as Secretary;
- (c) the Finance Officer;
- (d) such other members as may be prescribed in the statutes (like Dean, HOD, and Professors).

(2) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, and the rules & Regulations, coordinate and exercise general supervision over the academic policies of the University.

The Finance committee.

24. (1) The Finance Committee shall consist of:-

- (a) the Vice-Chancellor as Chairman;
- (b) the Registrar as Secretary;
- (c) the Finance Officer;
- (d) one person, nominated by the Sponsor.

(2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Rules & Statutes; coordinate and exercise general supervision over the financial matters of the University.

Other Authorities.

25. The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Act.

Proceedings not invalidated on account vacancy.

26. No act of proceeding of any authorities of the University shall be invalid merely by reason of the existence of any vacancy of post or defect in the constitution of the authority.

CHAPTER 5 STATUTES AND RULES

Statutes.

27. Subject to the provisions of this Act, the statutes may provide for any matter relating to the University and staff, as given below:-

- (a) the constitution, power and function of the authorities and other bodies of the University not specified in the Act, as may be constituted from time to time;
- (b) the mode of recruitment and the conditions of the service of the other officers, teachers and employees of the University;
- (c) the procedure for resolving disputes between the University and its officers, faculty members, employee and students;
- (d) creation, abolition or restructuring of departments and faculties;
- (e) the manner of co-operation with Universities or institutions of higher learning;
- (f) the procedure for conferment of honorary degrees;
- (g) provisions regarding grant of freeships and scholarships;
- (h) number of seats in different courses of studies and the procedure of admission of the students to such courses;
- (i) the fee chargeable from the students for various courses of studies;
- (j) institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (k) procedure for creation and abolition of posts; and
- (l) other matters which may be prescribed.

Statutes how made.

28. (1) The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.

(2) Where the State government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (1) it shall be deemed to have been approved by the State Government.

Powers to amend the Statutes.

29. (1) The Statutes as stated in the Act may be amended or new Statutes may be added by the Board of Management which needs to be approved by the Board of Governors.

(2) The Board of Governors shall submit the new and amended Statutes to the State Government for its approval, which may,

within three months from the date of receipt of the Statutes give its approval with or without modifications.

(3) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.

Rules.

30. Subject to the provisions to this Act, the Rules may provide for all or any of the following matters, namely, -

- (a) admission of students to the University and their enrollment and continuance as such;
- (b) the courses of study to be laid down for all degrees, diplomas, certificates and other academic distinctions of the University;
- (c) the award of degrees, diplomas, certificates and other academic distinctions of the University;
- (d) creation of new authorities of the University;
- (e) accounting policy and financial procedure;
- (f) the conditions of the award of fellowships, scholarships, studentships, medals and prizes;
- (g) the conduct of examinations and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (h) the fee to be charged for admission to the examinations, degrees, diplomas certificates and other academic distinctions of the University;
- (i) revision of fees;
- (j) alteration of number of seats in different courses and programmes;
- (k) the conditions of residence of the students at the University or a constituent college;
- (l) maintenance of discipline among the students of the University or a constituent college; and
- (m) all other matters as may be provided under the Act.

Rules how made.

31 (1) The Rules shall be made by the Board of Governors and Rules so made shall be submitted to the State Government for its approval, which may within two months from the date of receipt of the Rules, give its approval with or without modification.

(2) Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.

Power to amend Rules.

32. The Board of Governors may make new or additional Rules or amend or repeal the Rules.

CHAPTER 6 MISCELLANEOUS

Conditions of service of employees.	33. (1) Every employee shall be appointed under a written contract, which shall be kept in the University a copy of which shall be furnished to the employee concerned. (2) Disciplinary action against the students or employees shall be governed by the procedure prescribed in the Statutes.
Right to appeal.	34. Every employee or student of the University or of a constituent college, shall notwithstanding anything contained in the Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any other officer or authority of the University or of the Principal of any such college, and thereupon the Board of Management may confirm, modify or change the decision appealed against.
Provident fund and pension.	35. The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed.
Disputes as to constitution of University authorities and bodies.	36. If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.
Constitution of committees.	37. Any authority of the University mentioned in Section 20 will be empowered to constitute a committee of such authority, consisting of such members as such authority may deem fit, having such powers as the authority may deem fit.
Filling of casual vacancies.	38. Any casual vacancy among the members, other than ex-officio members of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he or she fills would have been a member.
Protection of action taken in good faith.	39. No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith is intended to be done.
Transitional provisions.	40. Notwithstanding anything contained in any other provisions of this Act –

(a) the first Vice-Chancellor shall be appointed by the

Chancellor and the said officer shall hold office for a term of three years;

- (b) the first Registrar and the first Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years;
- (c) the first Board of Governors shall hold office for a term not exceeding three years;
- (d) the first Board of Management, the first Finance Committee and the first Academic Council shall be constituted by the Chancellor for a term of three years;

Endowment Fund.

41. (1) The University shall establish an Endowment Fund of at least Rupees two crores and paid in one installment.

(2) The University shall have power to invest the Endowment Fund in such manner as may be prescribed.

(3) The University may transfer any amount from the General Fund or the Development Fund to the Endowment Fund. Excepting in the dissolution of the University, in no other circumstances can any monies be transferred from the Endowment Fund for other purpose.

(4) Not exceeding 75% of the incomes received from the Endowment Fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the Endowment Fund.

General Fund.

42. (1) The University shall establish a general fund to which the following amount shall be credited, namely, -

- (a) all fees, which may be charged by the University;
- (b) all sums received from any other source(s);
- (c) all contributions made by the sponsor;
- (d) all contributions or donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force.

(2) The funds credited to the General Fund shall be applied to meet the following payments:-

- (a) the repayment of debts including interest charges thereto incurred by the University for the purposes of this Act and the Statutes made there under;
- (b) the upkeep of the assets of the University;
- (c) the payment of the cost of audit of the fund created under Section 46;

- (d) meeting the expenses of any suit or proceeding to which University is a party;
- (e) the payment of salaries and allowances of the officers and the employees of the University, members of the teaching and research staff, and payment of any Provident Fund Contributions, Gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
- (f) the payment of traveling and other allowances of the members of Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Rules and Regulations of the University and of the members if the committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act, or the Statutes made thereunder;
- (g) the payment of fellowship, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Act, or Statutes of the University under the provisions of this Act;
- (h) the payment of any expenses incurred by the University in carrying out the provisions of this Act, or the Rules and Regulations made thereunder;
- (i) the payment of costs of capital, not exceeding the prevailing bank rate of interest, incurred by the sponsor for setting up the University and the investment made thereof;
- (j) the payment of charges and expenditure relating to the consultancy work undertaken by the University in Pursuance of the Provisions of this Act, and the Statutes made thereunder;
- (k) the payment of any other expenses including a management fee payable to any organization charged with the responsibility of managing the University on behalf of the Sponsoring Body, as approved by the Board of Management to be an expense for the purpose of the University:

Provided that no expenditure shall be incurred by the University in excess of the limits for the total recurring expenditure and the total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management:

Provided further that the General fund shall be applied for the object specified under sub-section (2) with the prior approval of the Board of Management of the University.

Development Fund.

43. The University shall also establish a Development Fund to which the following funds shall be credited, namely,-

- (a) development fees which may be charged from students;
- (b) all sums received from any other source for the purpose of the development of the University;
- (c) all contributions made by the Sponsor;
- (d) all contributions or donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and
- (e) all incomes received from the Endowment Fund.

Maintenance of Fund.

44. The fund established under Section 41, 42 and 43 shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed by the Statutes.

Annual Report.

45. (1) The Annual Report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval.

(2) The Board of Governors shall consider the Annual Report in its meeting and may approve the same with or without modification;

(3) A copy of Annual Report duly approved by the Board of Governors shall be sent to visitor and the State Government on or before December 31 following close of the financial year in March 31 each year.

Account and Audit.

46. (1) The Annual Accounts and Balance Sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts maintained by the University.

(2) The Annual Accounts of the University shall be audited every year by a Chartered Accountant, who is a Member of the Institute of Chartered Accountants of India, to be appointed by the Board of Management on mutually agreeable terms for a period of three years.

(3) A copy of the Annual Accounts and the Balance Sheet together with the Audit Report shall be submitted to the Board of Governors on or before December 31 following close of the financial year in March 31 each Year.

(4) The Annual Accounts, the Balance sheet and the Audit Report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to Visitor and the State Government along with its observation thereon on or before December 31 each year.

Mode of proof of University record.

47. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University. If certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of the entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

Dissolution of University

48. (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or Incorporation, it shall give at least 3 months notice in writing to the State Government.

(2) On identification of mismanagement, mal-administration, in-discipline, failure in the accomplishment of the objectives of University and economic hardship in the management systems of University, the State Government would issue directions to the Management system of the University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government.

(3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf, provided that no such action will be initiated without affording a reasonable opportunity to show cause to the sponsor.

(4) On Receipt of the notice referred to in sub-section (1), the State Government shall, in consultation with the AICTE, UGC or other regulatory bodies make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.

Expenditure of the University during dissolution.

49. (1) The expenditure for administration of the University during the taking over period under Section 48 shall be made out of the Endowment Fund, the General Fund or the Development Fund.

(2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.

Laying of Statutes and Rules.

50. Every Statute or Rule made under this Act shall be laid, as soon as may be after it is made, on the table of the Meghalaya Legislative Assembly.

Removal of Difficulties.

51. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appeared to, make such provisions of this Act, as appeared to it to be necessary or expedient, for removing the difficulty:

Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the Commencement of this Act.

(2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature.

University to be subject to standards of UGC.

52. Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning private universities established under this Act shall be as per the provision of UGC (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and any other regulation or direction as may be issued by the UGC and the State Government from time to time.

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



The Gazette of Meghalaya

EXTRAORDINARY

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21st Magha, 1941 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 10th February, 2020.

No.LL(B).76/2011/Part/22. – The Rajitlal University (Amendment) Act, 2012 (Act No. 2 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 6th February, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th February, 2020.

RAJITLAL UNIVERSITY (AMENDMENT) ACT, 2012**An****Act**

to amend the Rajitlal University Bill, 2011 hereinafter referred to as Principal Bill.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows:

Short title extent and commencement.

1. (1) This Act may be called “Rajitlal University (Amendment) Act, 2012”.

(2) It shall come into force on such date like principal Act.

Amendment of Section 13(1) of the principal Act.

2. The existing sub-section (1) of Section 13 shall be substituted as follows,-

“13. (1) The Visitor of the University shall be the Governor of Meghalaya.”

D. LYGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 26th March, 2020.

No.LL(B)14/2015/387.—The Meghalaya Appropriation (No. I) Act, 2020 (Act No. 3 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 24th March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2020.

THE MEGHALAYA APPROPRIATION (NO. I) ACT, 2020

An

Act

to authorise payment and appropriation of certain further sums from and out of
the

Consolidated Fund of Meghalaya for the services of
Financial Year ending on the thirty first day of March, 2020.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy
First Year of the Republic of India as follows: -

Short title

1. This Act may be called the
Meghalaya Appropriation (No.I) Act, 2020.

**Withdrawal of
₹ 442,79,21,149
from and out of the
Consolidated Fund of
Meghalaya for the financial
year 2019-2020.**

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 442,79,21,149 (Rupees four hundred and forty two crore seventy nine lakh twenty one thousand one hundred and forty nine) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March 2020 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2019-2020.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding .		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE			
	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>			
	Total of Grant 01			
02	<i>Revenue</i>			
	2012 GOVERNOR			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 02			
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS			
	2052 SECRETARIAT - GENERAL SERVICES			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	<i>Total Revenue</i>			
	Total of Grant 03			
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-			
	<i>Total Revenue</i>			
	Total of Grant 04			
05	<i>Revenue</i>			
	2015 ELECTIONS			
	<i>Total Revenue</i>			
	Total of Grant 05			
06	<i>Revenue</i>			
	2029 LAND REVENUE			
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	20,00,000		20,00,000
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	3475 OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>	20,00,000		20,00,000
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES			
	6250 LOANS FOR OTHER SOCIAL SERVICES			
	6401 LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>			
	Total of Grant 06	20,00,000		20,00,000
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION			
	<i>Total Revenue</i>			
	Total of Grant 07			
08	<i>Revenue</i>			
	2039 STATE EXCISE			
	<i>Total Revenue</i>			
	Total of Grant 08			
09	<i>Revenue</i>			
	2040 TAXES ON SALES, TRADE ETC.			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 09			
10	<i>Revenue</i>			
	2041 TAXES ON VEHICLES			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2552 NORTH EASTERN AREAS			
	3055 ROAD TRANSPORT			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION			
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	<i>Total Capital</i>			
	Total of Grant 10			
11	<i>Revenue</i>			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT 2552 NORTH EASTERN AREAS 2801 POWER 2810 NEW AND RENEWABLE ENERGY <i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4801 CAPITAL OUTLAY ON POWER PROJECTS 6801 LOANS FOR POWER PROJECTS <i>Total Capital</i>	10,03,00,000		10,03,00,000
	Total of Grant 11	10,03,00,000		10,03,00,000
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES <i>Total Revenue</i>			
	Total of Grant 12			
13	<i>Revenue</i> 2013 COUNCIL OF MINISTERS 2052 SECRETARIAT - GENERAL SERVICES 2251 SECRETARIAT - SOCIAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES <i>Total Revenue</i>			
	<i>Capital</i> 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES <i>Total Capital</i>			
	Total of Grant 13			
14	<i>Revenue</i> 2053 DISTRICT ADMINISTRATION 2070 OTHER ADMINISTRATIVE SERVICES, ETC., <i>Total Revenue</i>			
	Total of Grant 14			
15	<i>Revenue</i> 2054 TREASURY AND ACCOUNTS ADMINISTRATION <i>Total Revenue</i>			
	Total of Grant 15			
16	<i>Revenue</i> 2055 POLICE	1,61,56,536		1,61,56,536

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2070 OTHER ADMINISTRATIVE SERVICES	6,64,11,918		6,64,11,918
	2216 HOUSING			
	<i>Total Revenue</i>	8,25,68,454		8,25,68,454
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 16	8,25,68,454		8,25,68,454
	<i>Revenue</i>			
17	2056 JAILS.			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>			
	Total of Grant 17			
	<i>Revenue</i>			
18	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>			
	Total of Grant 18			
	<i>Revenue</i>			
19	2052 SECRETARIAT GENERAL SERVICES			
	2059 PUBLIC WORKS			
	2203 TECHNICAL EDUCATION			
	2204 SPORT & YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	35,00,00,000		35,00,00,000
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS,ART AND CULTURE			

(1)	(2)	(3) Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH 4216 CAPITAL OUTLAY ON HOUSING 4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT <i>Total Capital</i>	35,00,00,000		35,00,00,000
	Total of Grant 19	35,00,00,000		35,00,00,000
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	1,75,12,500		1,75,12,500
	<i>Total Revenue</i>	1,75,12,500		1,75,12,500
	<i>Capital</i> 4059 CAPITAL OUTLAY ON PUBLIC WORKS <i>Total Capital</i>			
	Total of Grant 20	1,75,12,500		1,75,12,500
21	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION			
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES			
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION, ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	<i>Total Capital</i>			
	Total of Grant 21			
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	31,85,850		31,85,850
	2216 HOUSING			
	2235 SOCIAL SECURITY AND WELFARE			
	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>	31,85,850		31,85,850
	Total of Grant 22	31,85,850		31,85,850
	<i>Revenue</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
23	2070 OTHER ADMINISTRATIVE SERVICES, ETC., 2251 SECRETARIAT - SOCIAL SERVICES <i>Total Revenue</i>			
	Total of Grant 23			
24	<i>Revenue</i> 2071 PENSIONS AND OTHER RETIREMENT BENEFITS 2235 SOCIAL SECURITY AND WELFARE <i>Total Revenue</i>	10,00,00,000 10,00,00,000		10,00,00,000 10,00,00,000
	Total of Grant 24	10,00,00,000		10,00,00,000
25	<i>Revenue</i> 2075 MISCELLANEOUS GENERAL SERVICES <i>Total Revenue</i>			
	Total of Grant 25			
26	<i>Revenue</i> 2210 MEDICAL AND PUBLIC HEALTH 2211 FAMILY WELFARE 2552 NORTH EASTERN AREAS <i>Total Revenue</i> <i>Capital</i> 4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4211 CAPITAL OUTLAY ON FAMILY WELFARE 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>	 2,62,44,500 2,62,44,500		 2,62,44,500 2,62,44,500
	Total of Grant 26	2,62,44,500		2,62,44,500
27	<i>Revenue</i> 2215 WATER SUPPLY AND SANITATION 2216 HOUSING 2552 NORTH EASTERN AREAS <i>Total Revenue</i> <i>Capital</i> 4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. 4216 CAPITAL OUTLAY ON HOUSING 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>	 23,17,88,000 23,17,88,000		 23,17,88,000 23,17,88,000
	Total of Grant 27	23,17,88,000		23,17,88,000
	<i>Revenue</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
28	2216 HOUSING	5,68,54,645		5,68,54,645
	<i>Total Revenue</i>	5,68,54,645		5,68,54,645
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	<i>Total Capital</i>			
	Total of Grant 28	5,68,54,645		5,68,54,645
29	<i>Revenue</i>			
	2216 HOUSING			
	2217 URBAN DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	50,00,00,000		50,00,00,000
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6217 LOANS FOR URBAN DEVELOPMENT			
	<i>Total Capital</i>	50,00,00,000		50,00,00,000
	Total of Grant 29	50,00,00,000		50,00,00,000
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 30			
31	<i>Revenue</i>			
	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT			
	<i>Total Revenue</i>			
	Total of Grant 31			
32	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3456 CIVIL SUPPLIES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			

(1)	(2)	(3) Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Capital</i>			
	Total of Grant 32			
33	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION			
	2062 VIGILANCE			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	2075 MISCELLENIOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY & WELFARE	50,00,000		50,00,000
	<i>Total Revenue</i>	50,00,000		50,00,000
	<i>Capital</i>			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE			
	<i>Total Capital</i>			
	Total of Grant 33	50,00,000		50,00,000
34	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE			
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			
	Total of Grant 34			
35	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES	50,17,80,000		50,17,80,000
	2235 SOCIAL SECURITY AND WELFARE			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	50,17,80,000		50,17,80,000
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Total of Grant 35	50,17,80,000		50,17,80,000
36	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	2075 MISCELLANEOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	Total of Grant 36			
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 37			
38	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	<i>Total Capital</i>			
	Total of Grant 38			
39	<i>Revenue</i>			
	2425 CO-OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO- OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6425 LOANS FOR CO-OPERATION			
	<i>Total Capital</i>			
	Total of Grant 39			
40	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT ECONOMIC SERVICES-			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 40			
	<i>Revenue</i>			
41	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 41			
	<i>Revenue</i>			
42	2216 HOUSING -			
	3475 OTHER GENERAL ECONOMIC SERVICES -			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 42			
	<i>Revenue</i>			
43	2216 HOUSING -			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WAREHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	2702 MINOR IRRIGATION			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING -			
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)			
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 43			
	<i>Revenue</i>			
44	2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Revenue</i> Capital 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS <i>Total Capital</i>			
	<i>Total of Grant 44</i>			
45	<i>Revenue</i> 2216 HOUSING - 2402 SOIL AND WATER CONSERVATION 2415 AGRICULTURAL RESEARCH AND EDUCATION 2552 NORTH EASTERN AREAS <i>Total Revenue</i>			
	Capital 4216 CAPITAL OUTLAY ON HOUSING 4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION <i>Total Capital</i>			
	<i>Total of Grant 45</i>			
46	<i>Revenue</i> 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT - 2552 NORTH EASTERN AREAS 2575 OTHER SPECIAL AREA PROGRAMMES <i>Total Revenue</i>			
	Capital 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>			
	<i>Total of Grant 46</i>			
47	<i>Revenue</i> 2216 HOUSING -	1,62,34,000		1,62,34,000
	2235 SOCIAL SECURITY & WELFARE			
	2403 ANIMAL HUSBANDRY -	28,45,34,000		28,45,34,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	29,56,000		29,56,000
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	30,37,24,000		30,37,24,000
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS.			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6225 LOANS FOR WELFARE OF SC/ST AND OBC 6403 LOANS FOR ANIMAL HUSBANDRY <i>Total Capital</i>			
	Total of Grant 47	30,37,24,000		30,37,24,000
48	<i>Revenue</i>			
	2216 HOUSING -	78,94,000		78,94,000
	2404 DAIRY DEVELOPMENT	17,99,000		17,99,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>	96,93,000		96,93,000
	Total of Grant 48	96,93,000		96,93,000
49	<i>Revenue</i>			
	2216 HOUSING -			
	2405 FISHERIES			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING -			
	4405 CAPITAL OUTLAY ON FISHERIES			
	<i>Total Capital</i>			
	Total of Grant 49			
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	<i>Total Capital</i>			
	Total of Grant 50			
51	<i>Revenue</i>			
	2216 HOUSING - 2236 NUTRITION -			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2401 CROP HUSBANDRY 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT - 2505 RURAL EMPLOYMENT. 2515 OTHER RURAL DEVELOPMENT PROGRAMMES 2552 NORTH EASTERN AREAS <i>Total Revenue</i>			
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING - 4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES - 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME <i>Total Capital</i>	 9,08,000		 9,08,000
	<i>Total of Grant 51</i>	9,08,000		9,08,000
52	<i>Revenue</i>			
	2852 INDUSTRIES			
	<i>Total Revenue</i>			
	<i>Capital</i> 4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES 4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS 6885 OTHER LOANS TO INDUSTRIES AND MINERALS <i>Total Capital</i>			
	<i>Total of Grant 52</i>			
53	<i>Revenue</i>			
	2216 HOUSING -			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES -			
	<i>Total Revenue</i>			
	<i>Capital</i> 4851 Capital Outlay on Village and Small Industries. 6851 LOAN FOR VILLAGES & SMALL INDUSTRIES <i>Total Capital</i>			
	<i>Total of Grant 53</i>			
54	<i>Revenue</i>			
	2216 HOUSING -			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2552 NORTH EASTERN AREAS 2851 VILLAGE AND SMALL INDUSTRIES- <i>Total Revenue</i>			
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING- 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4851 Capital Outlay on Village and Small Industries. 6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES <i>Total Capital</i>			
	Total of Grant 54			
55	<i>Revenue</i> 2552 NORTH EASTERN AREAS 2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES <i>Total Revenue</i>	64,13,200		64,13,200
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING- 4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES <i>Total Capital</i>	64,13,200		64,13,200
	Total of Grant 55	64,13,200		64,13,200
56	<i>Revenue</i> 2059 PUBLIC WORKS 3054 ROADS AND BRIDGES <i>Total Revenue</i>	52,40,72,000		52,40,72,000
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5054 CAPITAL OUTLAY ON ROADS AND BRIDGES <i>Total Capital</i>	52,40,72,000		52,40,72,000
		157,00,00,000		157,00,00,000
	Total of Grant 56	157,00,00,000		157,00,00,000
		209,40,72,000		209,40,72,000
57	<i>Revenue</i> 2552 NORTH EASTERN AREAS 3452 TOURISM <i>Total Revenue</i>			
	<i>Capital</i> 4059 CAPITAL OUTLAY ON PUBLIC WORKS. 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES 5452 CAPITAL OUTLAY ON TOURISM 7452 Loans for Tourism. <i>Total Capital</i>			
	Total of Grant 57			
58	<i>Revenue</i>			
	2204 SPORT AND YOUTH SERVICES			
	2552 NORTH EASTERN AREAS			
	3606 AID MATERIALS AND EQUIPMENTS-			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 58			
59	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	1,75,00,000		1,75,00,000
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>	1,75,00,000		1,75,00,000
	<i>Capital</i>			
	5465 INVESTMENT IN GENERAL FINANCIAL & TRAINING INSTITUTIONS			
	<i>Total Capital</i>			
	Total of Grant 59	1,75,00,000		1,75,00,000
60	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	7610 LOANS TO GOVERNMENT SERVANTS ETC..			
	<i>Total Capital</i>			
	Total of Grant 60			
61	<i>Capital</i>			
	7615 MISCELLANEOUS LOANS			
	<i>Total Capital</i>			
	Total of Grant 61			
62	<i>Capital</i>			
	7810 INTER-STATE SETTLEMENT			
	<i>Total Capital</i>			
	Total of Grant 62			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
63	7999 APPROPRIATION TO CONTINGENCY FUND			
	<i>Total Capital</i>			
	Total of Grant 63			
	<i>Revenue</i> 2205 ART AND CULTURE 2552 NORTH EASTERN AREAS 3425 OTHER SCIENTIFIC RESEARCH 3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 64			
	<i>Revenue</i> 2216 HOUSING- 2552 NORTH EASTERN AREAS 2701 MEDIUM IRRIGATION. 2702 MINOR IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4702 CAPITAL OUTLAY ON MINOR IRRIGATION 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>			
	Total of Grant 65			
	<i>Revenue</i> 2049 INTEREST PAYMENTS			
	<i>Total Revenue</i>			
	<i>Capital</i> 6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	<i>Total Capital</i>			
	<i>Capital</i> 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	<i>Total Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Revenue</i> 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT <i>Total Revenue</i>		1,83,77,000 1,83,77,000	1,83,77,000 1,83,77,000
			1,83,77,000	1,83,77,000
	<i>Revenue</i> 2051 PUBLIC SERVICE COMMISSION <i>Total Revenue</i>			
TOTAL		440,95,44,149	1,83,77,000	442,79,21,149

S. KHARLYNGDOH,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.



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6th Chaitra-1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 26th March, 2020.

No.LL(B)62/2018/89.—The Meghalaya Appropriation (Vote-On-Account) Act, 2020 (Act No. 4 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 24th March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2020.

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2020**An****Act**

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2020-2021.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows: -

**Short title and
Commencement**

- 1. (i) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 2020.**
- (ii) It shall come into force on the first day of April 2020**

**Withdrawal of
₹ 4358, 03, 37, 000/-
from and out of the
Consolidated Fund of
Meghalaya for the financial
year 2020-2021.**

- 2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 4358, 03, 37, 000/- (Rupees Four thousand three hundred fifty eight crores three lakh thirty seven thousand only) only towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 2020 in respect of the services specified in Column (2) of the Schedule.**

Appropriation

- 3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2020-2021.**

RS IN THOUSANDS				
(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	30,19,94	49,47	30,69,41
	2058 STATIONERY AND PRINTING	2,73,75		2,73,75
	<i>Total Revenue</i>	32,93,69	49,47	33,43,16
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	12,50		12,50
	<i>Total Capital</i>	12,50		12,50
02	<i>Revenue</i>			
	2012 GOVERNOR		3,39,65	3,39,65
	<i>Total Revenue</i>		3,39,65	3,39,65
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS	2,91,00		2,91,00
	2052 SECRETARIAT - GENERAL SERVICES	1,07,75		1,07,75
	<i>Total Revenue</i>	3,98,75		3,98,75
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-	16,52,77	6,56,30	23,09,07
	<i>Total Revenue</i>	16,52,77	6,56,30	23,09,07
05	<i>Revenue</i>			
	2015 ELECTIONS	9,85,82		9,85,82
	<i>Total Revenue</i>	9,85,82		9,85,82
06	<i>Revenue</i>			
	2029 LAND REVENUE	7,13,39		7,13,39
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	17,21,55		17,21,55
	<i>Total Revenue</i>	24,34,94		24,34,94
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION	1,34,08		1,34,08
	<i>Total Revenue</i>	1,34,08		1,34,08
08	<i>Revenue</i>			
	2039 STATE EXCISE	5,94,62		5,94,62
	<i>Total Revenue</i>	5,94,62		5,94,62
09	<i>Revenue</i>			
	2040 TAXES ON SALES, TRADE ETC.	8,20,75		8,20,75
	<i>Total Revenue</i>	8,20,75		8,20,75
10	<i>Revenue</i>			
	2041 TAXES ON VEHICLES	10,15,95		10,15,95

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2070 OTHER ADMINISTRATIVE SERVICES	5,27,92		5,27,92
	<i>Total Revenue</i>	15,43,87		15,43,87
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,00,00		4,00,00
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	2,26,25		2,26,25
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	7,38,75		7,38,75
	<i>Total Capital</i>	13,65,00		13,65,00
11	<i>Revenue</i>			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	61,51		61,51
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	1,68,75		1,68,75
	2801 POWER	50,03,43		50,03,43
	2810 NEW AND RENEWABLE ENERGY	2,13,75		2,13,75
	<i>Total Revenue</i>	54,47,44		54,47,44
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,50,00		4,50,00
	6801 LOANS FOR POWER PROJECTS	10,60,25		10,60,25
	<i>Total Capital</i>	15,10,25		15,10,25
12	<i>Revenue</i>			
	2047 OTHER FISCAL SERVICES	15,71		15,71
	<i>Total Revenue</i>	15,71		15,71
13	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS	2,97,82		2,97,82
	2052 SECRETARIAT - GENERAL SERVICES	26,37,67		26,37,67
	2251 SECRETARIAT - SOCIAL SERVICES	2,69,10		2,69,10
	3451 SECRETARIAT - ECONOMIC SERVICES	3,56,01		3,56,01
	<i>Total Revenue</i>	35,60,59		35,60,59
14	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION	15,52,36		15,52,36
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	1,63,10		1,63,10
	<i>Total Revenue</i>	17,15,46		17,15,46
15	<i>Revenue</i>			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	10,52,48		10,52,48
	<i>Total Revenue</i>	10,52,48		10,52,48

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
16	<i>Revenue</i>			
	2055 POLICE	2,45,63,21	10,00	2,45,73,21
	2070 OTHER ADMINISTRATIVE SERVICES	13,30,84	4	13,30,88
	2216 HOUSING	55,59		55,59
	<i>Total Revenue</i>	2,59,49,64	10,04	2,59,59,67
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	7,45,25		7,45,25
	<i>Total Capital</i>	7,45,25		7,45,25
17	<i>Revenue</i>			
	2056 JAILS.	6,09,52		6,09,52
	<i>Total Revenue</i>	6,09,52		6,09,52
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING	9,26,59		9,26,59
	<i>Total Revenue</i>	9,26,59		9,26,59
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	1,00,00		1,00,00
	<i>Total Capital</i>	1,00,00		1,00,00
19	<i>Revenue</i>			
	2052 SECRETARIAT GENERAL SERVICES	2,10,59		2,10,59
	2059 PUBLIC WORKS	16,45,86		16,45,86
	2216 HOUSING	2,45,40		2,45,40
	<i>Total Revenue</i>	21,01,84		21,01,84
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	35,16,33		35,16,33
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	2,82,50		2,82,50
	4216 CAPITAL OUTLAY ON HOUSING	1,77,62		1,77,62
	<i>Total Capital</i>	39,76,44		39,76,44
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	12,68,43		12,68,43
	<i>Total Revenue</i>	12,68,43		12,68,43
21	<i>Revenue</i>			
	2202 GENERAL EDUCATION	6,06,76,62		6,06,76,62
	2203 TECHNICAL EDUCATION	16,54,16		16,54,16
	2204 SPORT AND YOUTH SERVICES	1,91,00		1,91,00
	2552 NORTH EASTERN AREAS	1,50,00		1,50,00
	<i>Total Revenue</i>	6,26,71,77		6,26,71,77
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4202 CAPITAL OUTLAY ON EDUCATION,ARTS & CULTURE	2,62,81		2,62,81
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,13,25		2,13,25
	<i>Total Capital</i>	4,76,06		4,76,06
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	6,51,91		6,51,91
	2216 HOUSING	2,87,26		2,87,26
	2235 SOCIAL SECURITY AND WELFARE	70,37		70,37
	<i>Total Revenue</i>	10,09,54		10,09,54
23	<i>Revenue</i>			
	2251 SECRETARIAT - SOCIAL SERVICES	77,75		77,75
	<i>Total Revenue</i>	77,75		77,75
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	3,01,90,06		3,01,90,06
	<i>Total Revenue</i>	3,01,90,06		3,01,90,06
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	40,76		40,76
	<i>Total Revenue</i>	40,76		40,76
26	<i>Revenue</i>			
	2210 MEDICAL AND PUBLIC HEALTH	2,53,75,22		2,53,75,22
	2211 FAMILY WELFARE	22,91,10		22,91,10
	2552 NORTH EASTERN AREAS	25,00		25,00
	<i>Total Revenue</i>	2,76,91,32		2,76,91,32
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	29,42,50		29,42,50
	<i>Total Capital</i>	29,42,50		29,42,50
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	74,19,18		74,19,18
	2216 HOUSING	15,17		15,17
	<i>Total Revenue</i>	74,34,35		74,34,35
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	94,75,50		94,75,50
	4216 CAPITAL OUTLAY ON HOUSING	25,00		25,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,00,00		2,00,00
	<i>Total Capital</i>	97,00,50		97,00,50
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
28	2216 HOUSING	8,80,60		8,80,60
	<i>Total Revenue</i>	8,80,60		8,80,60
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING	1,62,50		1,62,50
	<i>Total Capital</i>	1,62,50		1,62,50
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	42,32,48		42,32,48
	<i>Total Revenue</i>	42,32,48		42,32,48
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING	5,00		5,00
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	36,73,07		36,73,07
	<i>Total Capital</i>	36,78,07		36,78,07
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	9,42,34		9,42,34
	<i>Total Revenue</i>	9,42,34		9,42,34
31	<i>Revenue</i>			
	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT	28,50,81		28,50,81
	<i>Total Revenue</i>	28,50,81		28,50,81
32	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	25,00		25,00
	3456 CIVIL SUPPLIES	29,91,86		29,91,86
	<i>Total Revenue</i>	30,16,86		30,16,86
33	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION	3,38		3,38
	2062 VIGILANCE	28,65		28,65
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	1,69,53		1,69,53
	2075 MISCELLENOUS GENERAL SERVICE	1,00		1,00
	2235 SOCIAL SECURITY & WELFARE	1,20,61		1,20,61
	<i>Total Revenue</i>	3,23,17		3,23,17
	<i>Capital</i>			
	6235 - LOANS FOR SOCIAL SECURITY AND WELFARE			
	<i>Total Capital</i>			
34	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE	1,27,02,39		1,27,02,39
	2236 NUTRITION	54,98,38		54,98,38
	<i>Total Revenue</i>	1,82,00,77		1,82,00,77
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE	18,79,76		18,79,76
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	15,00		15,00
	<i>Total Capital</i>	18,94,76		18,94,76
35	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES	49,01,92		49,01,92
	<i>Total Revenue</i>	49,01,92		49,01,92
37	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	75,00		75,00
	3451 SECRETARIAT - ECONOMIC SERVICES	16,07,63		16,07,63
	<i>Total Revenue</i>	16,82,63		16,82,63
38	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	50,00		50,00
	3451 SECRETARIAT - ECONOMIC SERVICES	2,00,94,22		2,00,94,22
	<i>Total Revenue</i>	2,01,44,22		2,01,44,22
39	<i>Revenue</i>			
	2425 CO- OPERATION	7,38,29		7,38,29
	2435 OTHER AGRICULTURAL PROGRAMMES	20,50		20,50
	2552 NORTH EASTERN AREAS	53,50		53,50
	<i>Total Revenue</i>	8,12,29		8,12,29
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO- OPERATION	50,00		50,00
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	54,50		54,50
	6425 LOANS FOR CO- OPERATION	5,00,00		5,00,00
	<i>Total Capital</i>	6,04,50		6,04,50
40	<i>Revenue</i>			
	3451 SECRETARIAT ECONOMIC SERVICES-	1,14,08		1,14,08
	<i>Total Revenue</i>	1,14,08		1,14,08
41	<i>Revenue</i>			
	3454 CENSUS,SURVEY AND STATISTICS	5,25,16		5,25,16
	<i>Total Revenue</i>	5,25,16		5,25,16
42	<i>Revenue</i>			
	2216 HOUSING-	64		64

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	3475 OTHER GENERAL ECONOMIC SERVICES-	2,10,45		2,10,45
	<i>Total Revenue</i>	2,11,09		2,11,09
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING	18,75		18,75
	<i>Total Capital</i>	18,75		18,75
43	<i>Revenue</i>			
	2216 HOUSING-	44,91		44,91
	2401 CROP HUSBANDRY	62,82,75		62,82,75
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,57,68		5,57,68
	2435 OTHER AGRICULTURAL PROGRAMMES	21,54,89		21,54,89
	2552 NORTH EASTERN AREAS	1,50,00		1,50,00
	<i>Total Revenue</i>	91,90,23		91,90,23
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	50,00		50,00
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)	1,43,75		1,43,75
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	6,25		6,25
	<i>Total Capital</i>	2,00,00		2,00,00
44	<i>Revenue</i>			
	2711 FLOOD CONTROL AND DRAINAGE	15,21		15,21
	<i>Total Revenue</i>	15,21		15,21
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	1,25,00		1,25,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	1,25,00		1,25,00
	<i>Total Capital</i>	2,50,00		2,50,00
45	<i>Revenue</i>			
	2216 HOUSING-	16,64		16,64
	2402 SOIL AND WATER CONSERVATION	42,22,51		42,22,51
	2415 AGRICULTURAL RESEARCH AND EDUCATION	24,11		24,11
	<i>Total Revenue</i>	42,63,26		42,63,26
	<i>Capital</i>			
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION	3,30,03		3,30,03
	<i>Total Capital</i>	3,30,03		3,30,03
46	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	12,75		12,75

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2575 OTHER SPECIAL AREA PROGRAMMES	14,36,92		14,36,92
	<i>Total Revenue</i>	14,49,67		14,49,67
47	<i>Revenue</i>			
	2216 HOUSING-	33,80		33,80
	2403 ANIMAL HUSBANDRY-	36,00,86		36,00,86
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,66,76		1,66,76
	<i>Total Revenue</i>	38,01,41		38,01,41
	<i>Capital</i>			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY	3,50		3,50
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	50,00		50,00
	<i>Total Capital</i>	53,50		53,50
48	<i>Revenue</i>			
	2216 HOUSING-	5,08		5,08
	2404 DAIRY DEVELOPMENT	5,84,19		5,84,19
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,17		1,17
	<i>Total Revenue</i>	5,90,43		5,90,43
49	<i>Revenue</i>			
	2216 HOUSING-	3,51		3,51
	2405 FISHERIES	16,87,65		16,87,65
	2415 AGRICULTURAL RESEARCH AND EDUCATION	23,86		23,86
	<i>Total Revenue</i>	17,15,02		17,15,02
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	50,00		50,00
	4405 CAPITAL OUTLAY ON FISHERIES	62,50		62,50
	<i>Total Capital</i>	1,12,50		1,12,50
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE	56,04,27		56,04,27
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,66,25		1,66,25
	<i>Total Revenue</i>	57,70,52		57,70,52
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	4,50		4,50
	<i>Total Capital</i>	4,50		4,50
51	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	70,12,00		70,12,00
	2505 RURAL EMPLOYMENT.	1,66,54,75		1,66,54,75

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	47,94,27		47,94,27
	<i>Total Revenue</i>	2,84,61,02		2,84,61,02
	<i>Capital</i>			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	4,87,21		4,87,21
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,10,00		1,10,00
	<i>Total Capital</i>	5,97,21		5,97,21
	<i>Revenue</i>			
52	2852 INDUSTRIES	4,42,03		4,42,03
	<i>Total Revenue</i>	4,42,03		4,42,03
	<i>Capital</i>			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	2,50		2,50
	<i>Total Capital</i>	2,50		2,50
	<i>Revenue</i>			
53	2851 VILLAGE AND SMALL INDUSTRIES-	20,85,88		20,85,88
	<i>Total Revenue</i>	20,85,88		20,85,88
	<i>Revenue</i>			
54	2851 VILLAGE AND SMALL INDUSTRIES-	21,19,64		21,19,64
	<i>Total Revenue</i>	21,19,64		21,19,64
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	15,00		15,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,35,00		1,35,00
	4851 Capital Outlay on Village and Small Industries.	5,85,00		5,85,00
	<i>Total Capital</i>	7,35,00		7,35,00
	<i>Revenue</i>			
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	17,73,43		17,73,43
	<i>Total Revenue</i>	17,73,43		17,73,43
	<i>Revenue</i>			
56	2059 PUBLIC WORKS	49,81,13		49,81,13
	3054 ROADS AND BRIDGES	59,73,50		59,73,50
	<i>Total Revenue</i>	1,09,54,63		1,09,54,63
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,75,00		2,75,00
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	2,67,42,00		2,67,42,00
	<i>Total Capital</i>	2,70,17,00		2,70,17,00

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
57	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	7,50		7,50
	3452 TOURISM	22,99,64		22,99,64
	<i>Total Revenue</i>	23,07,14		23,07,14
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	88,25		88,25
58	5452 CAPITAL OUTLAY ON TOURISM	3,63,75		3,63,75
	<i>Total Capital</i>	4,52,00		4,52,00
	<i>Revenue</i>			
	2204 SPORT AND YOUTH SERVICES	66,44,08		66,44,08
59	2552 NORTH EASTERN AREAS	7,77,50		7,77,50
	<i>Total Revenue</i>	74,21,58		74,21,58
	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	1,45,25		1,45,25
60	3451 SECRETARIAT - ECONOMIC SERVICES	60,01,53		60,01,53
	<i>Total Revenue</i>	61,46,78		61,46,78
	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE	27,50		27,50
64	<i>Total Revenue</i>	27,50		27,50
	<i>Capital</i>			
	7610 LOANS TO GOVERNMENT SERVANTS ETC..	10,05,00		10,05,00
	<i>Total Capital</i>	10,05,00		10,05,00
65	<i>Revenue</i>			
	2205 ART AND CULTURE	33,40,98		33,40,98
	2552 NORTH EASTERN AREAS	75,00		75,00
	3425 OTHER SCIENTIFIC RESEARCH	24,59		24,59
	3454 CENSUS,SURVEY AND STATISTICS	40,43		40,43
	<i>Total Revenue</i>	34,80,99		34,80,99
65	<i>Revenue</i>			
	2216 HOUSING-	2,50		2,50
	2701 MEDIUM IRRIGATION.	12,50		12,50
	2702 MINOR IRRIGATION	23,95,91		23,95,91
	2711 FLOOD CONTROL AND DRAINAGE	17,48		17,48
	<i>Total Revenue</i>	24,28,39		24,28,39
65	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,97,50		1,97,50

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	12,50		12,50
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	38,44,25		38,44,25
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	1,42,50		1,42,50
	<i>Total Capital</i>	41,96,75		41,96,75
	<i>Revenue</i>			
	2049 INTEREST PAYMENTS		2,10,79,15	2,10,79,15
	<i>Total Revenue</i>		2,10,79,15	2,10,79,15
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT		1,24,02,25	1,24,02,25
	<i>Total Capital</i>		1,24,02,25	1,24,02,25
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT		5,85,00	5,85,00
	<i>Total Capital</i>		5,85,00	5,85,00
	<i>Revenue</i>			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT		14,60,58	14,60,58
	<i>Total Revenue</i>		14,60,58	14,60,58
	<i>Revenue</i>			
	2051 PUBLIC SERVICE COMMISSION		1,72,27	1,72,27
	<i>Total Revenue</i>		1,72,27	1,72,27
	<i>TOTAL REVENUE</i>	33,69,05,62	2,37,67,44	36,06,73,06
	<i>TOTAL CAPITAL</i>	6,21,43,07	1,29,87,25	7,51,30,32
	TOTAL	39,90,48,68	3,67,54,69	43,58,03,37

S. KHARLYNGDOH,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st April, 2020.

No.LL(B).28/2017/757. – The Meghalaya Goods and Services Tax (Amendment) Act, 2012 (Act No. 5 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 31st March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st April, 2020.

THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ACT, 2020**An****Act**

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Act No. 10 of 2017)

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Goods and Services Tax (Amendment) Act, 2020.
- (2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Meghalaya Government may, by notification in the Official Gazette, appoint.

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Amendment of Section 2.

2. (1) In Section 2 of the Meghalaya Goods and Services Tax Act, 2017 (hereinafter referred as Meghalaya Goods and Services Tax Act), in sub-section (4), after the words "the Appellate Authority for Advance Ruling", the words "the National Appellate Authority for Advance Ruling", shall be inserted.

Amendment of Section 10.

3. (1) In Section 10 of the Meghalaya Goods and Services Tax Act, —
 - (a) in sub-section (1), after the second proviso, the following Explanation shall be inserted, namely:-

"Explanation.- For the purposes of second proviso, the value of exempt supply of services provided by way of extending deposits, loans or advances in so far as the consideration is represented by way of interest or discount shall not be taken into account for determining the value of turnover in the State";
 - (b) in sub-section (2),-
 - (i) in clause (d), the word "and" occurring at the end shall be omitted;
 - (ii) in clause (e), for the word "Council:", the words "Council; and" shall be substituted;
 - (iii) after clause (e), the following clause shall be inserted, namely:-

"(f) he is neither a casual taxable person nor a non-resident taxable person:";
 - (c) after sub-section (2), the following sub-section shall be inserted, namely:-

"(2A) Notwithstanding anything to the contrary contained in this Act, but subject to the provisions of sub-sections (3) and (4) of Section 9, a registered person, not eligible to opt to pay tax under sub-section (1) and sub-section (2), whose aggregate turnover in the preceding financial year did not exceed fifty lakh rupees, may opt to pay, in lieu of the tax payable by him under sub-section (1) of Section 9, an amount of tax calculated at such rate as may be

prescribed, but not exceeding three per cent of the turnover in the State, if he is not-

- (a) engaged in making any supply of goods or services which are not leviable to tax under this Act;
- (b) engaged in making any inter-State outward supplies of goods or services;
- (c) engaged in making any supply of goods or services through an electronic commerce operator who is required to collect tax at source under Section 52;
- (d) a manufacturer of such goods or supplier of such services as may be notified by the Government on the recommendations of the Council; and
- (e) a casual taxable person or a non-resident taxable person:

Provided that where more than one registered person are having the same Permanent Account Number issued under the Income-tax Act, 1961, the registered person shall not be eligible to opt for the scheme under this sub-section unless all such registered persons opt to pay tax under this sub-section.";

(d) in sub-section (3), after the words, brackets and figure "under sub-section (1)" at both the places where they occur, the words, brackets, figure and letter "or sub-section (2A), as the case may be," shall be inserted.

(e) in sub-section (4), after the words, brackets and figure "of sub-Section (1)", the words, brackets, figure and letter "or, as the case may be, sub-section (2A)" shall be inserted.

(f) in sub-section (5), after the words, brackets and figure "under sub-section (1)", the words, brackets, figure and letter "or sub-section (2A), as the case may be," shall be inserted.

(g) after sub-section (5), the following Explanation shall be inserted, namely:-

'Explanation 1.- For the purposes of computing aggregate turnover of a person for determining his eligibility to pay tax under this Section, the expression "aggregate turnover" shall include the value of supplies made by such person from the 1st day of April of a financial year upto the date when he becomes liable for registration under this Act, but shall not include the value of exempt supply of services provided by way of extending deposits, loans or advances in so far as the consideration is represented by way of interest or discount.

Explanation 2.- For the purposes of determining the tax payable by a person under this Section, the expression "turnover in State" shall not include the value of following supplies, namely:-

- (i) supplies from the first day of April of a financial year upto the date when such person becomes liable for registration under this Act; and
- (ii) exempt supply of services provided by way of extending deposits, loans or advances in so far as the consideration is represented by way of interest or discount.'

**Amendment of
Section 22.**

4. In Section 22 of the Meghalaya Goods and Services Tax Act, in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:-

"Provided also that the Government may, on the recommendations of the Council, enhance the aggregate turnover from twenty lakh rupees to such amount not exceeding forty lakh rupees in case of supplier who is engaged exclusively in the supply of goods, subject to such conditions and limitations, as may be notified.

Explanation.- For the purposes of this sub-section, a person shall be considered to be engaged exclusively in the supply of goods even if he is engaged in exempt supply of services provided by way of extending deposits, loans or advances in so far as the consideration is represented by way of interest or discount."

**Amendment of
Section 25.**

5. In Section 25 of the Meghalaya Goods and Services Tax Act, after sub section (6), the following sub-sections shall be inserted, namely:—

"(6A) Every registered person shall undergo authentication, or furnish proof of possession of Aadhaar number, in such form and manner and within such time as may be prescribed:

Provided that if an Aadhaar number is not assigned to the registered person, such person shall be offered alternate and viable means of identification in such manner as Government may, on the recommendations of the Council, prescribe:

Provided further that in case of failure to undergo authentication or furnish proof of possession of Aadhaar number or furnish alternate and viable means of identification, registration allotted to such person shall be deemed to be invalid and the other provisions of this Act shall apply as if such person does not have a registration.

(6B) On and from the date of notification, every individual shall, in order to be eligible for grant of registration, undergo authentication, or furnish proof of possession of Aadhaar number, in such manner as the Government may, on the recommendations of the Council, specify in the said notification:

Provided that if an Aadhaar number is not assigned to an individual, such individual shall be offered alternate and viable means of identification in such manner as the Government may, on the recommendations of the Council, specify in the said notification.

(6C) On and from the date of notification, every person other than an individual, shall, in order to be eligible for grant of registration, undergo authentication, or furnish proof of possession of Aadhaar number of the Karta, Managing Director, whole time Director, such number of partners, Members of Managing Committee of Association, Board of Trustees, authorised representative, authorized signatory and such other class of persons, in such manner, as the Government may, on the recommendation of the Council, specify in the said notification:

Provided that where such person or class of persons have not been assigned the Aadhaar Number, such person or class of persons shall be offered alternate and viable means of identification in such manner as the

Government may, on the recommendations of the Council, specify in the said notification.

(6D) The provisions of sub-section (6A) or sub-section (6B) or sub-section (6C) shall not apply to such person or class of persons, or part of the State, as the Government may, on the recommendations of the Council, specify by notification.

Explanation.—For the purposes of this Section, the expression "Aadhaar number" shall have the same meaning as assigned to it in clause (a) of Section 2 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016."

**Insertion of new
Section 31A
Facility of digital
payment to
recipient.**

6. After Section 31 of the Meghalaya Goods and Services Tax Act, the following new Section shall be inserted, namely:-
"31A. The Government may, on the recommendations of the Council, prescribe a class of registered persons who shall provide prescribed modes of electronic payment to the recipient of supply of goods or services or both made by him and give option to such recipient to make payment accordingly, in such manner and subject to such conditions and restrictions, as may be prescribed."

**Amendment of
Section 39.**

7. In Section 39 of the Meghalaya Goods and Services Tax Act,—
- (a) for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—
- "(1) Every registered person, other than an Input Service Distributor or a non-resident taxable person or a person paying tax under the provisions of Section 10 or Section 51 or Section 52 shall, for every calendar month or part thereof, furnish, a return, electronically, of inward and outward supplies of goods or services or both, input tax credit availed, tax payable, tax paid and such other particulars, in such form and manner, and within such time, as may be prescribed:
- Provided that the Government may, on the recommendations of the Council, notify certain class of registered persons who shall furnish a return for every quarter or part thereof, subject to such conditions and restrictions as may be specified therein.
- (2) A registered person paying tax under the provisions of Section 10, shall, for each financial year or part thereof, furnish a return, electronically, of turnover in the State, inward supplies of goods or services or both, tax payable, tax paid and such other particulars in such form and manner, and within such time, as may be prescribed.";
- (b) for sub-section (7), the following sub-section shall be substituted, namely:—
- "(7) Every registered person who is required to furnish a return under sub-section (1), other than the person referred to in the proviso thereto, or sub-section (3) or sub-section (5), shall pay to the Government the tax due as per such return not later than the last date on which he is required to furnish such return:

		Provided that every registered person furnishing return under the proviso to sub-section (1) shall pay to the Government, the tax due taking into account inward and outward supplies of goods or services or both, input tax credit availed, tax payable and such other particulars during a month, in such form and manner, and within such time, as may be prescribed: Provided further that every registered person furnishing return under sub-section (2) shall pay to the Government the tax due taking into account turnover in the State, inward supplies of goods or services or both, tax payable, and such other particulars during a quarter, in such form and manner, and within such time, as may be prescribed".
Amendment of Section 44.	8.	In Section 44 of the Meghalaya Goods and Services Tax Act, in sub-section (1), the following provisos shall be inserted, namely:— "Provided that the Commissioner may, on the recommendations of the Council and for reasons to be recorded in writing, by notification, extend the time limit for furnishing the annual return for such class of registered persons as may be specified therein: Provided further that any extension of time limit notified by the Commissioner of Central Tax shall be deemed to be notified by the Commissioner.".
Amendment of Section 49.	9.	In Section 49 of the Meghalaya Goods and Services Tax Act, after sub-section (9), the following sub-sections shall be inserted, namely:— "(10) A registered person may, on the common portal, transfer any amount of tax, interest, penalty, fee or any other amount available in the electronic cash ledger under this Act, to the electronic cash ledger for Integrated Tax, Central Tax, State Tax or Cess, in such form and manner and subject to such conditions and restrictions as may be prescribed and such transfer shall be deemed to be a refund from the electronic cash ledger under this Act. (11) Where any amount has been transferred to the electronic cash ledger under this Act, the same shall be deemed to be deposited in the said ledger as provided in sub-section (1).".
Amendment of Section 50.	10.	In Section 50 of the Meghalaya Goods and Services Tax Act, in sub-section (1), the following proviso shall be inserted, namely:— "Provided that the interest on tax payable in respect of supplies made during a tax period and declared in the return for the said period furnished after the due date in accordance with the provisions of Section 39, except where such return is furnished after commencement of any proceedings under Section 73 or Section 74 in respect of the said period, shall be levied on that portion of the tax that is paid by debiting the electronic cash ledger.".
Amendment of Section 52.	11.	In Section 52 of the Meghalaya Goods and Services Tax Act,- (a) in sub-section (4), the following provisos shall be inserted, namely:- "Provided that the Commissioner may, for reasons to be recorded in writing, by notification, extend the time limit for furnishing the statement for such class of registered persons as may be specified therein:

Provided further that any extension of time limit notified by the Commissioner of Central Tax shall be deemed to be notified by the Commissioner."

(c) in sub-section (5), the following provisos shall be inserted, namely:-

"Provided that the Commissioner may, on the recommendations of the Council and for reasons to be recorded in writing, by notification, extend the time limit for furnishing the annual statement for such class of registered persons as may be specified therein:

Provided further that any extension of time limit notified by the Commissioner of State tax or the Commissioner of Union Territory Tax shall be deemed to be notified by the Commissioner."

**Insertion of new
Section 53A
Transfer of certain
Amount.**

12. After Section 53 of the Meghalaya Goods and Services Tax Act, the following new Section shall be inserted, namely:-
"53 A. Where any amount has been transferred from the electronic cash ledger under this Act to the electronic cash ledger under the Central Goods and Services Tax Act or under the Integrated Goods and Services Tax Act and the Goods and Services Tax (Compensation to States) Act, the Central Government shall, transfer to the Central Tax account or the Integrated Tax account or Cess account, an amount equal to the amount transferred from the electronic cash ledger, in such manner and within such time as may be prescribed."

**Amendment of
Section 54.**

13. In Section 54 of the Meghalaya Goods and Services Tax Act, after sub-section (8), the following sub-section shall be inserted, namely:-
"(8A) The Government may disburse the refund of the State Tax in such manner as may be prescribed".

**Amendment of
Section 95.**

14. In Section 95 of the Meghalaya Goods and Services Tax Act,-
(i) in clause (a).-
(a) after the words "Appellate Authority", the words "or the National Appellate Authority" shall be inserted;
(b) after the words and figures "of Section 100", the words, figures and letter "or of Section 101C of the Central Goods and Services Tax Act" shall be inserted;
(ii) after clause (e), the following clause shall be inserted, namely:--
"(f) "National Appellate Authority" means the National Appellate Authority for Advance Ruling referred to in Section 101A."

**Insertion of new
Section 101A.
Constitution of
National Appellate
Authority for
Advance Ruling.**

15. After Section 101 of the Meghalaya Goods and Services Tax Act, the following new Section shall be inserted, namely:-
101A. (1) The Government shall, on the recommendations of the Council, by notification, constitute, with effect from such date as may be specified therein, an Authority known as the National Appellate Authority for Advance Ruling for hearing appeals made under Section 101B.
(2) The Constitution of the National Appellate Authority and the qualification, appointment, salary and allowances, terms of office, resignation, removal with respect to the President and Members of the National Appellate

- Authority shall be governed as per sub section (2), sub section (3), sub section (4), sub section (5), sub section (6), sub section (7), sub section (8), sub section (9), sub section (10), sub section (11), sub section (12), sub section (13) and sub section (14) of Section 101A of the Central Goods and Services Tax Act".
- Amendment of Section 102.** 16. In Section 102 of the Meghalaya Goods and Services Tax Act, in the opening portion,-
- (a) after the words "Appellate Authority", at both the places where they occur, the words "or the National Appellate Authority" shall be inserted;
- (b) after the words and figures "or Section 101", the words, figures and letter "or Section 101C, respectively," shall be inserted;
- (c) for the words "or the appellant", the words "appellant, the Authority or the Appellate Authority" shall be substituted.
- Amendment of Section 103.** 17. In Section 103 of the Meghalaya Goods and Services Tax Act,-
- (i) after sub-section (1), the following sub-section shall be inserted, namely:-
- "(1A) The advance ruling pronounced by the National Appellate Authority under this Chapter shall be binding on-
- (a) the applicants, being distinct persons, who had sought the ruling under sub-section (1) of Section 101B of the Central Goods and Services Tax Act and all registered persons having the same Permanent Account Number issued under the Income-tax Act, 1961;
- (b) the concerned officers and the jurisdictional officers in respect of the applicants referred to in clause (a) and the registered persons having the same Permanent Account Number issued under the Income-tax Act, 1961.";
- (ii) in sub-section (2), after the words, brackets and figure "in sub-section (1)", the words, brackets, figure and letter "and sub-section (1A)" shall be inserted.
- Amendment of Section 104.** 18. In Section 104 of the Meghalaya Goods and Services Tax Act, in sub-section (1),-
- (a) after the words "Authority or the Appellate Authority", the words "or the National Appellate Authority" shall be inserted;
- (b) after the words and figures "of Section 101", the words, figures and letter "or under Section 101C of the Central Goods and Services Tax Act" shall be inserted.
- Amendment of Section 105.** 19. In Section 105 of the Meghalaya Goods and Services Tax Act,-
- (a) for the marginal heading, the following marginal heading shall be substituted, namely:- "Powers of Authority, Appellate Authority and National Appellate Authority";
- (b) in sub-section (1), after the words "Appellate Authority", the words "or the National Appellate Authority" shall be inserted;

- (c) in sub-section (2), after the words "Appellate Authority", at both the places where they occur, the words "or the National Appellate Authority" shall be inserted.
- Amendment of Section 106.** 20. In Section 106 of the Meghalaya Goods and Services Tax Act,-
- (a) for the marginal heading, the following marginal heading shall be substituted, namely:- "Procedure of Authority, Appellate Authority and National Appellate Authority";
- (b) after the words "Appellate Authority", the words "or the National Appellate Authority" shall be inserted.
- Amendment of Section 171.** 21. In Section 171 of the Meghalaya Goods and Services Tax Act, after sub-section (3), the following amendment shall be inserted, namely:—
- "(3A) Where the Authority referred to in sub-section (2) after holding examination as required under the said sub-section comes to the conclusion that any registered person has profiteered under sub-section (1), such person shall be liable to pay penalty equivalent to ten per cent. of the amount so profiteered:
- Provided that no penalty shall be leviable if the profiteered amount is deposited within thirty days of the date of passing of the order by the Authority.
- Explanation.- For the purposes of this Section, the expression "profiteered" shall mean the amount determined on account of not passing the benefit of reduction in rate of tax on supply of goods or services or both or the benefit of input tax credit to the recipient by way of commensurate reduction in the price of the goods or services or both."
- Repeal and Savings.** 22. (1) The Meghalaya Goods and Services Tax (Amendment Ordinance) (Meghalaya Ordinance No. 8 of 2019) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance shall be deemed to have been done or action taken under the Principal Act as amended by this Act.

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



The Gazette of Meghalaya

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st April, 2020.

No.LL(B).115/90/207. – The Indian Stamp (Meghalaya Amendment) Act, 2020 (Act No. 6 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 31st March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st April, 2020.

THE INDIAN STAMP (MEGHALAYA AMENDMENT) ACT, 2020**An****Act**

further to amend the Indian Stamp (Meghalaya Amendment) Act, 1993

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This act may be called the Indian Stamp (Meghalaya Amendment) Act, 2020.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force at once.

Amendment of Schedule - I

2. In Articles 35 to schedule 1 of the Indian Stamp Act, 1899, (as amended by Meghalaya) after entry No. (c), new entry (d) shall be inserted as follows,-

Description of Instrument

Proper stamp duty

"d Where lease is granted for mining of minerals:

- (i) Where the lease is granted for more than one year and not exceeding ten years
- (ii) Where the lease is granted for more than ten years and not exceeding twenty years
- (iii) Where the lease is granted for more than twenty years and not exceeding thirty years
- (iv) Where the lease is granted for more than thirty years and not exceeding fifty years

One rupee for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan.

Two rupees for every hundred rupees of the total amount of the average annual royalty calculated on the highest annual extraction of minerals as per approved mining plan.

Three rupees of every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan.

Four rupees for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan."

D. LYGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st April, 2020.

No.LL(B)92/2008/59.—The Meghalaya Passengers and Goods Taxation (Amendment) Act, 2020 (Act No. 7 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 31st March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st April, 2020.

**THE MEGHALAYA PASSENGERS AND GOODS TAXATION
(AMENDMENT) ACT, 2020**

**An
ACT**

further to amend the Meghalaya Passengers and Goods Taxation Act, (Assam Act No. 16 of 1962 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya on the Seventy First Year of the Republic of India.

**Short title and
commencement.**

1. (1) This Act may be called the Meghalaya Passengers and Goods Taxation (Amendment) Act, 2020.
- (2) It shall extend to the whole State of Meghalaya.
- (3) It shall come into force on such date as the State Government may by notification in the official Gazette, appoint.

**Amendment of
Section 9.**

2. In the Meghalaya Passengers and Goods Taxation Act, 1972 (hereinafter referred to as the Principal Act), for the existing Section 9, the following shall be substituted;

**Interest for non -
payment of tax**

“9. If the prescribed Authority is satisfied that any owner is liable to pay tax under the provisions of the Act in respect of any period but has failed to pay the tax, the said Authority may, after giving the owner a reasonable opportunity of being heard, assess the amount of tax and interest payable under Section 9A and a fixed sum if any, due from the owner.”

**Insertion of new
Section 9A.**

3. In the Principal Act, after Section 9, a new Section 9A shall be inserted as under:-

**Interest on late
payment of tax**

“9A (1) If any owner of taxable vehicle does not pay the full amount of tax payable by him under this Act by the fifteenth day on which it falls due, simple interest at the rate of eighteen per centum per annum shall be payable by him on the amount by which the tax paid if any, by the aforesaid due date falls short of the tax payable.

(2) The interest payable under sub section (1) by the owner of a taxable vehicle who has opted for payment of the tax under proviso to Section 4 shall be determined by the Authority empowered to collect the tax as notified by the Government.

(3) The interest payable under sub section (1) by the owner of a taxable vehicle who has not opted for payment of the tax under proviso to Section 4 shall be determined by the Taxing Authority under the Act.

(4) No interest is payable on tax deducted at source under sub-section (1) of Section 4A.”

**Amendment of
Section 22**

4. In the Principal Act, in Section 22 for the existing clause (f) the following shall be substituted, -
(f) Contravenes any other provision of this Act or the Rules made thereunder shall be liable, on conviction to a fine of not less than twenty five thousand rupees which may extend to one lakh rupees and when the offence is a continuing one, on subsequent conviction, to a fine not less than five hundred rupees which may extent to one thousand rupees for each day of the continuance of the offence in addition to the tax and interest payable.”

**Substitution of
Sub-section (1)
of Section 23.**

5. In the Principal Act, in Section 23, the existing sub-section (1) shall be substituted by the following, namely,-
“(1) The prescribed authority may, at anytime accept from any person who has committed an offence falling under clause (b), (c), (d), (e) & (f) of Section 22, by way of composition offence, a fixed sum of money of ten thousand rupees in addition to the tax and interest payable.”

D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st April, 2020.

No.LL(B).16/2006/135. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2020 (Act No. 8 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 31st March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st April, 2020.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (AMENDMENT) ACT, 2020**

An

Act

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006;

Be it enacted by the Legislature of the State of Meghalaya on the Seventy-first Year of the Republic of India :-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

(2) It shall come into force at once.

Amendment of Section 4 of the Act, 2006.

2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b) (i), the following shall be substituted, namely –
“(b)(i) to maintain fiscal deficit to an annual limit of 4.1% of GSDP as a special dispensation during the Fiscal Year 2019-20”

Repeal & Savings.

3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance 2020 (Ordinance No. 1 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

D. LYNDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B).151/80/58. – The Meghalaya State Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020 (Act No. 9 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

**THE MEGHALAYA STATE AGRICULTURAL PRODUCE AND LIVESTOCK MARKETING
(PROMOTION AND FACILITATION) ACT, 2020**

An

Act

To provide for geographically restriction-free trade transaction of agricultural produce including livestock across the State and country; to give freedom to the agriculturists to sell their produce across time and space; to enhance transparency in trade operations and price settlement mechanism through adoption of electronic and other innovative form of technology; to promote emergence of multiple channels for competitive marketing, agri-processing and agricultural export; to encourage investments in development of markets and marketing infrastructure in the State of Meghalaya; and whereas it is expedient to put in place facilitative regulation, professional management and conducive policy frame work there of and purposes connected therewith and to lay down procedures and systems thereto.

Be it enacted by the Meghalaya State Legislature in the Seventy first year of the Republic of India as follows:

CHAPTER –I

PRELIMINARY

**Short title, extent
and
commencement.**

1. (1) This Act may be called “The Meghalaya State Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020.
- (2) It extends to the whole of Meghalaya.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context-

(1) “**Ad-hoc buyer**” includes a buyer to be registered under Section 79 of this Act;

(2) “**Agricultural produce**” includes all produce, whether processed or not, of agriculture, horticulture, apiculture, sericulture, livestock and product of livestock, forest excluding trees grown on private land, specified in the schedule or declared by the Government by notification from time to time;

(3) “**Agriculturist**” means a person who is engaged in production of agricultural produce including rearing of livestock by himself or by hired labour or otherwise, including tenant;

“**Agriculturist**” also includes association of farmers, by whatever name called, registered under any law for the time being in force and is engaged in aggregation of member farmers’ produce including livestock;

Explanation: If a question arises, as to whether any person is an agriculturist or not for the purpose of this Act, the decision of the Deputy Commissioner or Officer In-charge of Land Revenue of the District by whatever name it may

be called in which such person is engaged in production of agricultural produce and/ or rearing of livestock, shall be final. Further, the expressions of land holder and tenant shall have the meaning assigned to them in the respective Land Reforms Act of the States.

(4) **“Assaying lab”** means a laboratory setup, as prescribed in the Rules, Bye-laws, guidelines or instructions, for testing of quality parameters as per the tradable parameters or grade-standards or any other parameters notified by the competent authority;

(5) **“Board”** means the Meghalaya State Agricultural Marketing Board, established under Section 84 of this Act;

(6) **“Buyer”** means a person, who himself or itself or on behalf of any person or agent buys or agrees to buy agricultural produce including livestock in the market;

(7) **“Bye-laws”** means subject to any Rules made by State Government under this Act, the Market Committee may, in respect of principal market yard and sub-market yard(s) or market sub-yard(s) under its management, make Bye-laws for the regulation of business and conditions of trading therein;

(8) **“Cold storage”** in relation to Market Yard means cold storage declared as market sub-yard under Section 12 of this Act;

(9) **“Commission agent”** means a person who buys or sells agricultural produce including livestock on behalf of his principal, or facilitates buying and selling at primary and other level of transaction, on e-platform or any other mode of transaction and activities ancillary thereto, keeps it in custody and controls it during the process of its sale or purchase, and collects payment thereof, if required, from the buyer and pays it to the seller, and receives by way of remuneration a commission or percentage upon the amount involved in such transaction;

(10) **“Delineated Market Area”** means a geographical area notified under Section 5 for the purpose of election of the Members of Market Committee and undertaking marketing related development therein ;

(11) **“Director”** means Director of Horticulture in charge of Agricultural Marketing or any other officer, excepting Managing Director of State Agricultural Marketing Board, appointed by the State Government, to exercise and/or perform such of the powers or functions of the Director of Agricultural Marketing under the provisions of this Act or the Rules, as may be prescribed in notification;

(12) **“Direct marketing”** in relation to agricultural produce, means direct wholesale purchase of agricultural produce from the farmers by the processors, exporters, bulk buyers, etc. outside the principal market yard,

sub-market yard, private market yard and market sub-yard under Section 13 of this Act;

(13) **“District Council”** means a Council under paragraph 2 of the Six Schedule to the Constitution of India.

(14) **“Electronic trading”** means trading of notified agricultural produce including livestock in which registration, auctioning, billing, booking, contracting, negotiating, information exchanging, record keeping and other connected activities are done electronically on computer network or internet;

(15) **“Electronic trading platform”** means electronic platform set up either by State Government or its agencies or a person licenced under Section 54 for conducting trading in notified agricultural produce including livestock through electronic media or by any means of communication in which registration, buying and selling, billing, booking, contracting and negotiating are carried out online through computer network or internet or any other such electronic device;

(16) **“Export”** means dispatch of agricultural produce including livestock outside India;

(17) **“Farmer-Consumer Market Yard”** means market yard established under Section 11 of this Act;

(18) **“Farmer-Producer Company (FPC)”** means a company of farmer-producer members as defined in Section IXA of the Indian Companies Act, 1956, including any amendments thereto, re-enactment thereof and incorporated with the Registrar of Companies;

(19) **“Government”** means the State Government;

(20) **“Government or Administration Agency”** means State Agricultural Marketing Department or Directorate, State Agricultural Marketing Board (SAMB), Agricultural Produce and Livestock Market Committee (APLMC) established or constituted under this Act;

(21) **“Licence”** means licence granted under the provisions of this Act;

(22) **“Licensee”** means a person holding a licence issued under the provisions of this Act;

(23) **“Livestock”** means cows, buffaloes, bullocks, bulls, goats and sheep, and includes poultry, fish and such other animals, and products thereof, specified in the schedule ;

(24) **“Local Authority”** means for the purpose of representation on the Market Committee in relation to an area within the local units, any Municipal Board, Town committee, or the notified committee or Local authority for the area;

(25) **“Managing Director”** means Managing Director of the State

Agricultural Marketing Board or any other officer, excepting the Director of Agricultural Marketing, appointed by the State Government, to exercise and/or perform such of the powers and functions of the Managing Director or Chief Executive Officer or Secretary, or by whatever name it is called, of the State Agricultural Marketing Board;

(26) **“Market Committee”** means the Agricultural Produce and Livestock Market Committee established under the provisions of this Act or established under exciting regulation;

(27) **“Marketing”** in relation to agriculture produce means all activities involved in the flow of agricultural produce from production point commencing at the stage of harvest till the same reaches the ultimate consumers viz. grading, processing, storage, transport, channels of distribution and all other functions involved in the process;

(28) **“Market Sub-Yard”** means warehouse, silos, cold storage or other such structure or place declared to be market sub-yard or deem to be market yard under Section 12;

(29) **“Market Yard”** in relation to delineated market area includes principal market yard, sub-market yard and market sub-yard in such delineated market are a notified by the State Government, and managed and operated by the Agricultural Produce and Livestock Market Committee;

(30) **“Market Yard of National Importance”** means a market yard as notified under Section 9 of this Act;

(31) **“National Agriculture Market (NAM)”** means an integrated market, without prejudice to any law for the time being inforce, where buying and selling of notified agricultural produce including livestock and activities incidental thereto are carried out in India possessing marketing utility across time and space ;

(32) **“Notified Agricultural Produce and Livestock”** means agricultural produce and livestock, specified in the Schedule of this Act;

(33) **“Overtrading”** in relation to a trader means the amount exceeding the value of the agricultural produce including livestock purchased at any point of time *vis-a-vis* to the amount of security deposited with or the bank guarantee he has furnished to the Market Committee;

(34) **“Person”** includes individual, a co-operative society, Hindu Undivided Family, a company or firm or an association or a body of individuals, whether incorporated or not;

(35) **“Petty Trader”** in relation to agricultural produce means a non-licensee trader under this Act who carries on purchasing or selling of notified agricultural produce in the quantity not exceeding of such quantity as specified in this Act and notified by the State Government as retail;

- (36) **“Prescribed”** means prescribed by Rules and/or Bye-laws made under this Act;
- (37) **“Private Market Yard”** means a market yard established under Section 10 of this Act;
- (38) **“Processing Unit”** in relation to Market Yard means processing unit declared as market sub-yard under Section 12 of this Act;
- (39) **“Processor”** in relation to agriculture produce means a person that undertakes processing of any notified agricultural produce on his own accord or on payment of a charge;
- (40) **“Registration”** means registration made under this Act for the purpose as specified;
- (41) **“Regulation”** means regulation made by the Board under Section 98 in accordance with the provisions of this Act;
- (42) **“Retail Sale”** in relation to a notified agricultural produce means, a sale not exceeding such quantity as specified in this Act and notified by the State Government;
- (43) **“Revolving Marketing Development Fund”** means a non-lapsable Fund maintained by Director under Section 112(1) of this Act;
- (44) **“Rules”** means rules made under this Act by the State Government;
- (45) **“Seller”** means a person who sells or agrees to sell agricultural produce including livestock for consideration of price;
- (46) **“Schedule”** means the Schedule appended to this Act;
- (47) **“Silo”** means silo declared as market sub-yard under Section 12 of this Act ;
- (48) **“Special Commodity Market Yard”** means a market yard as notified under Section 8 of this Act;
- (49) **“State”** means a State as specified in First Schedule to the Constitution of India;
- (50) **“Trader”** means, a person who buys notified agricultural produce including livestock either for himself or as an agent of one or more persons for the purpose of selling, processing, manufacturing or for any other purpose, as the case may be, except for the purpose of domestic consumption;
- (51) **“Year”** means the year as may be notified by the State Government;
- (52) **“Warehouse”** in relation to Market Yard means warehouse declared as market sub-yard under Section 12 of this Act”.

CHAPTER-II

ESTABLISHMENT OF MARKETS

Notification of intention of regulating marketing of specified agricultural produce and livestock.

3. (1) The State Government may, by notification in the official gazette, declare its intention of regulating the marketing of such agricultural produce and livestock, in the State, as may be specified in the notification. The notification may be brought to the notice of the interested public by publishing in local language and English on widely circulated platforms, media like newspapers, websites and such other formats:

Provided that no area within the limits of a municipality shall be included for regulation under this Act except after consultation with the municipal Board or municipal council, as the case may be.

(2) The notification under sub-section (1) shall state that any objections or suggestions which may be received by the State Government within such period as shall be specified in the notification, not being less than thirty days, will be considered by the State Government.

(3) State Government may hold consultations with Local bodies, and autonomous district councils, who own and operate rural periodical markets or haats or any other such markets for marketing of agricultural produce and livestock within their jurisdictional area, to bring such markets under the regulation of this Act, so as to develop these markets to efficiently function as marketing platform nearest to the farm gate.

Declaration of whole State as one unified market area.

4. Subject to the notification made under Section 3 and after considering such objections and suggestions as may be received from any source before expiry of such period, the State Government may, by another notification, declare the whole State as one unified market area as specified in the notification issued under Section 3 for the purpose of regulation of marketing of all or any of the kinds of agricultural produce and livestock specified in the notification issued under Section 3 under this Act.

Explanation: The area so declared shall be a single unified market area for the whole State for regulation of marketing of notified agricultural produce and livestock.

Notification of delineated market area.

5. Subject to the provision made in Sections 3 and 4, State Government may, by further notification, delineate geographical area for a Market Committee as a delineated market area for the purpose of election of the Members of such Market Committee and undertaking developmental activities therein.

Explanation: The Market Committee shall not regulate marketing of notified agricultural produce and livestock in its delineated market area. The Market Committee will enforce regulation on marketing of notified agricultural produce and livestock within the principal market yard, sub-market yard(s) and market sub-yard(s).

Alteration or Amalgamation of delineated market area and of items of agricultural produce and livestock.

6. (1) Subject to the procedure specified in Sections 3 and 5, State Government may, at any time by notification, exclude from any delineated market area, any area or include therein an additional area or split one delineated market area in two or more such areas or amalgamate two or more such areas in one delineated market area, or may exclude any notified agricultural produce and livestock from regulation, or include any agricultural produce and livestock, hitherto not regulated, for regulation under this Act.

(2) After the alteration of delineated market area or items of agricultural produce and livestock, if any, under Section 6, it shall not be necessary for the Director to make any declaration under this section unless he is of the opinion that it is necessary to declare any area, hitherto not declared, as delineated market area of any Market Committee.

Principal market yard, sub-market yard, market sub-yard, private market yard, private market sub-yard, farmer-consumer market yard, private farmer-consumer market and electronic trading platform.

7. (1) In a State, there may be-

- (a) principal market yard(s) managed by the Market Committee;
- (b) sub-market yard(s) managed by the Market Committee;
- (c) market sub-yard(s) managed by the Market Committee;
- (d) private market yard(s) managed by a person, holding a licence under Section 10 ;
- (e) private market sub-yard(s) managed by a person, holding a licence under Section 12 ;
- (f) farmer-consumer market yard(s) managed by the Market Committee;
- (g) private farmer-consumer market yard(s) managed by a person, holding a licence under Section 11 ;
- (h) electronic trading platforms.

(2) The State Government shall, as soon as possible after the issue of notification under Sections 4 and 5, by a notification, declare any 'place' in the delineated market area as principal market yard or sub-market yard or market sub-yard or farmer-consumer market yard, as the case may be, managed by a Market Committee, for the purpose of regulation of marketing of notified agricultural produce and livestock, expressly or impliedly in physical, electronic or other such mode, under this Act.

Explanation: In this sub-section (2), the expression 'place' shall include any structure, enclosure, open space locality, street including warehouse, silos, pack

house, cleaning, grading and packaging and processing unit vested in the Market Committee of the delineated market area.

(3) The State Government may, by notification, declare a 'place', licenced under Section 73, to be private market yard, private market sub-yard, private farmer-consumer market yard, as the case may be, for marketing of notified agricultural produce and livestock, expressly or impliedly in physical, electronic or other such mode, under this Act.

Explanation: In this sub-section (3), the expression 'place' shall include any structure, enclosure, open space locality, street including warehouse, silos, pack house, cleaning grading and packaging and processing unit vested in the person licenced for the purpose under this Act.

Establishment and notification of "Special Commodity Market Yard".

8. (1) State Government may designate any existing market yard established under sub-section (2) of Section 7 as "Special Commodity Market Yard" or establish and notify any market yard as "Special Commodity Market Yard" after consideration of such aspects as throughput of particular agriculture produce and livestock and special infrastructure requirements therefore. It may be-

- (i) fruits, vegetables and flowers markets, including onion market, apple market, orange market and other such market;
- (ii) cotton market;
- (iii) medicinal and aromatic plants market;
- (iv) livestock market including camel market, fish market, poultry market and other such market; and
- (v) any other such markets.

(2) All provisions for and in relation to the Market Committee made in the Act shall *mutatis mutandis* apply to the Market Committee established for "Special Commodity Market Yard".

Establishment and notification of "Market Yard of National Importance (MNI)".

9. State Government may designate and notify any existing market yard established under Section 7 (2) as "Market Yard of National Importance" or establish and notify any market as "Market Yard of National Importance" after consideration of such aspects as total throughput, value, upstream catchment area, down-stream number of consumers served and special infrastructure requirements therefore:

Provided that the market yard handling not less than such annual tonnage or such annual value, as may be prescribed, may be considered for conferring the status as the "Market Yard of National Importance";

Provided further that out of such annual tonnage or such annual value, 30 percent may arrive from not less than two other States.

Establishment of private market yard.

10. (1) Subject to such reasonable conditions and such fee as may be prescribed, the Director or the Officer authorized by him may grant a licence to a person to establish a private market yard, for trading of notified agricultural produce and livestock.

(2) The private market yard licensee, or its management committee, by whatever name it is called, may register commission agents and other market functionaries to operate in the licenced private market yard.

(3) The private market yard licensee, or its management committee, may collect user charge on notified agricultural produce and livestock transacted in the private market yard, at the rate *ad valorem* not exceeding the rate as notified by the State Government.

(4) The private market yard licensee shall contribute, of such user charge collection and registration fee, to the separate "Revolving Marketing Development Fund" maintained by the Director at the rate in percentage at par with Market Committee.

(5) The Director will spend the money from such Fund under sub-section (4) in development of common marketing infrastructure, skill development, training, research and pledge financing and such other activities as will aid in creating an efficient marketing system in the State/country.

(6) The private market licensee shall formulate a Standard Operating Procedure (SOP) for conduct of business and activities ancillary thereto in the licenced private market yard.

Establishment of farmer-consumer market yard (direct sale of agricultural produce by farmer to consumer in retail).

11. (1) Subject to such terms and conditions and fee, as may be prescribed, by the Director or the Officer authorized by him, may grant licence to a person to establish farmer-consumer market yard for marketing of specified agricultural produce in retail.

(2) Such farmer-consumer market yard may be established by a person by developing infrastructure, as may be prescribed, and at a place accessible to both farmer(s) and consumer(s):

Provided that the consumer shall not purchase more than such quantity of agriculture produce at a time in this market, as may be prescribed.

(3) The farmer-consumer market yard licensee may collect the user charge on the sale of agriculture produce from the seller and amount so realized shall be retained by farmer-consumer market yard licensee:

Provided further that the State Government in public interest may from time to time, by notification, put ceiling on the rate of collection of user charge.

Declaring warehouse/silos/cold storage or other such structure or place as market sub-yard.

12. (1) Save as otherwise provided in this Act, the State Government may, by notification declare warehouse, silos, cold storage or other such structure or place with infrastructure and facilities as prescribed, to function as market sub-yard.

Explanation: the expression 'place' under this sub-section shall include any structure, enclosure, open space, locality, street including pack house, cleaning

grading and processing unit etc.

(2) The owner of such warehouse, cold Storage, or other such structure or 'place', as the case may be, desirous of declaration of such place as market sub-yard under sub-section (1), shall apply to the Director or an Officer authorized by him, in such form and in such manner and such fee; and also for such period but not less than three years, as may be prescribed.

(3) The licensee of such ware house, silos, cold storage or other such structure or place, may collect user charge on notified agricultural produce transacted at the declared market sub-yard under Section 12, at the rate *ad valorem* not exceeding the rate as notified by the Director or Board:

Provided that no user charge shall be collected from agriculturist-seller.

(4) A declared market sub-yard licensee shall contribute, of such user charge collection, to the separate "Revolving Marketing Development Fund" maintained by the Director at the rate in percentage at par with Market Committee. The Fund will be utilized for the purposes and in the manner *mutatis mutandis* to Section 10 (5) of this Act.

**Direct marketing
(wholesale direct
purchase from farmers
outside the market
yard, sub- market yard,
private market yard).**

13. (1) Collection or aggregation centres in the proximity of the production areas may be setup by a person with infrastructure, as may be prescribed, with linkages to retail chain, or processing, export unit or premises, or any other such unit or premises, as may be prescribed, in accordance with the provisions of this Act and Rules made thereunder for marketing of notified agricultural produce.

(2) Notwithstanding anything contained under sub-section (1), direct wholesale purchase can also be carried out outside the principal market yard, sub-market yard, market sub-yard, private market yard by declaring the place of such purchase, without establishment of any permanent collection or aggregation centre, as may be prescribed.

(3) Direct marketing licensee shall have to maintain records and all accounts relating to daily trade transactions and shall submit monthly report, as may be prescribed, to the Licensing Authority.

(4) The Licensing Authority can seek any type of additional information from the direct marketing licensee; and can also inspect and issue direction relating to functioning of such whole sale purchases and the activities incidental thereto.

(5) The direct marketing licensee shall be liable to pay one-fourth of the applicable market fee on whole sale purchases made. The licensee shall deposit the due amount towards "Revolving Marketing Development Fund" maintained by the Director for the month by seventh day of the next month. The Fund will be utilized for the purposes and in the manner *mutatis mutandis* to sub-section (5) of Section 10 of this Act.

(6) Notwithstanding anything contained in the Essential Commodities Act, 1955 and Control Orders issued thereunder or any other law for the time being in force, the provision of stock limit shall not be applicable on such direct marketing licensee purchasing the agricultural produce for processing or export

to the extent of his or its annual capacity of processing or export. However, in case any dispute arises between the provisions of this Act and Essential Commodities Act, 1955, the latter shall prevail.

CHAPTER-III CONSTITUTION OF MARKET COMMITTEE

Establishment of Market Committee and its incorporation.

14. (1) For every delineated market area, there shall be a Market Committee consisting of a Chairman and other Members.

(2) Every Market Committee established under this Act shall be a body corporate by such name as the State Government may, by notification, specify. It shall have perpetual succession and a common seal and may sue and be sued in its corporate name and shall, subject to such restrictions as are imposed by or under this Act, be competent to contract, acquire, hold, lease, sell or otherwise transfer any property, both immovable and movable and to do all other things necessary for the purpose for which it is established:

Provided that no immovable or moveable property the value of which exceeds the prescribed limits shall be acquired or disposed of by the Market Committee without the prior permission of the Board;

Provided further that the Board may, for the reason to be recorded in writing, revoke such permission before the completion of the acquisition or execution of the deed, as the case may be;

Provided also that Market Committee may, with the prior approval of the Board and after obtaining valuation certificate from the prescribed officer, enter into agreement with the owner of any land or building and purchase such land or building.

(3) Notwithstanding anything contained in any enactment for the time being in force, every Market Committee shall for all purposes, be deemed to be a Local Authority.

(4) The Market Committee shall be classified by the Director, subject to the prescribed guidelines, considering through put and other consideration as the Director deems fit, for the purpose of laying down the norms for staff, establishment expenditure and other expenses and allowances required therefore.

Vesting of property of Local Authority in Market Committee.

15. (1) The Market Committee may require a Local Authority to transfer to it any land or building belonging to the Local Authority which is situated within the delineated market area and which, immediately before the establishment of the market yard was being used by the Local Authority for the purposes of the market and the Local Authority shall within one month of the receipt of the requisition, transfer the land and or

building, as the case may be, to the Market Committee on such terms as may be agreed between them.

(2) Where within a period of thirty days from the date of receipt of requisition by the Local Authority under sub-section (1) no agreement is reached between the Local Authority and the Market Committee under the said sub-section, the land or building required by the Market Committee shall vest in the Market Committee for the purposes of this Act and the Local Authority shall be paid such compensation as may be determined by the Deputy Commissioner under sub-section (5):

Provided that no compensation shall be payable to a Local Authority in respect of any land or building which had been vested in it by virtue of the provision contained in the enactment relating to the Constitution of such Local Authority without payment of any amount whatsoever may be, for such vesting;

Provided further that any party aggrieved by the order of the Deputy Commissioner may within thirty days from the date of such order, appeal to the State Government.

(3) The Local Authority shall deliver possession of the land or building vesting in the Market Committee under sub-section (2) within a period of seven days from such vesting and on failure of the Local Authority to do so, within the period aforesaid, the Deputy Commissioner shall take possession of the land or building and cause it to be delivered to the Market Committee.

(4) The Deputy Commissioner shall fix the amount of compensation for the land or building having regard to-

- (i) the annual rent for which the building might reasonably be expected to be let from year to year;
- (ii) the condition of the building;
- (iii) the amount of compensation paid by the Local Authority for the acquisition of such land; and
- (iv) the cost of the present value of any building erected or other work executed on the land by the Local Authority.

(5) The compensation fixed under sub-section (4) may, at the option of the Market Committee, be paid in lump sum or in reasonable number of equal installments with interest thereon as the Deputy Commissioner may fix.

**Acquisition of land for
Market Committee
and/or Board.**

16. (1) When any land within the delineated market area is required for the purposes of this Act, and the Board or the Market Committee is unable to acquire it by agreement, the State Government may, at the request of the Board or the Market Committee, as the case may be, proceed to acquire such land under the provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and on the payment of the applicable compensation awarded under that Act by the Board or Market Committee and of any other charges incurred by the State Government in connection with the acquisition, the land shall vest in the Board or the Market Committee, as the case may be:

Provided that once a proposal is made by the Market Committee, it shall not be withdrawn by it except for such reasons as may be approved by the State Government.

(2) The Board or the Market Committee shall not, without the previous sanction of the State Government, transfer any land which has been acquired for this purpose by the Board or the Market Committee under sub-section (1) or divert such land to a purpose other than the purpose for which it has been acquired:

Provided that the premises used for principal market yard, sub-market yard or for the purpose of the Board shall not be deemed to be included in the limits of the Municipal Corporation, District Council, as the case may be.

**Constitution of the first
Market Committee**

17. (1) The first Market Committee shall be constituted, for the first time for a delineated market area declared after commencement of this Act, all the members thereof including Chairman, shall be nominated by the State Government. The first Market Committee so constituted may consist of Members including Chairman, not less than fifteen, which may include six to ten agriculturist members, as may be prescribed. Other five Members may be:-

- (i) four Members, one each from departments of agriculture or horticulture, cooperation, animal husbandry and veterinary and agricultural marketing of State Government;
- (ii) one from cooperative marketing society; and
- (iii) one from Local Authority of a place where the Market Committee is located.

Provided that the Chairman shall be so nominated from amongst the agriculturist members.

(2) State Government or the Director shall, by an order, appoint a person to be the Officer-in-charge of the first Market Committee for a period not exceeding one year:

Provided that in the event of death, resignation, leave or suspension of the officer-in-charge, a casual vacancy shall be deemed to have occurred

in such office and such vacancy shall be filled, as soon as may be, by appointment of a person thereto by the State Government and until such appointment is made, a person nominated by the Director shall act as Officer-in-charge. The services of Officer-in-charge shall be co- terminus with the first Market Committee.

(3) The members including the Chairman of the first Market Committee constituted under sub-section (1) shall hold office for a period not exceeding one or two year, from the day of notification of constitution of the committee:

Provided that if new Market Committee is constituted before the expiry of period aforesaid, Members including the Chairman shall cease to function on the date appointed for the first general meeting of the newly constituted Market Committee;

Provided further that the State Government or the Director may, on proven misconduct, even before expiry of the period aforesaid, dismiss any Member including the Chairman. In such event, a casual vacancy shall be deemed to have occurred and such vacancy shall be filled, as soon as may be, by nomination of a person thereto, as the case may be, by the State Government.

Constitution of the second and subsequent Market Committee.

18. (1) Save as provided in Section 17, a Market Committee constituted for a term of five years from the date of notification of its constitution, shall consist of—

(a) a Chairman elected under Section 23;

(b) six to ten representatives of agriculturists possessing such qualifications, as may be prescribed, under the rules made thereunder:

Provided that no agriculturist may be qualified to be elected or nominated as representative of agriculturists of the second Market Committee unless he has sold his agricultural produce and livestock at least once in preceding one year, or five times in five years for subsequent Market Committee, in the principal market yard or sub-market yard falling in the delineated market area.

(c) Two representative of traders resident of a delineated market area, possessing such qualifications, as may be prescribed, elected or nominated from amongst the licenced traders resident of such delineated market area:

Provided that no trader shall be a representative of more than one Market Committee at a time;

Provided that no trader shall be a representative of more than one Market Committee at a time.

(d) One representative of licenced commission agent, possessing such qualifications, as may be prescribed, nominated from amongst the licence holder commission agents, granted by the Market Committee:

Provided that no commission agent shall be a voter of more than one Market Committee at a time;

Provided further that he is otherwise not disqualified for being so elected under the provisions of this Act or any other law for time being in force.

(e) One representative of the weighmen, hammals and other market functionaries, possessing such qualifications, as may be prescribed, elected from amongst the licence holder weighmen, hammals and other market functionaries, granted by Market Committee:

Provided that no weighmen, hammals and other market functionaries shall be a voter of more than one Market Committee at a time;

Provided further that he is otherwise not disqualified for being so elected under the provisions of this Act or any other law for time being in force.

(2) Every Market Committee will have following other committee Members-

(a) One representative of the co-operative marketing society functioning in the delineated market area who shall be elected by the managing committee of such society:

Provided that if more than one such society functions in the delineated market area, such Member shall be nominated by all the Members of the managing committees of such societies;

Provided further that nothing in this clause shall apply if the managing committee of any society stands superseded under the provisions of the State Co- operative Societies Act.

(b) An officer of the agriculture or horticulture, department of the State Government to be nominated by the State Government, Directorate of Agriculture or Horticulture;

(c) One representative of the District Council from the place where the Market committee is located.

(3) Only Members under sub-section (1) shall have a right to vote.

(4) State Government may make Rules for the preparation of voters' list and conduct of election.

(5) Every election and nomination of the Member shall be notified by the State Govt. in the official gazette.

(6) No person may be Member of the Market Committee more than two terms.

Division of delineated market area for constituencies and reservation of seat.

19. (1) The Deputy Commissioner shall, by notification or otherwise, divide a delineated market area into as much number of constituencies equal to the number of the representatives of the agriculturist to be chosen from such area but not less than ten.

(2) In case of direct election for agriculturist Members to a Market Committee, reservation of seats for scheduled castes, scheduled tribes, other backward classes and women will be as per the Government policy, as may be prescribed.

Qualification to vote and be the representative of agriculturist.

20. (1) Every person-

(a) whose name is entered as land owner in the village land records or is a tenant as per the State's respective Land Reforms Act;

(b) who has completed the age of eighteen years; and

(c) whose name is included in the voter's list prepared under the provisions of this Act and the Rules made there under, shall be qualified to vote at the election of a representative of agriculturists:

Provided that no person shall be eligible to vote in more than one constituency.

(2) No person shall be qualified to be elected as a representative of agriculturists unless-

(a) his name is included in the list of voters as agriculturist of the delineated market area;

(b) he is otherwise not disqualified for being so elected under the provisions of this Act or any other law for time being in force.

(3) No person shall be eligible for election for more than one Market Committee or constituency as the case may be.

Provision for election.

21. Subject to the provisions of this Act, the Chairman, Members of the Market Committee shall be elected in the manner prescribed in the Rules. Such Rules may provide also for preparation and maintenance of

the lists of voters and their qualification and disqualification, the payment of deposits and their forfeitures, reservation of seats and all matters connected thereto.

**Superintendence,
direction and control of
elections.**

- 22.** (1) Subject to the directions of the Director, the superintended, direction and control of the preparation of the lists of voters for and the conduct of all elections to the Market Committee, shall be vested in the District Collector.
- (2) State Government shall make available to the District Collector such staff and Funds as may be necessary for the discharge of the functions and responsibilities conferred on Deputy Commissioner under this Act.
- (3) All expenditure in connection with or incidental to the election of Chairman, and Members to the Market Committee shall be met from the consolidated Fund of the State.
- (4) Notwithstanding anything contained in any law for the time being in force, State Government or State Election Commission or any other body authorized therefore may issue instructions relating to all matters connected with elections to the Market Committee including directions for cancellation of the calendar of events or postponement of polls.

Election of Chairman.

- 23.** (1) Every person shall, unless disqualified under the provisions of this Act or any other law for time being in force, as the Chairman of the Market Committee, be qualified to be elected by direct election by the persons qualified to vote for the election of representatives of agriculturists under Section 20, traders, commission agents and other market functionaries under Section 18:
- Provided that no person shall be eligible for election as Chairman unless he is qualified to be elected under Section 20.
- (2) Reservation of seats to election of the Chairman for scheduled castes, scheduled tribes, other backward classes and women will be as per the Government policy, as may be prescribed.
- (3) No person shall be eligible to contest election simultaneously for office of the Chairman and a Member.
- (4) If any delineated market area fails to elect a Chairman, fresh election proceedings shall be initiated to fill the office within six months:
- Provided further that pending the election of Chairman under this sub-section, the officer authorized by the Director shall discharge all the functions of the Chairman.

**Term of the office of
Chairman and
Members.**

- 24.** (1) The Chairman and elected Member shall, save as otherwise provided in this Act, hold office for term of five years from the day of assuming the office or till the continuation of Market Committee, whichever is earlier.

(2) Notwithstanding anything contained in sub-section (1), a person who is a nominated Member of Market Committee by virtue of being a representative of co-operative marketing society, agriculture or horticulture department and District Council as the case may be, shall cease to be such member on his ceasing to be a Member of the managing committee of the society or District Council concerned by efflux of his term of office or otherwise, or re-nomination by the department, as the case may be.

**Commencement of
terms of office of
Chairman and
Members.**

- 25.** (1) The term of office of the Chairman and Members of a Market Committee shall commence on the date immediately after the expiry of the term of office of the outgoing office bearer of the Market Committee or on the date of first meeting of the committee convened.

(2) When not less than half of representative of agriculturists, and not less than half of total Members to the Market Committee are available to function as Members after general election or at any time, the Market Committee shall, notwithstanding anything contained in this Act, be deemed to be duly constituted or duly functional, and such Market Committee shall be competent to exercise the powers and perform the functions of the Market Committee.

**Resignation of
Members.**

- 26.** A Member of the Market Committee other than *ex officio* Member may resign from his membership in writing delivered or caused to be delivered to the Chairman of the Market Committee who shall acknowledge the receipt of same and the seat of such Member shall be come vacant on the expiry of fifteen days from the date of acknowledgement of resignation unless within such period such Member withdraws his resignation in writing addressed to the Chairman.

**Resignation by
Chairman and vacancy
in his office.**

- 27.** (1) The Chairman may resign from his office at any time in writing addressed to the Director, incharge of agricultural marketing and the office shall become vacant on the expiry of fifteen clear days from the date of such resignation, unless within the said period of fifteen days he withdraws the resignation in writing addressed to the Director in-charge of the agricultural marketing.

(2) During the vacancy caused by resignation, death, removal or otherwise in the office of the Chairman, such member of the Market

Committee as the Director may appoint, shall exercise the powers and perform the functions of the Chairman till the Chairman is duly elected.

**No confidence motion
against Chairman.**

28. (1) A motion of no confidence may be moved against the Chairman at a meeting specially convened for the purpose under sub-section (2), and if the motion is passed by a majority of the total Members of the Committee and not less than two-third of the Members present and voted cease to be the Chairman.

(2) For the purpose of sub-section (1) a meeting of the Market Committee shall be held in the prescribed manner within thirty days of the date of receipt of the notice of motion of no confidence. No *ex-officio* Member of the Market Committee shall move the notice of no confidence. The *ex-officio* Member shall also not have power to vote on "no confidence motion" brought.

(3) The Chairman shall not preside over the meeting but such meeting shall be presided over by an Officer which the Director may, appoint for the purpose. However, the Chairman, shall have the right to speak and other wise to take part in the proceedings of the meeting.

(4) If the motion of no confidence is not accorded as aforesaid or if the meeting could not be held for want of quorum, no notice of any subsequent motion expressing vote of confidence in the same Chairman shall be made until after the expiry of six months from the date of such scheduled meeting.

**Leave of absence to
Chairman and
consequences of
absence without leave.**

29. (1) Subject to the Rules made in this behalf, every Chairman who absents himself from three consecutive meetings of the committee, without leave of the Director in-charge of agricultural marketing, shall cease to be the Chairman on and from the date on which such third meeting is held.

(2) Leave under sub-section (1) shall not be granted for six consecutive meetings of the Market Committee. Whenever such leave in extreme exigencies as prescribed is granted to the Chairman, the Market Committee shall elect or nominate such eligible members to discharge the duties and functions as Chairman of the Market Committee.

**Refusal to hand over
the charge to new
Chairman.**

30. (1) On election of the Chairman, the outgoing Chairman shall forthwith hand over the charge of his office to the successor in office.

(2) If the outgoing Chairman fails or refuses to hand over the charge of his office, under sub-section (1), the Director or any Officer authorized by him in this behalf may, with prior approvable of the Director incharge of agricultural marketing, by order in writing direct the outgoing

chairman, forthwith to hand over the charge of his office together with all records, Funds and property of the Market Committee, if any, in his possession.

(3) If the outgoing Chairman to whom a direction has been issued under sub-section (2) does not comply with such direction, the Director or any Officer authorized in this behalf shall have the same powers as are vested in a Civil Court under the code of Civil Procedure, 1908 (5 of 1908) while executing a decree.

Seizure and taking possession of record and property of Market Committee under certain conditions.

31. (1) Where the Director or Managing Director is satisfied that the books and records of a Market Committee are likely to be suppressed, tampered with or destroyed, or the funds and property of a Market Committee are likely to be misappropriated or misapplied, the Director or Managing Director may order for seizure and taking possession of the record and property of the Market Committee.

(2) On receipt of the Order under sub-section (1), the police officer not below the rank of Sub-Inspector of the local area shall enter and search any place where the records and property are kept or are likely to be kept and to seize them and hand over possession thereof to the Director or Managing Director or the person authorized by him, as the case may be.

Establishment and Composition of Market Committee of MNI.

32. (1) Save as provided under Section 14 (1), the State Government may, by notification, constitute a separate Market Committee for effective implementation of provisions of this Act for such market yard(s) located in the State which is or are considered as the Market Yard(s) of "National Importance" (MNI).

(2) All provisions for and in relation to the Market Committee, including nomination of Chairman and Members made in the Act, shall *mutatis mutandis* apply to the Market Committee constituted for "Market yard of National Importance".

(3) Save as provided under Section 18, Market Committee of Market Yard of National Importance shall consist of—

(i) Chairman -1

(ii) Agriculturist six to ten including 2 agriculturists one each from two other States where from arrivals are received in the MNI (to be nominated by respective State Governments on receipts of requests for such nomination received from the Govt. where MNI is located).

(iii) Trader holding the single unified licence, resident of a delineated market area, possessing such qualifications, as may be prescribed, nominated from amongst the licenced traders

- resident of such delineated market area-1
- (iv) Trader holding the inter-state trading licence nominated by State Government, as may be prescribed-1
- (v) One representative of licenced/registered commission agent as member, as may be prescribed-1
- (vi) Agricultural Marketing Adviser to the Government of India or his nominee not below the rank of Under Secretary to Government of India-1
- (vii) Chief Executive Officer or the Municipal Commissioner of the area or his nominee-1
- (viii) Chief Town Planner or the authority exercising such powers or his nominee-1
- (ix) Director or his nominee (*ex-officio*) not below the rank of Under Secretary to the Government of India-1
- (x) M.D., SAMB (*ex-officio*) or his nominee not below the rank of Under Secretary to the Government of India-1
- (xi) Executive Member (to be appointed by the State Government, who shall function as the Secretary or Chief Executive Officer of Market Committee of MNI)—1

Appointment and functions of Secretary of the Market Committee of MNI.

33. The Secretary functioning as Chief Executive Officer of the Market Committee shall be appointed by the State Government from amongst the State's Civil Service Officers at least with ten years of service or from the panel of professionals so maintained or on deputation from State Government with experience of ten years in agricultural marketing.

Executive Committee of MNI.

34. (1) The Executive Committee for MNI shall consist of-
- (i) Chairman of MNI-1
 - (ii) Trader holding the single unified licence of MNI-1
 - (iii) Director in charge of Agricultural Marketing or his nominee (*ex-officio*) not below the rank of Under Secretary to Government of India-1
 - (iv) M.D., SAMB (*ex-officio*) or his nominee not below the rank of Under Secretary to Government of India-1
 - (v) Executive Member of the Market Committee of MNI who shall be as the member Secretary of the Executive Committee-1
- (2) In case of emergency, the executive committee may decide issues requiring approval of the Market Committee. However, such decisions shall be approved by the Market Committee within forty five days from the date such decisions are taken. Failure in doing so or in event of disapproval of such decisions by the market committee, such decision shall stand null and void, so however, that any such disapproval shall be without prejudice to the validity of anything previously done under that decision:

Provided that if the Market Committee makes any modifications in such decision, the decision shall have effect only in such modified from the date of such modification.

(3) The Executive Committee shall meet as often as necessary but at least once in a calendar month.

Term of office of Members of the Executive Committee of MNI.

35. The Members of the Executive Committee shall hold the office during the pleasure of the State Government.

Other provision of this Act also to apply to Market yard of National Importance.

36. All other provisions of this Act, not specified for “Market Yard of National Importance”, shall *mutatis mutandis* apply to MNI established and notified under Section 9 of this Act.

CHAPTER-IV

CONDUCT OF BUSINESS AND POWERS AND DUTIES OF CHAIRMAN, SECRETARY AND MARKET COMMITTEE

Powers and duties of Chairman.

37. (1) Without prejudice to the powers conferred under any other provision of this Act, the Chairman of the Market Committee shall be the chief controlling and supervising officer of the Market Committee.

(2) The Chairman shall-

(a) preside over the meetings of the Market Committee and the sub-committees and conduct business of such meetings;

(b) watch over the financial, developmental and executive administration; and

(c) in case of emergency, direct the execution of stop page of any work or the doing of any act which requires the sanction of the Market Committee.

Powers and duties of Vice-Chairperson.

38. The Vice-Chairperson of the Market Committee shall-

(a) save as otherwise provided in this Act or the Rules, in the absence of Chairman, preside over the meeting of the Market Committee; and

(b) exercise the powers and perform the duties of the Chairman pending the election of the Chairman or during the absence of the Chairman.

Meeting etc. of the Market Committee.

39. A Market Committee shall meet for the transaction of its business at least once in every month on such date and at such time, as the Chairman may determine:

- Provided that the Market Committee may, in special circumstances meet at any time and at any place in the delineated market area, as may be prescribed.
- Quorum and procedure at meeting.** 40. One-third of the total number of Members of Market Committee shall form a quorum for transacting the business at a meeting of the committee. The procedure of the meeting will be followed, as may be prescribed.
- Powers and duties of the Market Committee.** 41. (1) Subject to the provisions of this Act, it shall be the duty of the Market Committee-
- (i) To implement the provisions of this Act, the Rules and the Bye-laws made there under in the principal market yard, sub-market yard(s) and market sub-yard(s) vested in it.
 - (ii) To provide such facilities for marketing of notified agricultural produce including livestock therein as the Director/Managing Director or the State Government may from time to time direct.
 - (iii) To perform such other acts as may be required in relation to the superintendence, direction and control of principal market yard, sub-market yard(s) and market sub-yard(s) or for facilitating marketing of notified agricultural produce including livestock therein, and for the purposes connected with the matters aforesaid, and for that purpose may exercise such powers and discharge such functions as may be provided by or under this Act.
 - (iv) To do all such other acts to bring about complete transparency in pricing system and transactions taking place in the principal market yard, sub-market yard (s) and market sub-yard(s) vested in it.
- (2) Without prejudice to the generality of the foregoing provisions, Market Committee shall -
- (i) maintain and manage the principal market yard, sub-market yard(s) and market sub-yard(s) vested in it within the delineated market area;
 - (ii) provide the necessary facilities for the marketing of notified agricultural produce including livestock within the principal market yard, sub-market yard(s) and market sub-yard(s) vested in it in the delineated market area;
 - (iii) grant or renew a licence to market functionaries, except traders, or refuse it to do so;
 - (iv) suspend or cancel licence granted/renewed to market functionaries, except traders, and supervise the conduct of the market functionaries and enforce conditions of licence;
 - (v) regulate or supervise the auction, including e-auction of notified agricultural produce including livestock in accordance with the provision and procedure laid down under the Rules made under this Act or Bye-laws of the Market Committee;

- (vi) regulate the making, carrying out and enforcement or cancellation of agreements of sales, weighment, delivery, payment and all other matters relating to the market of notified agricultural produce including livestock in the manner prescribed;
- (vii) provide for the settlement of all disputes between the seller and the buyer arising out on any kind of transaction, including on line, connected with the marketing of notified agricultural produce including livestock and all matters ancillary thereto;
- (viii) promote Public Private Partnership for carrying out extension activities in its delineated market area viz., collection, maintenance and dissemination of information in respect of production, sale, storage, processing, prices and movement of notified agricultural produce;
- (ix) take measures for the prevention of purchases and sales below the minimum support prices as fixed by the State government from time to time;
- (x) levy, take, recover and receive rates, charges, fees and other sums of money to which the Market Committee is entitled;
- (xi) employ the necessary number of Officers and servants for the efficient implementation of the provisions of this Act, the Rules and the Bye- laws as prescribed;
- (xii) prosecute persons for violating the provisions of this Act, the Rules and the Bye-laws and compound such offences;
- (xiii) acquire land and dispose of any moveable or immovable property for the purpose of efficiently carrying out its duties;
- (xiv) impose penalties on persons who contravenes the provisions of this Act, the Rules or the Bye- laws or the orders or directions issued under this Act, the Rules or the Bye-laws by the Market Committee, its Chairman or by any Officer duly authorised in this behalf;
- (xv) institute or defend any suit, prosecution, action, proceeding, application or arbitration and compromise such suit, action proceeding, application or arbitration;
- (xvi) handle the issues relating to pay, pension, allowances, gratuities, contribution towards leave allowance, provident Fund of the officers and servants employed by the Market Committee in the manner prescribed;
- (xvii) administer Market Committee Fund referred to in Section-82 and maintain the account thereof in the prescribed manner;
- (xviii) carry out publicity about the benefits of regulation, the system of transaction, facilities provided in the principal market yard, sub-market yard(s), etc. through such means as poster, pamphlets, hoardings, cinema slides, film shows, group meetings, electronic media etc., or through any other means considered more effective or necessary; and
- (xix) ensure payment in respect of transactions which take place in the principal market yard, sub-market yard(s) and market sub-yard(s) or at e-platforms to be made on the same day to the seller or in the maximum next day, if procedurally so required. In default to make the

payment as aforesaid, provisions of Section 65(2) will apply. Save as provided in this clause, procedure of payment to the seller in case of e-trading will be *mutatis mutandis* to Section 59(2).

(3) Without prejudice to the generality of the forgoing provisions, Market Committee may –

- (i) take all possible steps to prevent adulteration of notified agricultural produce including livestock, if any;
- (ii) set up and promote Public Private Partnership in management of the agricultural markets;
- (iii) promote linking of consumers to farmers or their groups through appropriate digital technology;
- (iv) regulate the entry of persons and vehicles, traffic in to the principal market yard, sub-market yard(s) and market sub-yard(s) vesting in the Market Committee;
- (v) inspect and verify scales, weights and measures in use in a market yard, sub-market yard and market sub-yard vested in it and also the books of accounts and other documents maintained by the market functionaries in such manner as may be prescribed;
- (vi) arrange to obtain fitness (health) certificate from veterinary doctor in respect of animals, cattle birds etc., which are bought or sold in the principal market yards, sub-marker yard(s), and market sub-yard(s);
- (vii) recover the charges in respect of weighmen and hammals (loaders) and distribute the same to weighmen and hammals (loaders or unloaders) if not paid by the purchaser or seller as the ease may be;
- (viii) collect and maintain information in respect of production, sale, storage, processing, prices and movement of notified agricultural produce and disseminate such information as directed by Director or Managing Director or State Govt.
- (ix) reasonably act in the manner that traders do not hoard the agricultural produce and market functionaries may not form any cartel to jeopardize the interest of agriculturist–sellers.

(4) With the prior sanction of the Director or Managing Director, the Market Committee may undertake -

- (i) construction of internal or connecting roads, godowns and other infrastructure in the principal market yard, sub-market yard(s), market sub-yard(s) and delineated market area to facilitate marketing of agricultural produce including livestock and for the purpose give grant or advance Funds to the Board, or any other Department or undertaking of the State Government or any other agency authorized by the Managing Director;
- (ii) maintenance of stocks of fertilizer, pesticides, improved seeds, agricultural equipments, inputs for sale and establish Soil Testing Laboratories; and

(iii) to provide on rent storage facilities for stocking of agricultural produce to agriculturists.

(5) To promote and encourage e-trading, Market Committee may establish regulatory system, create infrastructure and undertake other activities and steps needed thereto.

(6) Market Committee may establish or allow to be established third party as saying or testing labs, and, therefore, constitute a committee, as may be prescribed, to promote as saying, grading and activities and services incidental thereto.

Appointment of sub-committee and delegation of powers.

42. Subject to such conditions and restrictions as may be prescribed, the Market Committee may appoint one or more sub-committees consisting of such Members of the committee, as it may think fit, for the performance of any of its duties or functions, as it may think fit to assign.

Power to borrow.

43. (1) The Market Committee may, with the previous sanction of the Managing Director, raise money from banks, financial institutions or issue debentures required for carrying out the purpose for which it is established on the security of any property vested in it and of any fees or user charge leviable by it under this Act.

(2) The Market Committee may, for the purpose of meeting the initial expenditure on lands, building, staff and equipments required for establishing the market, obtain a loan from the State Government or State Agricultural Marketing Board or other financial institution.

(3) The conditions subject to which money or loan under sub-section (2) shall be raised or obtained and the time within which the same shall be repayable shall be subject to the previous sanction of the State Government or Director or Managing Director.

Compounding of offences.

44. 1)The Market Committee may accept from any person who has committed or is reasonably suspected of having committed an offence (other than contravention of Section 64 against this Act or the Rules or Bye-laws, made thereunder by way of compounding of such offence—

(a) Where the offence consists of the failure to pay or the evasion of any fee or user charge, or other amount recoverable under this Act or the Rules or the Bye-laws in addition to the fee or user charge or other amount so recoverable a sum of money not less than the amount of the fee or other amount and not more than five times the amount of fee or other amount to the maximum extent of rupees ten thousand.

(b) In other cases a sum of money not exceeding ten thousand rupees.

(2) On the compounding of any offence under sub-section (1), no proceeding shall be taken or continued against the person concerned in respect of such an offence, and if any proceedings in respect of that offence have already been instituted against him in any court, the compounding shall have effect of his acquittal.

Power to write off irrecoverable fee etc.

45. The Market Committee may write off any fee or user charge or amount whatsoever due to it, whether under a contract or otherwise, or any amount payable in addition there with if in its opinion such a fee/user charge or an amount is irrecoverable:

Provided that the Market Committee shall, before writing off any such fee or user charge, or amount obtain the sanction of the Managing Director, if the fee or amount exceeds rupees twenty five thousand.

Power to remove encroachment on market yard.

46. Any officer or servant of the Market Committee, empowered by the State Government in this behalf, shall have power to remove any encroachment in a space in the principal market yard, sub-market yard(s) and market sub-yard(s) vested in it and the expenses of such removal shall be paid by the person who has caused the said encroachment and shall be recovered in the same manner as arrears of land revenue.

Use of weighing instruments, weight and measure, their inspection.

47. (1) Only electronic weighing instruments which also satisfy the requirements of such weights and measures as are prescribed by the State Controller of Weight and Measure Act and the Rules made thereunder shall be used for weighing or measuring agricultural produce including livestock, as required, in the principal market yard, sub-market yard(s), market sub-yard(s), private market yard(s) and farmer-consumer market yard(s):

Provided that in transactions of sale and purchase of agricultural produce including livestock, as the case may be, electronic balance shall preferably be used.

(2) Weighing instruments, weights and measures kept by the committee under this section may at any time be inspected; examined and checked by the controller weights and measures or his representative or any other officer duly authorised in this behalf by the Managing Director.

Mode of making contract.

48. (1) Every contractor agreement entered into by a Market Committee for the purchase, sale, lease, mortgage or other transfer of, or acquisition of interest in immovable property shall, in writing, be executed on behalf of Market Committee jointly by its Chairman and the Secretary, with the sanction of the Market Committee, as may be prescribed.

(2) No contract other than a contract executed as provided in sub-section (1) shall be valid and binding on the Market Committee.

**Act of Market
Committee etc. not to
be invalidated.**

49. No act of Market Committee or of any sub-committee thereof or of any person acting as a Member, Chairman, presiding authority or the Secretary shall be deemed to be invalid by reason only of some defect in the constitution or appointment of such Market Committee, sub-committee, Members, Chairman, presiding authority or the Secretary or on the ground that they or any of them were disqualified for such office, or that formal notice of the intention to hold a meeting of the committee or of the sub-committee was not given duly or by reason of such Act having been done during the period of any vacancy in the office of the Chairman or the Secretary or Member of such committee or sub-committee or for any other informality not affecting the merits of the case.

CHAPTER-V STAFF OF MARKET COMMITTEE

**Secretary of Market
Committee.**

50. Every Market Committee shall have a Secretary, who shall be the chief executive of the Market Committee administering principal market yard, sub-market yard(s) and market sub-yard(s) vested in it and the custodian of all the records and properties of the principal market yards, sub-market yard(s) and market sub-yard(s) in the delineated market area:

Provided that the Secretary should be graduate in agriculture or horticulture, agricultural economics or marketing or agribusiness and has also undergone minimum three months in-service training or such training undertaken after recruitment;

Provided further that the Director or Managing Director may maintain a panel of professionals, which may include professionals from open market, for appointing to the post of Secretary to the Market Committee, as may be prescribed in the Rules. The Director or Managing Director shall have powers to appoint Secretary from the services of the State Government and on deputation also and such appointments shall be binding on the Market Committee.

**Powers, functions and
duties of the Secretary.**

51. The Secretary shall exercise and perform the following functions and duties in addition to such other duties as may be specified in this Act, the Rules or Bye-laws, namely-
- (i) To convene the meetings of the Market Committee and of the sub-committees, if any, and maintain minutes of the proceedings thereof.
 - (ii) To attend the meetings of the Market Committee and of every sub-committee and take part in the discussions but shall not move any resolution or vote at any such meeting.
 - (iii) To take action to give effect to the resolution of the committee and of the sub-committees, and report about all actions taken in pursuance of such resolution to the committee as soon as possible.
 - (iv) To prepare the budget proposal.
 - (v) To furnish to the Market Committee such returns, statements,

estimates, statistics and reports as the Market Committee may from time to time, require including reports regarding-

- (a) fines and penalties levied on and any disciplinary action taken against the Members of the staff and the market functionaries and others;
- (b) over-trading by any trader;
- (c) contravention of the provisions of the Act, the Rules, the Bye-laws, the standing orders by any person;
- (d) suspension or cancellation of licence by the Chairman or the Director; and
- (e) administration of the Market Committee and the regulation of the marketing in the principal market yard, sub-market yard(s) and market sub-yard(s).
- (vi) To produce before the Market Committee such documents, books, registers and the likes as may be necessary for the transaction of the business of the committee or the sub-committee, and also whenever called upon by the Market Committee to do so.
- (vii) To exercise supervision and control over the acts of all officers and servants of the Market Committee.
- (viii) To collect fees or user charge and other money leviable by or due to the Market Committee.
- (ix) To be responsible for all money credited to or received on behalf of the Market Committee.
- (x) To make disbursements of all money lawfully payable by the Market Committee.
- (xi) To report to the Chairman or Director or Managing Director as soon as possible in respect of fraud, embezzlement, theft or loss of Market Committee Fund or property.
- (xii) To prefer complaints in respect of prosecutions to be launched on behalf of the Market Committee and conduct proceedings, civil or criminal, on behalf of the Market Committee.

Appointment of Accountant.

52. The Director or Managing Director may, with such qualification as may be prescribed in Rules or Bye-laws, appoint an accountant, who shall be responsible for maintenance of books of accounts of the Market Committee and assist the Secretary in discharge of his duties and perform of such duties as may be delegated to him by the Market Committee or the Secretary.

Appointment of staff by the Market Committee.

53. (1) Every Market Committee may appoint such other Officers and servants as may be necessary and proper for the efficient discharge of its duties as prescribed by the Board:

Provided that no post shall be created save with the prior sanction of the Board.

(2) Subject to provisions in this Act and Rules, the Market Committee may make Bye-laws for regulating the appointment, pay, leave, leave allowances, pensions, gratuities, contribution to provident Fund and

other conditions of service of Officers and servants appointed under sub-section (1) and for providing for the delegation of powers, duties and functions to them.

(3) Notwithstanding anything contained in this Act or any Rules or Bye-laws made thereunder, the Director or Managing Director may, subject to the conditions specified in sub-section(4), transfer on deputation any Officer or servant of any Market Committee carrying a maximum scale of pay as prescribed to any other Market Committee of the Revenue Division and it shall not be necessary for Director or Managing Director to consult either the Market Committee or the Officer or servant concerned before passing an order of transfer on deputation under this sub-section.

(4) The Officer or servant concerned transferred under sub-section (3) shall:

- (a) have his lien on the post held in the parent Market Committee;
- (b) not be put to disadvantageous position in respect of pay and allowances which he would have been entitled to, had he continued in the parent Market Committee;
- (c) been entitled to deputation allowance at such rate as the State Government may by general or special order, specify; and
- (d) be governed by such other terms and conditions including disciplinary control as the Director or Managing Director may, by general or special orders, specify.

CHAPTER-VI

E-TRADING

Establishment and Promotion of electronic trading platform.

54. (1) No person shall establish and run any electronic trading platform for trading in notified agricultural produce including livestock without obtaining a licence under this Section.
- (2) Save as provided in sub-section (1), the State Government or its agencies may, however, establish and run e-trading platform for trading in notified agricultural produce including livestock, as may be prescribed.

Grantor Renewal of license to establish electronic trading platform.

55. (1) Any person desirous of establishing an e-trading platform under Section 54 (1) shall apply to the Director or the Officer authorized by him in such form and manner along with such fee and security or bank guarantee and fulfilling such conditions, as may be prescribed.
- (2) The application received under sub-section (1) for grant or renewal of licence may be accepted or rejected for reasons recorded in writing by the Licensing Authority:

Provided that the application received under this section shall be liable to be rejected on the condition(s) *mutatis mutandis* to condition(s) laid down for private market yard under Section 73.

(3) The e-trading platform managed and operated by a person or State Government or its agencies, as the case may be, shall provide all infrastructures and services connected to e-trading, as may be prescribed.

(4) The licensee or its management committee, may collect user charge on sale transaction of notified agricultural produce including livestock on the e-trading platform:

Provided that no user charge shall be collected from agriculturist-seller;

Provided further that the State Government in public interest may from time to time, by notification, put ceiling on the rate of collection of user charge.

(5) The e-trading platform licensee shall contribute, of such user charge collection, to the separate "Revolving Marketing Development Fund" maintained by the Director at the rate in percentage at par with APLMC. The Fund will be utilized for the purposes and in the manner *mutatis mutandis* to Section 10 (5) of this Act.

Integration of warehouses, silos, cold storages or other such structure or space, declared as market sub-yard to e-platform.

56. A licence holder under Section 73(1) for market sub-yard, desirous to link to e-platform of Government of India, may apply, through concerned State Government, or its agencies, to the Department of Agriculture, Cooperation & Farmers' Welfare, in the form and manner, as may be prescribed.

Integration of private market.

57. A licensee of private market yard, desirous of integrating with e-trading portal, may apply through State Government or its agencies to the Central Government, as may be prescribed.

Inter operability of e-trading platforms.

58. In order to evolve a unified National Agricultural Market and integrate various e-platforms, the applications in the e-platform(s) should be inter operable as per specifications and standards laid down by the Director or the Authority designated there for.

Payment to the sellers and maintenance of accounts.

59. (1) Notwithstanding anything contained in this Act, payment of notified agricultural produce including livestock traded on electronic platform shall be made same day of the sale transaction to the seller or in the maximum next day, if procedurally so required. In procedural exigencies on electronic trading, the payment to the seller may be made as prescribed in Rules and Bye-laws.

(2) The licensee or APLMC, as the case may be, shall maintain accounts of all the transactions taken place on electronic platform and submit such periodical reports and returns to the Managing Director or the authorized

Officer, at such time and in such forms, as may be specified by the competent authority, from time to time.

**Suspension or
Cancellation of
licence of electronic
trading platform.**

60. The Director or Managing Director may, for the reasons to be recorded, specifying the breach of any provision of Act, Rules, Bye-laws, instructions, orders, suspend or cancel the licence, granted under Section 55, by passing as peaking order:

Provided that no order for suspension or cancellation of licence shall be passed without giving a reasonable opportunity of being heard.

**Dispute settlement-
(i) between or among
licensees under
Section55(1); and
(ii) between or among
licensee and APLMC.**

61. Any dispute arising between or among licensees of e-trading platforms, or between or among the licensees and APLMC or State agencies, shall be resolved by the Director or the Officer authorized by him, in summary manner within thirty days, after giving the parties reasonable opportunity of being heard.

**Dispute settlement
with regard to intra-
State trade –
transaction.**

62. In case of any dispute with regard to intra-State transaction on e-platform, the redressal thereof shall be done at the level of management committee of the licensee or the Market Committee, as the case may be, through an administrative process, or through the process of conciliation and arbitration, or otherwise within seven working days; while in case of perishables it shall be within three working days. The management committee or Market Committee, as the case may be, shall dispose of the matter by issuing speaking order.

**Dispute settlement
with regard to Inter-
State trade
transaction.**

63. In case of any dispute arising out of inter-State trade transaction on e-platform or any other such platform, the State Government can subscribe to become part of such Authority, which may be constituted by the Union Government or State Government under the existing law or any law to be framed therefor.

CHAPTER-VII

REGULATION OF TRADING

**Sale-transaction of
notified agricultural
produce and
livestock.**

64. (1) All notified agricultural produce including livestock shall ordinarily be sold in the principal market yards, sub-market yards and market sub-yards licenced under this Act or not, private market yards or at the electronic trading platforms:

Provided that the notified agricultural produce including livestock may be sold at other places also to a licence holder especially permitted in this behalf under this Act.

(2) In relation to agricultural produce, nothing in the sub-section (1) shall apply to the following sale and purchase where -

- (i) sale is made by the producer himself to any person for his domestic consumption in quantity upto the limits prescribed under the Rules;
- (ii) brought for sale by head load;
- (iii) purchase and sale is made by a petty trader;
- (iv) purchase is made by an authorized fair price shop dealer from the Food Corporation of India, "the State Commodities Trading Corporation" or any other agency or institution authorized by the State Government for distribution of essential commodities through the public distribution system; and
- (v) the transfer of such agricultural produce to a cooperative society for the purpose of securing an advance therefrom.

(3) In relation to livestock, nothing in the sub-section (1) shall apply on the business of purchasing or selling of livestock not exceeding such value, as may be prescribed.

(4) The price of the notified agricultural produce including livestock, brought for sale into the principal market yards, sub-market yards, private market yards, market sub-yards shall be settled by tender bid or open auction including e-auction or any other transparent system and no deduction shall be made from the agreed price on any account whatsoever from the seller.

(5) Weighment or measurement or counting of all the notified agricultural produce including livestock so purchased shall be done by such a person and such system as is provided in the Bye-laws or at any other place specified for the purpose by the Market Committee.

**Terms and procedure
of buying and selling.**

65. (1) Except in the commercial transaction between two traders, any other person who buys notified agricultural produce including livestock in the principal market yards, sub-market yards and market sub-yards, shall execute an agreement in triplicate in such form, as may be prescribed in favour of the seller. One copy of the agreement shall be kept by the buyer, one copy shall be supplied to the seller and the remaining copy shall be kept in the record of Market Committee.
- (2) (a) The price of the notified agricultural produce including livestock transacted in the principal market yards, sub-market yards, private market yards, market sub-yards or at e-platforms shall be paid on the same day to the seller or in the maximum next day if procedurally so required. Payment on notified agricultural produce shall also be made to agriculturist-seller, if sold to the direct marketing licensee, on the same day there itself.
- (b) In case purchaser does not make payment under clause (a), he shall be liable to make additional payment at the rate of one percent, per day of the total price of the agricultural produce including livestock, payable to the seller within five days.
- (c) In case the purchaser does not make payment with additional payment to the seller under clause (a) and (b) above, within five days from the

day of such purchase, his licence shall be deemed to have been cancelled on the sixth day and he shall not be granted any licence or permitted to operate under this Act for a period of one year from the date of such cancellation.

(3) Commission agent shall recover his or its commission from his or its principal trader at the rate not exceeding two percent *advalorem* on transacted non-perishable agricultural produce; while in case of perishable agricultural produce, it shall not exceed 4 percent *advalorem* on transacted produce, including all expenses as may be incurred by him in storage of the produce and other services rendered by him or it:

Provided that no commission shall be collected from farmer-seller.

**Levy of market fee
(single point levy of
market fee).**

66. (1) The Market Committee shall levy and collect market fee from buyer in respect of notified agricultural produce including livestock bought by such buyer in the principal market yard or sub-market yard(s) or market sub-yard(s) either brought from outside the State or from within the State, at such rate as may be notified but not exceeding two percent *ad valorem* on transacted produce in case of non-perishable agricultural produce and not exceeding one percent *ad valorem* in case of perishable agricultural produce and livestock:

Provided that market fee specified under this section shall not be levied for the second time, in whatever name it is called, *i.e.* cess, user charge, service charge, etc., in any principal market yard, sub-market yard, market sub-yard, private market yard, electronic trading platform within the State provided that market fee at applicable rate has already been paid on that notified agricultural produce in any principal market yard, sub-market yard, market sub-yard, private market yard, electronic trading platform of the State and the evidence to this effect has been furnished, by the concerned person that market fee has already been paid as aforesaid in the State;

Provided further that in case of commercial transactions between traders, the market fee shall be collected and paid by the seller;

Provided also in case buyer is not licensee and seller is farmer, the liability of payment of market fee shall be of commission agent, who will collect the market fee from buyer and deposit to the Market Committee.

(2) The Market Committee may levy and collect entrance fee on vehicles which may enter into market yard(s) at such rate as may be specified by the Board:

Provided that no such fee shall be levied and collected from agriculturist – sellers.

**Levy of user charge by
Market Committee.**

67. (1) Notwithstanding anything contained in this Act, the Market Committee may allow trade even in those item(s) of the agricultural produce including livestock which is/are not notified for regulation under

the Act or are not specified in the schedule to the Act for regulation.

(2) The Market Committee may collect user charge, as prescribed in Bye-laws, for allowing trade as provided under sub-section(1) at the rate not exceeding two percent *ad valorem* in case of non-perishable transacted agricultural produce and not exceeding one percent *ad valorem* in case of perishable agricultural produce and livestock.

(3) Save as otherwise provided in this Act, there shall neither be regulation nor levy of applicable market fee on sale-transactions of fruits and vegetables taking place outside the principal market yard, sub-market yard(s) and market sub-yard(s).

Power to grant exemption from market fee.

68. (1) The State Government may, by notification and subject to such conditions and restrictions, if any, as may be specified therein, exempt in whole or in part any agricultural produce including livestock brought for sale or bought or sold in the principal market yards, sub-market yards and market sub-yards specified in such notification, from the payment of market fee for such period as may be specified therein.

(2) Any notification issued under sub-section(1) of this Section may be rescinded before the expiry of the period for which it was to have remained in force, and on such rescission such notification shall cease to be in force.

Grant or Renewal of licence to market functionaries other than traders.

69. (1) Subject to the provisions of this Act and Rules made in this behalf, every person who, in respect of notified agricultural produce including livestock, desires to operate in the principal market yard or sub-market yard or market sub-yard as commission agent, weighman, measurer, hammal (loader-unloader) or such other market functionary, except trader, shall apply to the Market Committee for grant or renewal of licence in such form and such manner as may be prescribed.

(2) The Market Committee or its Chairman, if so authorized by the Market Committee may, on an application made under sub-section(1) and after making such inquiries as it deemed fit, grant or renew the licence, or may refuse to grant or renew any such licence on the basis of one or more of the following reasons-

- (i) The applicant is minor or not *bonafide*.
- (ii) The applicant has been declared defaulter under the Act or Rules made there under and Bye-laws.
- (iii) The applicant has been found guilty under the Act.
- (iv) Any dues relating to Market Committee and/ or Board are outstanding against the applicant.
- (v) Any other reason(s), as may be prescribed.

(3) The Market Committee or its Chairman, if so authorized under sub-section (2) shall dispose off the application received under sub-section(1) within twenty days from such date when application is complete in all respects.

Explanation: The Market Committee shall, on scrutiny of application and the documents annexed there with within five working days from the date of its receipt, grant or renew the licence within twenty working days from such date when application is found complete in all respects; or may, after recording the reason(s) in writing therefor, refuse to do so.

(4) On expiry of a period of twenty working days as under sub-section(3), if the application has not been disposed off, it shall be deemed that licence has been granted or renewed, as the case may be.

(5) The Market Committee or its Chairman, if so authorized may, for reasons to be recorded, specifying the breach of any provision of Act, Rules, Bye-laws, instructions, orders, suspend or cancel the licence, granted under this section, by passing a speaking order:

Provided that no order for suspension or cancellation of licence shall be passed without giving a reasonable opportunity of being heard.

Grant or Renewal of unified single trading licence.

- 70.** (1) There shall be a single licence applicable to the whole of the State, for the trader to be granted or renewed by the Director or Managing Director or the Officer authorized by him in such manner and in such form, as may be prescribed, to operate as trader in any principal market yard, sub- market yard, market sub-yard private market yard and sub-yard, e-trading platform or any other space identified for the purpose, in the State. The existing trader licences granted by the Market Committees shall be converted into State wide single trader licence by the Director or Managing Director or the Officer authorized by him, within six months from the date of commencement of the State Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020. Until then, the existing trader licences granted by the Market Committees are deemed to have been the State wide single trader licences.

Explanation: Private market licensee or other such licensee or its management committee may, register the unified single trading licence holder issued by the Director or Managing Director or the Officer authorized by him, to allow to operate in such market yards.

(2) Any person desirous of obtaining or renewing a licence under sub-section(1) as trader, shall apply to the Director or the Officer authorized by him in Form with reasonable fee, as may be prescribed.

(3) Subject to provisions of this Act and the Rules made in this behalf, the Director or the Officer authorized by him, on application under sub-section(2), after making such inquiries as deemed fit, may grant or renew the licence in the form and for such a period, as may be prescribed:

Provided that notwithstanding anything contained in this Act and the Rules, there shall be no consideration of domicile, compulsory requirement of purchase or collection centre and minimal quantity for grant/renew of such licence;

Provided further that such licence granted or renewed shall entail to the licensee to carry out trade of any form i.e. primary or secondary or whatsoever, without any discrimination.

(4) The licence issued by the Director or the Officer authorized by him under this section shall bear Unicode, as may be prescribed.

Suspension or Cancellation of unified single trading licence granted or renewed under Section 70.

- 71.** (1) The Director or the Officer authorized by him may, after such inquiry as he deems fit to make and after giving, in the prescribed manner, the licensee a reasonable opportunity of being heard, suspend or cancel a licence issued under Section 70 on any of the following ground(s):
- (a) that, the licence has been obtained through wilful misrepresentation or fraud;
 - (b) that, the licensee himself or in collusion with other licensee(s) commits any act or obtains from carrying on his normal business in the market with intention to wilfully obstruct, suspend or stop the marketing of notified agricultural produce in any type of market and in consequence whereof, the marketing of notified agricultural produce has been obstructed, suspended or stopped;
 - (c) that, the licensee is found to have contravened any of the provisions of this Act or the Rules or Bye-laws;
 - (d) that, the licensee has been convicted of an offence punishable under this Act or Rules or regulations;
 - (e) that, the licensee has become insolvent; or
 - (f) that, the licensee incurs any disqualification on grounds prescribed.

(2) Having been licence suspended or cancelled under this section, the holder of such licence shall forth with produce the same in the office of the Director or the Officer authorized for being endorsed in the prescribed manner and shall not be entitled to any claim on account of such suspension or cancellation any compensation or refund of the whole or any part of the licence fee or any of the other money.

Recognition of unified single trading license granted/renewed under Section 70 for inter-state trade.

- 72.** (1) Notwithstanding anything contained in this Act, the State may allow holder of unified single trading licence bearing Unicode, issued by any other State to undertake trade transaction within its geographical jurisdiction on e-platform or any other format including physical that may be in operation, as trader, as may be prescribed in Rules, Bye-laws under this Act.
- (2) Such licensee shall be liable to pay the market fee and other marketing charges at the rate applicable in the State, where trade transaction has taken place, in the manner as may be prescribed.
- (3) In case of contravention of any of the provisions of this Act, Rules, Bye-laws or instructions or orders, the Director, Managing Director or Market

Committee shall, after giving an opportunity to be heard, blacklist such licensee for trading purpose only within their respective jurisdiction, when a contravention has occurred, for a certain period or forever based on the gravity of breach or violation of provisions of this Act, Rules, Bye-laws or instructions or orders.

Explanation: The expression 'blacklisting' for a certain period to be deemed to be suspended for such a period in the jurisdiction as under sub-section (3), while 'forever' deemed to have been cancelled in the jurisdiction as under sub-section (3).

(4) The Director, Managing Director or Market Committee of the respective jurisdiction, where in the contravention occurs, may simultaneously submit a proposal detailing the type and nature of contravention with evidence, to the concerned licence issuing State Authority for taking further appropriate action against the contravener.

Grant or Renewal of licence for private market yard, farmer-consumer market yard and market sub-yard.

73. (1) Any person who, under Section 10, desires to establish private market yard, or under Section 11, desires to establish farmer-consumer market yard, or under Section 12 to be desirous of such a place being declared as market sub-yard, shall apply to the Director or the Officer authorized by him for grant or renewal of licence, as the case may be, in such form and in such manner; and also for such period but not less than three years, as may be prescribed.

(2) An application for grant or renewal of licence, as the case may be, for private market yard or farmer-consumer market yard or market sub-yard under Section 73(1), shall be accompanied with such reasonable licence fee and security/bank guarantee, as may be prescribed.

(3) An application received under sub-section (1) for grant or renewal of licence may be accepted or rejected for the reasons recorded in writing by the Licensing Authority:

Provided that the application received under this Section shall be liable to be rejected on the condition(s):

- (i) that, the applicant is a minor or not *bona fide*;
- (ii) that, the applicant has been declared defaulter under the Act and Rules and Bye-laws made there under;
- (iii) that, any dues relating to Market Committee and/or Board are outstanding against the applicant;
- (iv) that, the concerned authority is satisfied that the applicant does not possess the infrastructure credentials, experience or adequate capital for investment or any other requirements as may be prescribed for establishment of a private market yard or farmer-consumer market yard; and/ or
- (v) for any other reasons, as may be prescribed.

(4) The licence granted or renewed under this section shall be subject to

such terms and conditions, as may be prescribed; and the licensee shall be bound to follow the terms and conditions of the licence as prescribed. The licensee shall also follow the provisions of this Act and Rules made there under.

**Suspension or
Cancellation of
licence granted or
renewed under
Section 73.**

- 74.** (1) Subject to the provisions of Section 73, the Licensing Authority, as the case may be, may for the reasons to be communicated to the licence holder in writing, suspend or cancel the licence, if:
- (a) the licence has been obtained through willful misrepresentation or fraud; and/or
 - (b) the holder of licence or its representative or any one acting on his behalf with his expressed or implied permission, commits a breach of any of the Rules, regulations and terms or conditions of licence; and/or
 - (c) the holder of licence himself or in combination with other licence holder commits any act or abstains from carrying on his normal business in the market area with the intention of willfully obstructing, suspending or stopping the marketing of notified agricultural produce; and/ or
 - (d) the holder of the licence has become insolvent; and/or
 - (e) the holder of the licence incurs any disqualification, as may be prescribed; and/or
 - (f) the holder of the licence is convicted of any offence under this Act.

(2) No licence shall be suspended or cancelled under this section without giving a reasonable opportunity of being heard to its holder.

(3) Subject to the provisions of Section 74, the Licensing Authority shall communicate to the licence holder by speaking order to suspend or cancel its licence granted or renewal under Section 73.

**Grant or Renewal of
licence for direct
marketing.**

- 75.** (1) Any person, including a Farmers' Cooperative, Farmers' Producer Organisation (FPO) and Processor or Exporter, under Section 13, desires to purchase agricultural produce directly from farmers outside the principal market yard, sub-market yard, market sub-yard, private market yard, shall apply to the Director or the Officer authorized by him for grant or renewal of licence, as the case may be, in such form and in such manner; and also for such period, as may be prescribed.
- (2) An application for direct marketing shall accompany such reasonable licence fee and security or bank guarantee, as may be prescribed.
- (3) The application received under Section 75(1) for grant or renewal of licence may be accepted or rejected in the cause and manner *mutatis mutandis* to Section 73(3).
- (4) A direct marketing licence granted or renewed under this section shall be subject to such terms and conditions, as may be prescribed; and the

- licensee shall be bound to follow the terms and conditions of the licence as prescribed. The licensee shall also follow the provisions of this Act and Rules made thereunder.
- Suspension or Cancellation of direct marketing licence.** **76.** Subject to the provisions of Section 13, the Licensing Authority, who has issued the licence, may suspend or cancel the licence granted/renewed under Section 75 in the cause and manner *mutatis mutandis* to Section 74.
- Dispute settlement- (i) between or among Licensees.** **77.** Any dispute arising between or among licensees for private market yard, farmer-consumer market yard, market sub-yard and direct marketing, or between or among licensee(s) and APLMC(s) may be resolved by the Director or Managing Director or the Officer authorized by him, in a summary manner within thirty days, after giving the parties a reasonable opportunity of being heard.
- (ii) between or among licensee and APLMC.**
- Appeal.** **78.** (1) Any person aggrieved by the order of the Director or the Officer authorized by him, passed under Section 61 and 77, as the case may be, may prefer an appeal to the State Government or the Officer authorized by it, in the form and manner as prescribed, within thirty days from the date of receipt of such order. The Appellate Authority shall dispose of the appeal within thirty days, after giving the parties a reasonable opportunity of being heard.
- (2) Any person aggrieved by the order of the Market Committee or management committee of private market yard, farmer-consumer market yard, market sub-yard, electronic trading platform may prefer an appeal to the Director or the Officer authorized by him, in the form and manner *mutatis mutandis* to sub-section (1), within thirty days from the date of receipt of such order. The Appellate Authority shall dispose of the appeal within thirty days, after giving the parties a reasonable opportunity of being heard.
- (3) Save as provided in Section 78(1), the appeal with respect to inter-State trade on e-platform or any other such platform under Section 63, will be in accordance with the provisions to be provided under any law constituting the Authority.
- (4) The Appellate Authority, if it considers it necessary so to do, grant a stay on the order appealed against for such period as it may deem fit.
- (5) The order passed in the appeal by the Appellate Authority under this section shall be final and binding on all parties. Such order issued by the Appellate Authority shall have the force of the decree of a Civil Court and shall be enforceable as such.

Registration of whole sale ad-hoc buyer.**79.**

(1) Any person desirous of whole sale buying either from the market-yard or from outside the market-yard, on day to day basis for own consumption even without valid licence granted under Section 75, may register with the concerned Market Committee, in the form and in the manner, as may be prescribed:

(a) Such buyer will specify the place and day of purchase while making the registration; or afterward before purchase;

(b) In case of such buying undertaken in the market yard, the buyer shall be liable to pay Market fee at the applicable rate to the Market Committee and on buying undertaken outside the market yard, the buyer shall pay one-fourth of the applicable market fee to the Market Committee:

Provided that such wholesale purchases cannot be made more than three times in a month across the State.

Bar of jurisdiction on Civil Courts.**80.**

(1) No Civil Court shall have jurisdiction to settle, decide or deal with any question or to determine any matter which is by or under this Act required to be settled, decided or dealt with.

(2) No court shall take cognizance of an offence under this Chapter, except upon a complaint by the Director or Managing Director or by any other Officer authorized by him in this behalf.

CHAPTER-VIII**BUDGET AND MARKET COMMITTEE FUND****Preparation and sanction of budget.****81.**

(1) Every Market Committee shall prepare and pass the budget of its income and expenditure for the ensuing year in the prescribed form and shall submit it to the Managing Director for sanction before the prescribed date every year. The Managing Director shall sanction the budget with or without modification within one month from the date of receipt thereof. If the budget is not returned by the Managing Director within one month, it shall be presumed to have been sanctioned.

(2) The Managing Director may also seek the consent of the Director, on the budget so passed under sub-section (1). If the budget with the comments of the Director is not returned within fifteen days from the date of its receipt, it shall be presumed that the Director has consented to.

(3) The Market Committee may sanction and cause to undertake execution of construction works out of its Fund other than the permanent Fund referred to in sub-section (7) on the basis of the plans and designs approved by the Market Committee, in such manner as may be prescribed by the Board.

(4) No expenditure except payment of pension will be made out of pension fund.

(5) No expenditure shall be incurred by a Market Committee on any item if there is no provision in the sanctioned budget thereof unless it can be met by re-appropriation from saving under any other head. The sanction for re-appropriation may be obtained from the Managing Director provided that in case of re-appropriation from minor heads under one major head, sanction for re-appropriation will not be required.

(6) A Market Committee at any time during the year for which any budget has been sanctioned, cause a revised or supplementary budget to be passed and sanction in the same manner as if it were an original budget.

(7) The Market Committee shall make provision in its budget for crediting the amount in to the permanent Fund upto thirty percent of its gross receipt comprising of licence fee and market fee and to the pension Fund as prescribed from time to time by the Managing Director. No expenditure from the permanent Fund shall be incurred except with the prior approval or as per direction given by the Managing Director. No expenditure from this Fund or from amount as provided under sub-section (2) of Section 82 shall be proposed in the budget referred to in sub-section (1).

(8) The Managing Director or Board while according sanction for construction work may at its discretion, direct that the execution of the works shall be entrusted to the Marketing Board or any other agency authorized by the State Government for this purpose.

Market Committee Fund.

82. (1) Save as provided in sub-section (2) all money received by a Market Committee shall be paid in to a fund to be called "The Market Committee Fund" and all expenditure incurred by the Market Committee under or for the purposes of this Act shall be defrayed out of the said fund. Any surplus remaining with the Market Committee after such expenditure has been met, shall be invested in such manner as may be prescribed.

(2) Any money received by the Market Committee by way of arbitration fee or as security for costs in arbitration proceedings relating to disputes or any money received by the committee by way of security deposit, contribution to provident fund or for payment in respect of any notified agricultural produce including livestock, or charges payable to market functionaries as required and such other money received by the Market Committee may be provided in the Rules or Bye-laws, shall not form part of Market Committee Fund, and shall be kept in such manner as may be prescribed.

(3) Save as otherwise provided in this Act, the amount to the credit of the Market Committee Fund and also other money received by the Market Committee shall be kept in a scheduled nationalized cooperative banks or in the nationalized bank or post office saving bank or in any other mode with the approval of the Managing Director.

Application of Market Committee Fund.

83. Subject to the provisions of Section 82, the Market Committee in order to discharge functions and perform duties entrusted to it under this Act, may use the Market Committee Fund. Without prejudice to generality of this

provision the Market Committee Fund may be used for the following purposes, namely-

- (i) The acquisition of a site or sites for the market yard.
- (ii) The establishment, maintenance and improvement of the market yard.
- (iii) The construction and repairs of building necessary for the purpose of the market yard and for convenience or safety of the persons using the market yard.
- (iv) The maintenance of standard weights and measures.
- (v) The meeting of establishment charges including payment and contribution towards provident fund, pension and gratuity of the Officers and servants employed by a Market Committee.
- (vi) Loans and advance to the employee of the Market Committee.
- (vii) The payment of interest on the loans that may be raised for the purpose of development of the market yard(s) and other works as included in the work plan; and provisions of sinking fund in respect of such loans.
- (viii) The collection and dissemination of information relating to crop statistics and efficient marketing of agricultural produce and livestock.
- (ix) Expenses incurred in auditing the account of the Market Committee.
- (x) Payment of honorarium, travelling allowance, sitting fee to Chairman and other Members excepting *ex-officio* Member(s) of the Market Committee.
- (xi) Contribution to Marketing Development Fund maintained by the Board and Revolving Marketing Development Fund maintained by Director.
- (xii) Contribution to any scheme for development of agricultural marketing including transport & other logistics.
- (xiii) To provide facilities like grading, standardization and quality certification services and activities incidental thereto.
- (xiv) Payment of expenses on elections under this Act in exigencies.
- (xv) Incurring of all expenses on research, extension and training in development of marketing of agricultural produce including livestock.
- (xvi) To incur expenses on promotion of pledge financing and marketing credit.
- (xvii) To create and promote on its own or through public private partnership infrastructure of post-harvest handling of agricultural produce including livestock, cold storages, pre-cooling facilities, pack houses and all such infrastructure to develop modern marketing system.
- (xviii) Any other purpose(s) connected with the marketing of agricultural produce including livestock under this Act whereon the expenditure of the Market Committee Fund is in the public interest subject to the prior sanction of the Managing Director.

CHAPTER-IX

CONSTITUTION OF STATE AGRICULTURAL MARKETING BOARD

- Establishment of the State Agricultural Marketing Board.** 84. The State Government shall, for coordinating and undertaking the activities relating to development of markets and marketing infrastructures and services incidental thereto and also exercising such other powers and performing such functions as are conferred or entrusted by or under this Act, establish and constitute a State Agricultural Marketing Board.
- In corporation of Board.** 85. The Board shall be a body corporate having perpetual succession and common seal and may sue and be sued in its corporate name and shall be competent to acquire and hold property both moveable and immovable and to lease, sell or otherwise transfer any such property, to contract and to do all other things necessary for the purpose for which it is established.
- Constitution of the State Agricultural Marketing Board.** 86. The Board shall consist of a Chairman and such other Members as may be elected or appointed by the State Government.
- Composition of the State Agricultural Marketing Board.** 87. The composition of the Board shall be -
1. **Chairman** - There shall be a Chairman of the Board of the rank of Agriculture Production Commissioner, Commissioner and Secretary or Secretary to the Government of Meghalaya, Agriculture Department :
 2. Members comprising Chairman of all Market Committees.
 3. Other ex-officio members will be as follows:
 - (i) Principal Secretaries or Commissioners and Secretaries, Agriculture, Cooperation, Veterinary and Animal Husbandry, Community and Rural Development, Fisheries Departments.
 - (ii) Agricultural Marketing adviser to the govt. of India or his nominee not below the rank of Deputy Secretary to the Government of India.
 - (iii) Representative of the National Bank for agricultural and rural development not below the rank of Deputy General Manager.
 - (iv) Managing Director, Meghalaya Cooperative Apex Bank Ltd.
 - (v) Registrar of Co-operative Societies.
 - (vi) Directors of Horticulture i/c Agricultural Marketing, Agriculture, Community Development, Fisheries, Animal Husbandry and Veterinary and Cooperation.
 - (vii) Managing Director of State Marketing Board – Member Secretary.

Appointment of Managing Director, Officers and Servants of the Board.	88. (1) The Board shall have a Managing Director who shall be appointed by the State Government and he shall be the Chief Executive Officer of the Board. (2) The Managing Director appointed under sub-section (1) shall also function as the <i>ex-officio</i> Secretary of the Board. (3) The Board may appoint other Officers and servants as may be necessary for the efficient discharge of its duties and functions under this Act. (4) The superintendence and control over all the Officers and servants of the Board shall vest in the Managing Director.
Term of Office of the non-official Members of the Board.	89. (1) The term of office of the non-official Members of the Board shall be for five years. However, the Members may hold the office at the pleasure of the State Government: Provided that the State Government may, if it thinks fit, remove any Member of the Board before the expiry of term of office. (2) No person may be Member of the Board exceeding two terms. (3) The State Government may, on its own motion or on resolution passed by a majority of total Members and two third of the Members of the Board voted, remove a Chairman of the Board for misconduct or neglect of or in capacity to perform his duty and on such removal he shall not be eligible to serve as a Chairman for a period of five years from the date of such removal: Provided that no order of such removal shall be passed unless a reasonable opportunity to be heard has been given to the concerned.
Term of Official Members.	90. (1) The tenure of an official Member of the Board shall come to an end as soon as he ceases to hold the office by virtue of which he was nominated. (2) In the event of supersession of the Market Committee from where the Member(s) have been nominated on the Board, the concerned Member shall cease to be a Member on it.
Allowances to Members of the Board.	91. The Members of the Board other than an ex-officio Member shall be paid from the Marketing Development Fund for such sitting fee and allowances for attending its meetings and for attending to any other work as may be fixed by the State Government from time to time.
Filling of casual vacancy.	92. In the event of death or resignation or disqualification or removal of any Member of the Board or any vacancy arising otherwise before the expiry of his term of office, a casual vacancy shall be deemed to have occurred in such office and such vacancy shall be filled, as soon as may be, by nomination by the State Government. The person so nominated shall hold such office for the un-expired term of his predecessor.

**Resignation of
Chairman and
Members.**

93. The Chairman and a Member of the Board may resign from respective post by tendering resignation to the State Government and the seat of such incumbent shall become vacant on the date of acceptance of his resignation:

Provided that a Member of the Board may resign from respective post by tendering his resignation to the State Government under intimation to the Chairman of the Board.

**Disqualification of
Member of the
Board.**

94. No person shall be a Member of the Board who-
- (a) is, or at any time has been, adjudged insolvent; or
 - (b) is, or has been convicted of an offence which, in the opinion of the State Government involves moral turpitude; or
 - (c) is of unsound mind and stands so declared by the competent court; or
 - (d) is a Director or a Secretary, Manager or other salaried officer or employee of any company or firm having any contract with the Board or a Market Committee; or
 - (e) is, or at any time been, found guilty under Section(s) 114 and/ or 126 of this Act ; or
 - (f) has so abused, in the opinion of the State Government, his position as a Member, as to render his continuance on the Board detrimental to the interest of the general public.

**Appointment of Sub-
committee.**

95. The Board may appoint sub-committees consisting of three or more of its Members which shall also include Chairman and the Managing Director, for the performance of any of its duties or functions or for giving advice on any matter incidental thereto and may delegate to such sub-committee any of its duties or functions as may be deemed necessary.

**Superintendence of
the
Board.**

96. The State Government shall exercise superintendence and control over the Board and its Officers and may call for such information as it may deem necessary and, in the event of it being satisfied, that the Board is not functioning properly, it may suspend the Board and, till such time as a new Board is constituted, make such arrangements for the exercise of the functions of the Board as it may think fit:

Provided that the Board shall be constituted within six months from the date of its suspension.

**Functions and
powers of the Board.**

97. (1) The Board shall, subject to the provisions of this Act, perform the following functions and shall have power to do such things as may be necessary or expedient for carrying out these functions:
- (i) Coordination of the working of the Market Committees and other affairs thereof including programs undertaken by such Market Committees for the development of principal market yards, sub-market yards and market sub-yards; and also in delineated market areas.

- (ii) Undertake State level planning of the development of agricultural produce including livestock in principal market yards, sub-market yards and market sub-yards.
- (iii) Administer the State Marketing Development Fund.
- (iv) Give direction to the Market Committees in general or any Market Committee in particular with a view to ensuring improvement thereof.
- (v) Any other functions specifically entrusted to it under this Act.
- (vi) Such other functions of like nature as may be entrusted to it by the State Government.

(2) Without prejudice to the generality of the foregoing provisions, such functions of the Board shall include:

- (i) approval of the proposals for selection of new sites by the Market Committees for establishment of principal market yard or sub-market yard or market sub-yard;
- (ii) approval of the proposals for constructing infrastructure facilities in the principal market yard, sub-market yard and market sub-yards; and also in delineated market area;
- (iii) supervision of and guidance of the Market Committees in preparation of plans and estimates of construction programme under taken by the Market Committee;
- (iv) execution of all works chargeable to the Board's fund;
- (v) maintenance of the accounts in such form as may be prescribed and get the same audited in such manner as may be laid down in the regulation of the Board;
- (vi) publishing annually at the close of the year its progress report, balance sheet and statement of assets and liabilities; and send copies thereof to each member of the Board and the State Government;
- (vii) set up separate Marketing Extension Cell in the Board for transfer of marketing technology and extension services. Board may also make necessary arrangements for awareness generation campaign on matters related to regulated marketing of an agricultural produce including livestock and development of marketing facilities there for;
- (viii) providing facilities for the training of officers and servants of the Market Committees after assessing the demand for trained personnel in agricultural marketing at all levels. Set up a Training Cell with college or centres for training in agricultural marketing for various market functionaries, Market Committee members and farmers etc., in the State Marketing Board with necessary academic support from the Directorate of Marketing and Inspection of Government of India, a National level Nodal agency.
- (ix) provide facilities for linking of consumers to farmers or their groups through appropriate technology;
- (x) help prepare budget for the ensuing year;
- (xi) granting subventions on loans to Market Committee for the purposes of this Act on such terms and conditions as the Board may determine;

- (xii) arranging or organizing seminars, workshops, exhibitions etc. on subjects related to agricultural marketing;
- (xiii) doing such other things as may be of general interest to Market Committees or considered necessary for the efficient functioning of the Board;
- (xiv) facilitating Market Committee in promoting grading and standardization of notified agricultural produce including livestock, setting up of as saying labs and other infrastructures for on-line trading and activities incidental thereto ;
- (xv) providing logistic support to promote on-line trading on-line to develop barrier market for notified agricultural produce including livestock; and
- (xvi) setting up an advisory committee with technical support of Directorate of Marketing and Inspection to promote efficient marketing of notified agricultural produce and livestock, including issues relating to grading, standardization, packaging, quality certifications, as may be prescribed.

Regulations.

- 98.** (1) The Board may, with the previous approval of the State Government, make regulations, not inconsistent with this Act and Rules made there under for the administration of the affairs of the Board.
- (2) In particular and without prejudice to the generality of the fore going power, such regulations may provide for all or any of the following matters-
- (a) summoning and holding of meetings of the Board, the time and date when such meetings are to be held, the conduct of business at such meetings and the number of persons necessary to form a quorum thereof;
 - (b) powers and duties of the officers and other employees of the Board;
 - (c) salaries and allowances and other conditions of service of officers and other employees of the Board and of officers of the Market Committees;
 - (d) management of the property of the Board;
 - (e) execution of contracts and assurances of property on behalf of the Board;
 - (f) maintenance of accounts and the preparation of balance sheet by the Board;
 - (g) procedure for carrying out the functions of the Board under this Act; and
 - (h) other matter for which provision is to be or may be made in regulation.

“Marketing Development Fund”.

- 99.** All money received by or on behalf of the Board shall be credited to a Fund called “Marketing Development Fund.”

Payments incurred by The Board.

- 100.** All payments incurred by the Board shall be defrayed out of the “Marketing Development Fund”.

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| Contribution towards
"Marketing
Development Fund" | 101. | Every Market Committee shall pay to "Marketing Development Fund" maintained by Board in percentage upto twenty percent of its income derived from licence fees and market fees, as may be prescribed, to meet the expenses of establishment of the Board and expenses incurred in execution of the functions assigned to the Board under this Act. |
| Borrowing by issue of
bonds or stocks. | 102. | <p>The Board may, for carrying out the provisions of this Act, borrow money from the State Government or may with the previous approval of the State Government-</p> <ul style="list-style-type: none"> (i) from any other agency; or (ii) issue debentures on the authority of any property vested in it or on the security of a part of its future income accruing to it under this Act, or the Rules made there under. |
| Utilization of
Marketing
Development Fund
Maintained by Board. | 103. | <p>(1) The Market Development Fund shall be utilized by the Board either on its own or through public private partnership for discharge of functions entrusted to the Board under this Act.</p> <p>(2) Without prejudice to generality of this provision, the Market Development Fund may be utilized for the following purposes, namely-</p> <ul style="list-style-type: none"> (i) Payment of administrative expenditure of the Board. (ii) Payment of travelling and other allowance to the Chairman and Members of the Board. (iii) Payment of legal expenses incurred by the Board. (iv) Granting aid to financially weak Market Committees in the form of loan or grant for development proposes. (v) Propaganda and publicity on matters relating to marketing of agricultural produce including livestock. (vi) Training of the officers and staff of the Market Committees and Board and also to market functionaries and agriculturists. (vii) Organizing and arranging workshops, seminars, exhibition etc., on development of marketing. (viii) Promotion and construction of infrastructural facilities in the principal market yard, sub-market yard and market sub-yard and in also common market infrastructural facilities in the delineated market area. (ix) Undertaking skill development and pledge financing activities. (x) Undertaking market survey and research, grading and standardization, quality assaying, quality certification of agricultural produce, on-line trading and other activities connected thereto. (xi) Acquisition or constructions or hiring by lease or otherwise of buildings or land for performing the duties of the Board. (xii) Internal audit of the Board and the Market Committees. (xiii) Development of Haat Bazars and farmer-consumer markets for marketing of agricultural produce in the delineated market areas; and explore the possibility of developing such markets for |

livestock also.

(xiv) any other purpose, deemed necessary for execution of the functions assigned to the Board under this Act or as directed by the State Government.

Audit of accounts of the Board.

104. (1) The accounts of the Board shall be subject to audit under the State Local Fund Audit Act or by a certified Chartered Accountant or by other agency as the State Government deems fit.

(2) The Board may make arrangement for internal audit of accounts, as it may deem fit.

(3) The annual accounts and balance sheet of the Board shall be prepared by the Managing Director and all money accruing to or received by the Board from whatever source and all amounts disbursed or paid shall be entered in the accounts.

(4) At the time of audit, the Managing Director shall cause to be produced all accounts, registers, documents and other relevant papers which may be called for by the audit officer for the purposes of the audit. Any explanation called for by such officer for the removal of any discrepancy shall be immediately furnished to him.

(5) The accounts when audited shall be printed. The copies of accounts and audit report with comments thereon shall be placed before the Board.

Delegation of powers.

105. (1) Subject to the provisions of this Act, the Board may by general or special order, delegate to the Managing Director or Member Secretary or sub-committee appointed by it or to any Officer of the Board such of the powers and duties under the Act, as it may deem fit.

(2) The Chairman or the Member Secretary of the Board may delegate his power under this Act to any Officer of the Board.

Supervision and control of the Chairperson or Chief Executive.

106. (1) The Chairman of the Board shall preside over the meeting.

(2) Subject to the superintendence of the Board, the general control and direction overall the officers and servants of the Board shall be vested with the Chief Executive of the Board.

Functions and powers of the Managing Director.

107. The Managing Director shall:

- (i) exercise supervision and control over officers and servants of the Board in matters of executive administration, concerning accounts and records and disposal of all questions relating to the service of the employees as per procedure prescribed;
- (ii) appoint officers and staff of the Board as per direction and procedure prescribed by the Board;
- (iii) incur expenditure from the Marketing Development Fund on the sanctioned items of work;
- (iv) in case of emergency, direct the executions or stoppage of any work and doing of any act which requires the sanction of the Board;
- (v) prepare annual budget of the Board;
- (vi) arrange for internal audit of the Board;
- (vii) arrange for the meetings of the Board and maintain records of the proceedings of the meetings of the Board as per procedure prescribed;
- (viii) take such steps as deemed necessary for execution of the decision of the Board;
- (ix) inspect the construction work undertaken by the Market Committees either from their own funds or loans and/or grants provided by the Board or any other agencies and take corrective measures;
- (x) report, such acts either of the Market Committees or of the Board which are contrary to the provisions laid down under this Act or Rules and Bye-laws made thereof, to the State Government;
- (xi) take such steps as deemed necessary for effective discharge of the functions of the Board.

Conduct of business of the Board.

108. (1) The Board shall meet for the transaction of its business at least once in every three months at such a place and at such times as the Chairman may determine.
- (2) Save as otherwise provided in sub-section (1) the provisions of chapter IV shall *mutatis mutandis* apply for the conduct of the business of the Board.
- (3) All proceedings of the Board shall be authenticated by the signature of the Chairman, Member-Secretary/Managing Director and all other orders and other instruments issued by the Board shall be authenticated by the signature of the Chairman, Member-Secretary/Managing Director or such other officer of the Board as may be authorized in this behalf by regulation.
- (4) The Board shall conduct the business in a manner prescribed under the Rule.

Powers of Chairman of Board.

109. The Chairman of the Board shall exercise such powers as may be prescribed.

CHAPTER-X

APPOINTMENT OF DIRECTOR AND ITS POWER AND FUNCTIONS

Appointment of Director of Agricultural Marketing. 110. The State Government may, by notification, appoint any Officer to exercise or perform such of the powers or functions of the Director of Agricultural Marketing under the provisions of this Act and the Rules made there under:

Provided that Director of Agricultural Marketing shall not concurrently hold the office of Managing Director of the Board.

Power and functions of the Director of Agricultural Marketing. 111. (1) Subject to the provisions of this Act, the Director may exercise such powers and perform such functions other than those prescribed for the Managing Director of the Board under this Act, which would enable proper execution of the provisions of this Act. The State Government may delegate any or all the regulatory powers vested in it under this Act or Rules to the Director.

(2) In particular and without prejudice to the generality of the provisions of the Section 116, the functions of the Director may include-

(i) grant or renewal and suspension or cancellation of licence granted to the person for establishing and/or operating private market yard, farmer-consumer market yard, private market sub-yard, electronic trading platform and direct marketing;

(ii) grant or renewal and suspension or cancellation of unified single trading licence for the State;

- (iii) black listing the operation of inter-state trading licence within the State jurisdiction issued by another State;
- (iv) supervision on the Market Committees for effective execution of provisions of the Act and Rules made thereunder relating to transaction of agricultural produce including livestock taking place in the principal market yards, sub-marker yards and market sub-yards;
- (v) enforcement of regulation in the delineated market areas;
- (vi) launch of prosecution for contravening the provision(s) of the Act and Rules made thereunder;
- (vii) suggestion to the State Government for undertaking amendments to the Act and Rules for effective execution of the Objectives of the Act;
- (viii) approval of the Bye-laws framed by the Market Committee under this Act and Rules;
- (ix) identifying person(s) or organization for conducting the audit of accounts of the Market Committee and Board.
- (x) consenting the approval of the budget of the Market Committee;
- (xi) accord sanction to the creation of posts of officers and staff of the Market Committee;
- (xii) appointment and transfer of the personnel of the State Agricultural Marketing Services, if any, and act as the cadre controlling authority for them;
- (xiii) taking steps for timely and proper conduct of the elections of the Market Committee and Board and activities connected thereto;
- (xiv) acceptance of resignation of the Chairman of the Market Committee;
- (xv) to act as dispute resolution authority for the licensee of private market yard, farmer-consumer market yard, private market yard, sub-market yard, electronic platform and direct marketing and holder of single unified licence and inter-state trading licence;
- (xvi) to act as appellate authority from any person aggrieved by an order of the Market Committee;
- (xvii) approval of the resolution passed by Market Committee;
- (xviii) removal of Chairman or member(s) of the Market Committee in the manner as may be prescribed; and
- (xix) to inspector cause to be inspected accounts and offices of the Market Committee, if so required.

**Revolving Marketing
Development Fund.**

- 112.** (1) The Director shall maintain a separate "Revolving Marketing Development Fund" to account the receipts realized as contribution from licensees of private market yard, private market sub-yard, e-trading platform, direct marketing and from such other contribution including Market Committee.
- (2) Every Market Committee shall contribute five percent of its income

derived from licence fees and market fees, as may be prescribed, to "Revolving Marketing Development Fund" maintained by Director.

(3) The Director will spend the fund, so maintained under sub-section (1), in development of common marketing infrastructure, skill development, training, research and pledge financing and such other activities as will aid in creating an efficient marketing system in the State or Country.

Officer and staff of the Director of Agricultural Marketing.

113. (1) The Director, to discharge such duties and perform such functions as assigned under this Act or Rules, may, with the previous sanction of the State Government, establish offices at district level.

(2) The district level offices should be headed by an officer, with such qualification and experience but not below the rank of Deputy Director or Under Secretary to Government of India.

(3) The other Officers at the district level may be posted with such qualification and experience as may be prescribed, from the State's Agricultural Marketing Service cadre, if any, or otherwise or on deputation as per Rule.

CHAPTER—XI PENALTIES

Penalty for contravention of Act, Rules and Bye-laws.

114. Any person who contravenes any provision of this Act, or of any Rule or Bye-laws or order issued thereunder shall be punishable with simple imprisonment which may extend to six months or with fine which may extend to five thousand rupees or with both:

Provided that in the case of a continuing contravention of the provisions of Section 65, he shall be liable to be punished with a further fine which may extend to two hundred rupees for everyday during which the contravention is continued after the first conviction.

Recovery of market dues.

115. Whenever any person is convicted of any offence punishable under this Act, the Magistrate shall in addition to any fine which may be imposed, recover summarily and pay over to the Market Committee the amount of fees or any other amount due from him under this Act or Rules or Bye-laws made thereunder and may, in his discretion, also recover and pay over to the Market Committee costs of the prosecution.

Cognizance of offences.

- 116.** No court shall take cognizance of any offence punishable under this Act or any Rule or any Bye-laws made there under except on the complaint made by the Director or Officer authorized in this behalf or by the Chairman, Secretary of the Market Committee or any person duly authorized by the Market Committee in this behalf.

CHAPTER—XI

CONTROL

Inspection, inquiry, submission of statements etc.

- 117.** (1) On his own motion, the Managing Director or any Officer authorized by him, or on direction of State Government or Director, may -
- (a) inspector cause to be inspected the account and offices of Market Committee;
 - (b) hold enquiry into the affairs of a Market Committee;
 - (c) call from any return, statement, accounts or reports which he may think fit to require such committee to furnish;
 - (d) require a Market Committee to take into consideration-
 - (i) any objection on the ground of illegality or in expediency or impropriety which appears to him to exist to the doing of anything which is about to be done or is being done by or on behalf of such committee; or
 - (ii) any information he is able to furnish and which appears, to him to necessitate the doing of a certain thing by such committee; and
 - (iii) to make written reply to him within a reasonable time stating the reason for doing or not doing such thing.
 - (e) direct that anything which is about to be done or is being done should not be done, pending consideration of the reply, and anything which should be done but is not being done should be done within such time as he may direct.

(2) When the affairs of a Market Committee are investigated under this section or the proceedings of any Market Committee are examined by the Managing Director under Section 124, the Chairman, Secretary and all other Officers and servants and Members of such committee shall furnish such information in their possession in regard to the affairs or proceedings of the Market Committee as the Managing Director, or the Officers authorized by him, as the case may be, may require.

(3) An officer investigating the affairs of a Market Committee under sub-section (1) or the Director or the State Government examining the proceeding of any Market Committee under Section 125 shall have the power to summon and enforce the attendance of Officer(s) or Member(s) of the Market Committee and to compel him or them to give evidence and to produce documents by the same means and as far as possible in the same manner as is provided in the case of a Civil Court under the Code of Civil Procedure, 1973.

(4) Where the Managing Director has reason to believe that the books

and records of a Market Committee are likely to be tampered with or destroyed or the funds or property of a Market Committee are likely to be misappropriated or misapplied, the Managing Director may issue order directing a person duly authorized by him in writing to seize and take possession of such books and records, funds and property of the Market Committee and the Officer(s) of the Market Committee responsible for the custody of such books, records, funds and property shall give delivery thereof to the person so authorized.

Powers of the Director to remove Chairman or Member of the Market Committee.

- 118.** (1) The Director may remove Chairman in consultation with the State Government and Members of Market Committee in consultation with Chairman where he is of the opinion that the said functioning:
- (a) has been guilty of misconduct or gross negligence of duty as Chairman or a Member;
 - (b) ceases to hold the qualifications necessary for being a Chairman or Member.

(2) No order of removal under sub-section (1) shall be passed unless the person concerned has been given reasonable opportunity of being heard in respect of the allegations against him.

(3) The Director may suspend any Chairman or a Member of a Market Committee in the manner and way *mutatis mutandis* to sub-section (1), who has been served with notice under sub-section (1) or sub-section (2) as the case may be, and against who many complaint has been received or who commits irregularities after the service of such notice, for period from the date of receipt of complaint or the date of noticing of irregularities by the Director till the final decision is taken in his case.

Supersession of the Market Committee.

- 119.** Where the Director, on his own motion or after considering the submission of Managing Director, is of the opinion that a Market Committee has failed in the performance of its functions or discharge of its duties or has exceeded or abused the powers conferred on it by or under this Act, may, on prior consultation with the State Government, by notification in the Gazette, supersede the Market Committee:

Provided that no order of supersession shall be passed unless the Director has given a reasonable opportunity to the Market Committee of being heard in respect of the allegations made against it.

Consequence of supersession of Market Committee.

- 120.** Upon publication of the notification superseding a Market Committee under Section 119, the following consequences shall ensue :
- (i) The Chairman and all the Member of the Market Committee shall, as with effect from the date of publication of the notification, be deemed to have vacated their offices.

- (ii) The State Government or the Director shall direct that the steps be taken for constitution of a new Market Committee under Section 17 and till such time as a new Market Committee under Section 17 is constituted as aforesaid, the Director shall make such arrangements for carrying out the functions of the Market Committee as it may deem fit for the period not exceeding six months and may, for that purpose, direct that all the functions, powers and duties of the Market Committee and its Chairman, under this Act, shall be performed, exercised and discharged by such person or authority as the Director may appoint in this behalf and such person or authority shall be deemed to be the Market Committee or Chairman, as the case may be.

Supersession of Board.

- 121.** Where the State Government is of the opinion that the Board has failed in the performance of its functions or discharge of its duties or has exceeded or abused the powers conferred on it by or under this Act, it may, by notification in the Gazette, supersede the State Agricultural Marketing Board:

Provided that no order of supersession shall be passed unless the State Government has given to the Board a reasonable opportunity of being heard in respect of the allegations against it.

Consequence of supersession of Board.

- 122.** Upon publication of the notification superseding a Board under Section 121, the following consequences shall ensue :

- (i) The Chairman and all the Members of the Board shall, as with effect from the date of publication of the notification, be deemed to have vacated their offices.
- (ii) The State Government shall direct that steps be taken for constitution of a new Board under this Act and till such time as a new Board under Section 86 is constituted as aforesaid, the State Government shall make such arrangements for carrying out the functions of the Board as it may deem fit, for the period not exceeding six months and may, for that purpose, direct that all the functions, powers and duties of the Board and its Chairman, under this Act, shall be performed, exercised and discharged by such person or authority as the State Government, may appoint in this behalf and such person or authority shall be deemed to be the Board or Chairman, as the case may be.

Power of Director to direct Market Committee for amending Bye-laws.

- 123.** (1) If it appears to the Director, that it is necessary or expedient in the interest of agricultural marketing to make any Bye-law(s) or to amend any existing Bye-law(s), he may, by order, direct the Market Committee concerned to make Bye-law(s) or amend existing Bye-law(s) within such time as he may specify in such order.

(2) If the Market Committee fails to make such Bye-law(s) or such amendment of the Bye-law(s) within the time specified, the Director may, after giving the Market Committee a reasonable opportunity to explain, make such bye-law(s) or such amendment of the bye-law(s) and thereupon subject to any order under sub-section (3), such bye-law(s) or such amendment of the bye-law(s) shall be deemed to have been made or amended by the Market Committee in accordance with the provision of this Act or the Rules made thereunder and thereupon such bye-law(s) or amendment (s) shall be binding on the Market Committee.

(3) An appeal shall lie to the State Government against any order of the Director under sub-section (2) within thirty days from the date of such order and decision of the State Government on such appeal shall be final and binding.

Power of the Managing Director to prohibit execution or further execution of resolution passed or order made by the Market Committee.

124. (1) The Managing Director may, on his own motion, or on report or complaints received, by order, prohibit the execution or further execution of a resolution passed or order made by the Market Committee or its Chairman or any of its Officers or servants, if he is of the opinion that such resolution or order is prejudicial to public interest, or is likely to hinder efficient running of the business in any market yards or sub-market yards or is against the provisions of this Act or Rules or Bye-laws made thereunder.

(2) Where the execution or further execution of a resolution or order is prohibited by an order made under sub-section (1) and continuing in force, it shall be the duty of the market committee, if so required by the Managing Director, take such action which the Market Committee would have been entitled to take if the resolution or order had never been made or passed and which is necessary for preventing the Chairman or any of its officers or servants from doing or continuing to do anything under the resolution or order.

Power to call for proceedings of Market Committee by Director or Managing Director.

125. (1) The Director or Managing Director may, on his own motion, or on an application made to him, call for and examine the proceeding of any Market Committee and the State Government may on its own motion or on an application made to it, call for and examine the proceedings of the Director or Managing Director, for the purpose of satisfying himself or itself as the case may be, as to the legality or propriety of any decision taken or order passed and as to the regularity of the proceedings of the Market Committee or the Director or Managing Director, as the case may be. If in any case, it appears to the Director or Managing Director or the State Government that any such decision or order or proceeding so called for should be modified, annulled, reversed, or remitted for reconsideration he or it may pass such order thereon as he or it may deem fit:

Provided that every application to the State Government for the exercise of the powers under this section shall be preferred within sixty days from the date on which the decision or order to which the application relates was communicated to the applicant;

Provided further that no such order shall be passed under sub-section (1) without giving a reasonable opportunity of being heard to the parties affected thereby.

(2) The State Government, may suspend the execution of the decision taken or order passed by the Market Committee, Director or Managing Director, pending exercise of its powers under sub-section (1).

**Liability of Chairman,
Members and
Employees for loss,
waste or
misappropriation etc.**

126. (1) If in the course of enquiry or inspection under Section 117 or in the course of audit under this Act, it is found that any person who is or was entrusted with the management of Market Committee or any deceased, past or present Chairman, Member, Officer-in-charge of Market Committee, or any other officer or employee of Market Committee or an Officer of the State Government has made or directed by assenting or concurring or participating in an affirmative vote or proceeding related thereto, any payment or application of any money or other property belonging to, or under the control of such committee to any purpose contrary to the provisions of this Act or Rules or Bye-laws made thereunder or has caused any or loss by gross negligence or misconduct has misappropriated or fraudulently retained any money other property belonging to the Market Committee, the Director or Managing Director may, on his own motion or on the application of the Market Committee, enquire himself or direct any officer subordinate to him duly authorised by him by an order in writing in this behalf to enquire in to the conduct of such person within two years of the date of report of audit, enquiry or inspection as the case may be.

(2) If on enquiry made under sub-section (1), the Director or Managing Director is satisfied that there are good grounds for an order thereunder, he may make an order requiring such person, or in the case of a deceased person, his legal representative who inherits his estate, to repay or restore the money or property and any part thereof, with interest at such rate, or to pay contribution and costs or compensation to such extent as he may consider just and equitable:

Provided that no order under this sub-section shall be made unless the person concerned has been given a reasonable opportunity of being heard in the matter;

Provided further that the liability of a legal representative of the deceased shall be to the extent of the property of the deceased which is inherited by such legal representative.

(3) Any person aggrieved by an order made under sub-section (2) may, within thirty days from the date of communication of the order to him, appeal to the State Government and the Order of the State government shall be final and binding:

Provided that in computing the period of limitation the time required for obtaining a copy of the order appealed against shall be excluded.

(4) No order passed under sub-section (2) or sub-section (3) shall be called in question in any court of Law.

(5) Any order made under sub-section (2) or sub-section (3) shall, on the application of the Director or Managing Director, be enforced by any Civil Court having local jurisdiction in the same manner as if it were a decree of such court, or any sum directed to be paid by such Order may be recovered as arrears of land revenue.

Power of the State Government to amend schedule.

127. The State Government may, by notification, add to or amend or delete any of the items of agricultural produce and livestock specified in the Schedule and thereupon the schedule shall be deemed to have been amended accordingly:

Provided that no notification shall be issued under this section without publishing in the Gazette previous notice of not less than thirty days as the State Government may consider reasonable of its intention to issue such notification.

Power of the State Government to give direction.

128. (1) The State Government may give directions to the Board and Market Committees.

(2) The Board and the Market Committees shall be bound to comply with the directions issued by the State Government under sub-section (1).

Recovery of sums due to Board or Market Committee.

129. Any sum due to a Market Committee or the Board on account of any charge, costs, expenses, fees, rent and any other account under the provision of this Act or any Rule or Bye-laws made thereunder shall be recoverable in the same manner as arrears of land revenue.

Chairman, Members, Officer and Servant etc. of Market Committee and Board to be public servant.

130. The Chairman, the Members, Secretary, other Officers and servants of a Market Committee and the Chairman, the Members, the Officers and other servants of the Board shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code, 1860 (No. 45 of 1860).

Delegation of power by State Government.

131. (1) The State Government may delegate to the Board or any Officer of the State Government not below the rank of Director, any of the powers conferred on it by or under the Act other than the powers to make Rules under Section 136.

(2) The Officer so delegated under this section may sub-delegate any of his powers to any Officer of the State Government not below the rank of Deputy Director in the State.

Bar to civil suit & protection to person acting in good faith.

132. No suit, prosecution or legal proceedings in respect of anything done in good faith or intended to be done under this Act or Rule or Bye-laws made thereunder, shall lie against the Director or Managing Director or Officer of

the State Government or against the Board or any Market Committee or against any officer or servant of the Board or any Market Committee or against any person acting under and in accordance with the directions of the Director or Managing Director, such officer, or such committee.

Bar to suit in absence of notice.

- 133.** Notwithstanding anything contained in any section of any Act, no suit shall be instituted against the Board or any Market Committee, until the expiration of two months next after notice in writing stating the cause of action, name and place of abode of the intending plaintiff. Every such suit shall be dismissed unless it is instituted within six months from the date of the accrual of alleged cause or action.

Duty to local Authority to give information and assistance.

- 134.** (1) It shall be the duty of every local Authority to give all the necessary information in the possession of or under the control of its officers to the Market Committee or its officers authorized in that behalf, relating to the movement of notified agricultural produce in to and out of the area of the local authority, free of any charges.
- (2) It shall also be the duty of every local Authority and its officers and staff concerned with the collection of toll, royalty, taxes, etc., to give all the possible assistance to any officer of the Market Committee in exercising his powers and discharging his duties under this Act.

Act not to be invalidated by informality, vacancy etc.

- 135.** No act done or proceeding taken under this Act by the Board, by a Market Committee or a sub-committee appointed by the Board shall be invalidated merely on the ground of-
- (a) any vacancy or defect in the constitution of Board or sub-committee; or
 - (b) any defect or irregularity in the appointment of a person acting as a member thereof; or
 - (c) any defect or irregularity in such Act or proceeding, not affecting the substance.

CHAPTER-XIII

RULES AND BYE-LAWS

Power to make Rules.

- 136.** (1) The State Government may, after previous publication, make Rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such Rules may provide for-
- (i) declaration of "Special Commodity Market Yard(s) and Market Yard(s) of National Importance (MNI) based on annual throughput and income and infrastructure under Section 8 and 9 respectively and constitution of Market Committee therefor;
 - (ii) classification of Market Committee based on annual throughput and income and infrastructure under Section 14 (4);

- (iii) procedure for constitution of the first Market Committee and subsequent Market Committee including qualifications of representatives under Section 17(1) ;
- (iv) election for Chairperson, Vice-Chairperson, agriculturist Members and other Members of the Market Committee and reservation of seats therefor;
- (v) meeting of Market Committee, leave of Chairman, quorum and powers and duties of Market Committee;
- (vi) appointment of sub-committee and delegation of powers under Section 42, mode of making contract under Section 48 and appointment of Secretary of Market Committee under Section 50;
- (vii) the periodical inspection of all weights and measures and the weighing and measuring instruments in use in a market yards;
- (viii) powers, functions and duties of the Secretary of Market Committee under Section 51, appointment of Accountant and Staff of Market Committee, their pay, allowances and pension etc.;
- (ix) fixation of quantity of sale under clause (i) of sub-section (2) of Section 64;
- (x) the procedure for recovery of market fees, fine for evasion of market fees and manner for assessment of market fees in default of furnishing return;
- (xi) procedure for grant or renewal and suspension or cancellation of licence to market functionaries, other than trader, under Section 69;
- (xii) procedure for grant/renewal and suspension/ cancellation of unified single trading licence under Sections 70 and 71;
- (xiii) procedure for allowing unified single trading licence for inter-state trade under Section 72 and its blacklisting;

- (xiv) procedure for grant or renewal of licences to set up private market yard, farmer-consumer market yard, market sub-yard, electronic trading platform and for direct marketing and suspension/cancellation thereof;
- (xv) procedure and condition for registration of wholesale ad-hoc buyers;
- (xvi) procedure and terms and conditions for declaring warehouse, silos, cold storage or other such structure or space as market sub-yard;
- (xvii) the provisions for the persons by which and the forms in which copies of documents and entries in the books of the Market Committee may be certified and the charge to be levied for the supply of such copies;
- (xviii) the trade allowance which may be made or received by any person in any transaction in the notified agricultural produce in a market yard;
- (xix) manner of dispute settlement between or among the licensees and between/among the licensees and Market Committee;
- (xx) facilities for the settlement of any dispute between a buyer and seller of notified agricultural produce and livestock or their agents including disputes regarding the quality or weight of the articles, payment in respect of the price of goods sold and the allowances for wrapping, containers, dirt or impurities or deductions for any cause by mediation, arbitration or otherwise;
- (xxi) the preparation of plans and estimates for works proposed to be constructed partly or wholly at the expense of the Market Committee, and the grant of sanction to such plans and estimates;
- (xxii) the form in which the accounts of a Market Committee shall be kept, the audit and publication of such audit and the inspection of audit memoranda of the account and supply of such memoranda;
- (xxiii) the preparation and submission for sanction of the annual budget and the report and returns to be furnished by a Market Committee and issues related to maintenance of accounts of Board under Section 97 (2) (v);
- (xxiv) the time during which and the manner in which a trader or commission agent shall furnish such returns to a Market Committee as may be required by it;
- (xxv) procedure for setting up of assaying labs including in private sector and promotion of quality certification system. Constitution of committee with technical member of Directorate of Marketing & Inspection to promote quality certification system;
- (xxvi) provide necessary infrastructure and logistic support for e-trading platform;
- (xxvii) the keeping of records of arrivals and prices of agricultural produce by Market Committee and other licensees;

- (xxviii) the manner in which auctions of agricultural produce including e-auction shall be conducted and bids made and accepted;
- (xxix) the recovery and disposal of fees leviable by or under this Act;
- (xxx) compounding of offences and fixing compensation thereof under this Act or Rules or Bye-laws made thereunder;
- (xxxi) manner of constitution of State Agricultural Marketing Services;
- (xxxii) recruitment, qualification, appointment, promotion, scale of pay, leave, leave allowance, acting allowance, loans, pension, gratuity, annuity, compassionate Fund, dismissal, removal, conduct, departmental punishment, appeals and other service conditions of the members of the State Agricultural Marketing service;
- (xxxiii) limits of honorarium, travelling allowance, sitting fees and any other payments payable to the Chairperson, Vice-Chairperson and Members for attending the meetings, etc.;
- (xxxiv) manner of investment of surplus in the Market Committee Fund;
- (xxxv) manner, terms and conditions of contribution by licensee of private market yard, market sub-yard, electronic trading platform and direct marketing to Marketing Development Fund and expenditure thereof;
- (xxxvi) procedure for framing of Bye-laws, their amendments or cancellation and for their previous and final publication;
- (xxxvii) term of the office of the Chairman, Vice-chairman and members of the Board;
- (xxxviii) the powers to be exercised by the Chairman and Vice-chairman and the Chief Executive of the Board;
- (xxxix) all matters required to be prescribed by Rules under this Act;
- (xl) mode of service of notice under this Act;
- (xli) generally for the guidance of Market Committee.

(3) In making any Rule, the State Government may direct that breach thereof shall be punishable with fine which may extend to two thousand rupees.

(4) Every Rule made under this Act Shall be laid on the table of the Legislative Assembly.

**Power to make
Bye-laws.**

137. (1) Subject to the provisions of this Act and the Rules made thereunder, a Market Committee may, in respect of a principal market yard and sub-market yard under its management, make Bye-laws for—

- (i) the regulation of business of the Market Committee;
- (ii) the condition of trading in a principal market yard and sub-market yard ;
- (iii) delegation of powers, duties and functions to the officers and servants, appointment; pay, punishment, pensions, gratuities, leave, leave allowances, contributions by them to any provident Fund which may be established for the benefit of such officers and servants and other conditions of service;
- (iv) the delegation of powers, duties and functions to a sub-committee, if any;

- (v) market functionaries, other than traders, who shall be required to take licence;
- (vi) enabling and regulating provisions relating to e-trading and activities and services incidental thereto ;
- (vii) any other matters for which Bye-laws are to be made under this Act or it may be necessary to frame Bye- laws for effectively implementing the provisions of this Act and the Rules made thereunder.

(2) No Bye-laws under sub-section (1) shall take effect until it has been confirmed by the Director or Managing Director.

(3) In making any Bye-laws, the Market Committee may direct that a breach thereof shall be punishable with fine which may extend to two thousand rupees and where the breach is a continuing one with further fine which may extend to two hundred rupee for every day after first during which the breach is provided to have been persisted in.

CHAPTER-XIV

REPEAL AND SAVINGS

Repeal and savings.

138. (1) The Meghalaya State Agricultural Produce Marketing (Regulation) Act 1980 are hereby repealed.

(2) Notwithstanding such repeal—

(i) The repeal shall not affect the previous operation of any enactment so repealed, and anything done or action taken (including any appointment, delegation or declaration made, notification, under Rule, direction or notice issued, Bye-laws framed, market area, markets, sub-markets and yards declared, established or notified, licences granted, fees levied and collected, instruments executed, any Fund established or constituted) by or under the provisions of any such enactment shall in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act and shall continue in force unless and until superseded by anything done or any action taken under this Act;

(ii) The State Government may, by notification, make such provisions as

(a) for making omission from, addition to and adaptations and modifications of the Rules, notifications and orders issued under the repealed enactment; and

(b) for specifying the authority, officer or person who shall be competent to exercise such functions exercisable under any of the repealed enactment or any Rules, notifications and orders issued thereunder as may be mentioned in the said notification.

(iii) Unless the State Government otherwise directs, the Market Committee referred to in clause (i) and the Chairman and members thereof shall continue until the expiry of their term under the repealed Act or till a Market Committee is constituted in accordance with the provisions of this Act, whichever is earlier.

(iv) On issue of a direction under clause (ii) of sub-section (2), the provisions of Section shall apply as from the date specified in the direction as if the Market Committee stood dissolved on that date.

**Power to remove
difficulty.**

- 139.** If any difficulty arises in implementation of any provisions of this Act, State Government may, as exigency requires, by order not inconsistent with the provisions of this Act, do anything which appears to it to be necessary or expedient for the purpose of removing the difficulty.

D. LINGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.



The Gazette of Meghalaya

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12th Jyeshtha-1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B)17/2020/2.—The Meghalaya Labour Laws (Amendment) Act, 2020 (Act No. 10 of 2020) is hereby published for general information.

MEGHALAYA ACT NO.10 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

THE MEGHALAYA LABOUR LAWS (AMENDMENT) ACT, 2020

An Act

to further amend the Factories Act, Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act.

AND WHEREAS, instructions from the Government of India, Ministry of Labour and Employment have been received to carry out amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Now therefore, in light of the instructions received from the Government of India, Ministry of Labour and Employment, be it enacted by the Legislature of the State of Meghalaya in the Seventy-First Year of the Republic of India as follows:-

- | | |
|---|---|
| Short title and commencement | <p>1. (1) This Act may be called the Meghalaya Labour Laws (Amendment) Act, 2020.</p> <p>(2) It extends to the whole of the State of Meghalaya.</p> <p>(3) It shall come into force on such date as the State Government may, by notification, in the Official Gazette appoint.</p> |
| Amendment of the Factories Act, 1948. (Central Act No. 63 of 1948) | <p>2. In clause (m) of Section 2 of the Factories Act, 1948,-</p> <p>(i) in the existing sub-clause (i), for the word “ten” appearing therein, the word “twenty” shall be substituted; and</p> <p>(ii) in sub-clause (ii), for the word “twenty” appearing therein, the word “forty” shall be substituted;</p> |
| Amendment of the Contract Labour (Regulation and Abolition) Act, 1970 (Central Act No. 37 of 1970) | <p>3. In sub-section (4) of Section 1 of Contract Labour (Regulation and Abolition) Act, 1970,-</p> <p>(i) in the existing clause (a) for the word “twenty” appearing therein, the word “fifty” shall be substituted ;and</p> <p>(ii) in the existing clause (b), for the word “twenty” appearing therein, the word “fifty” shall be substituted.</p> |
| Amendment of the Industrial Disputes Act, 1947. (Central Act No. 14 of 1947) | <p>4. In Section 25-K of the Industrial Disputes Act, 1947 for the words “one hundred” appearing therein, the words “three hundred” shall be substituted.</p> |

L. A. LYNDEM,
Under Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B)62/2018/92.—The Meghalaya Appropriation (No. III) Act, 2020 (Act No. 11 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

THE MEGHALAYA APPROPRIATION (NO. III) ACT, 2020**An****Act**

**to authorise payment and appropriation of certain further sums from and out of
the**

**Consolidated Fund of Meghalaya for the services of
Financial Year ending on the thirty first day of March, 2021.**

**Be it enacted by the Legislature of the State of Meghalaya in the Seventy
First Year of the Republic of India as follows: -**

Short title

- 1. This Act may be called the
Meghalaya Appropriation (No.III) Act, 2020.**

**Withdrawal of
₹ 108,62,75,000
from and out of the
Consolidated Fund of
Meghalaya for the financial
year 2020-2021.**

- 2. From and out of the Consolidated fund of
Meghalaya there may be paid and applied
sums not exceeding those specified in Column
(3) of the Schedule amounting in the aggregate
to the sums of ₹ 108,62,75,000/- (Rupees one
hundred and eight crore sixty two lakh seventy
five thousand) only towards defraying the
several charges which will come in course of
payment during the financial year ending on
the thirty first day of March 2021 in respect of
the services specified in Column (2) of the
Schedule.**

Appropriation

- 3. The sums authorised to be withdrawn from
and out of the Consolidated Fund of
Meghalaya by this Act, shall be appropriated
for the services and purposes expressed in the
Schedule in relation to the financial year 2020-
2021.**

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE			
	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>			
	<i>Total of Grant 01</i>			
02	<i>Revenue</i>			
	2012 GOVERNOR			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	<i>Total of Grant 02</i>			
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS	5,00,00,000		5,00,00,000
	2052 SECRETARIAT - GENERAL SERVICES 2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	<i>Total Revenue</i>	5,00,00,000		5,00,00,000
	<i>Total of Grant 03</i>	5,00,00,000		5,00,00,000
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-			
	<i>Total Revenue</i>			
	<i>Total of Grant 04</i>			
05	<i>Revenue</i>			
	2015 ELECTIONS			
	<i>Total Revenue</i>			
	<i>Total of Grant 05</i>			
06	<i>Revenue</i>			
	2029 LAND REVENUE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES 2250 OTHER SOCIAL SERVICES 2552 NORTH EASTERN AREAS 3475 OTHER GENERAL ECONOMIC SERVICES <i>Total Revenue</i>			
	<i>Capital</i> 6225 LOANS FOR WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES 6250 LOANS FOR OTHER SOCIAL SERVICES 6401 LOANS FOR CROP HUSBANDRY <i>Total Capital</i>			
	Total of Grant 06			
07	<i>Revenue</i> 2030 STAMPS AND REGISTRATION			
	<i>Total Revenue</i>			
	Total of Grant 07			
08	<i>Revenue</i> 2039 STATE EXCISE	20,70,000		20,70,000
	<i>Total Revenue</i>	20,70,000		20,70,000
	Total of Grant 08	20,70,000		20,70,000
09	<i>Revenue</i> 2040 TAXES ON SALES, TRADE ETC. 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 09			
10	<i>Revenue</i> 2041 TAXES ON VEHICLES 2070 OTHER ADMINISTRATIVE SERVICES 2552 NORTH EASTERN AREAS 3055 ROAD TRANSPORT			
	<i>Total Revenue</i>			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5053 CAPITAL OUTLAY ON CIVIL AVIATION 5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	<i>Total Capital</i>			
	Total of Grant 10			
11	<i>Revenue</i>			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT 2552 NORTH EASTERN AREAS 2801 POWER 2810 NEW AND RENEWABLE ENERGY			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4801 CAPITAL OUTLAY ON POWER PROJECTS 6801 LOANS FOR POWER PROJECTS			
	<i>Total Capital</i>			
	Total of Grant 11			
12	<i>Revenue</i>			
	2047 OTHER FISCAL SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 12			
13	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS 2052 SECRETARIAT - GENERAL SERVICES 2251 SECRETARIAT - SOCIAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	<i>Total Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	Total of Grant 13			
14	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	<i>Total Revenue</i>			
	Total of Grant 14			
15	<i>Revenue</i>			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION			
	<i>Total Revenue</i>			
	Total of Grant 15			
16	<i>Revenue</i>			
	2055 POLICE			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2216 HOUSING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 16			
17	<i>Revenue</i>			
	2056 JAILS.			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>			
	Total of Grant 17			
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	4216 CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>			
	Total of Grant 18			
19	<i>Revenue</i>			
	2052 SECRETARIAT GENERAL SERVICES			
	2059 PUBLIC WORKS			
	2203 TECHNICAL EDUCATION			
	2204 SPORT & YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	<i>Total Capital</i>			
	Total of Grant 19			
	<i>Revenue</i>			
20	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	<i>Total Capital</i>			
	Total of Grant 20			
	<i>Revenue</i>			
21	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION			
	2203 TECHNICAL EDUCATION			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2204 SPORT AND YOUTH SERVICES 2236 NUTRITION 2552 NORTH EASTERN AREAS <i>Total Revenue</i>			
	<i>Capital</i> 4202 CAPITAL OUTLAY ON EDUCATION,ARTS & CULTURE 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE <i>Total Capital</i>			
	<i>Total of Grant 21</i>			
	22 <i>Revenue</i> 2070 OTHER ADMINISTRATIVE SERVICES,ETC., 2216 HOUSING 2235 SOCIAL SECURITY AND WELFARE 3454 CENSUS,SURVEY AND STATISTICS <i>Total Revenue</i>			
	<i>Total of Grant 22</i>			
23	<i>Revenue</i> 2070 OTHER ADMINISTRATIVE SERVICES,ETC., 2251 SECRETARIAT - SOCIAL SERVICES <i>Total Revenue</i>			
	<i>Total of Grant 23</i>			
24	<i>Revenue</i> 2071 PENSIONS AND OTHER RETIREMENT BENEFITS 2235 SOCIAL SECURITY AND WELFARE <i>Total Revenue</i>			
	<i>Total of Grant 24</i>			
25	<i>Revenue</i> 2075 MISCELLANEOUS GENERAL SERVICES <i>Total Revenue</i>			
	<i>Total of Grant 25</i>			
26	<i>Revenue</i> 2210 MEDICAL AND PUBLIC HEALTH	33,71,90,000		33,71,90,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding,		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2211 FAMILY WELFARE			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	33,71,90,000		33,71,90,000
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	<i>Total of Grant 26</i>	33,71,90,000		33,71,90,000
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION			
	2216 HOUSING			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	<i>Total of Grant 27</i>			
28	<i>Revenue</i>			
	2216 HOUSING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	<i>Total Capital</i>			
	<i>Total of Grant 28</i>			
29	<i>Revenue</i>			
	2216 HOUSING			
	2217 URBAN DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	Capital 4216 CAPITAL OUTLAY ON HOUSING 4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6217 LOANS FOR URBAN DEVELOPMENT Total Capital			
	Total of Grant 29			
30	Revenue 2220 INFORMATION AND PUBLICITY 2552 NORTH EASTERN AREAS Total Revenue			
	Capital 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS Total Capital			
	Total of Grant 30			
31	Revenue 2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT Total Revenue	26,20,00,000		26,20,00,000
		26,20,00,000		26,20,00,000
	Total of Grant 31	26,20,00,000		26,20,00,000
32	Revenue 2552 NORTH EASTERN AREAS 3456 CIVIL SUPPLIES Total Revenue			
	Capital 4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING Total Capital			
	Total of Grant 32			
33	Revenue 2053 DISTRICT ADMINISTRATION 2062 VIGILANCE 2070 OTHER ADMINISTRATIVE SERVICES,ETC., 2075 MISCELLENOUS GENERAL SERVICE 2235 SOCIAL SECURITY & WELFARE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	<i>Total Revenue</i>			
	<i>Capital</i> 6235 -LOANS FOR SOCIAL SECURITY AND WELFARE			
	<i>Total Capital</i>			
	<i>Total of Grant 33</i>			
34	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE			
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			
	<i>Total of Grant 34</i>			
35	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			
	<i>Total of Grant 35</i>			
36	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY AND WELFARE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	<i>Total Revenue</i>			
	<i>Total of Grant 36</i>			
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Total of Grant 37</i>			
38	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	<i>Total Capital</i>			
	<i>Total of Grant 38</i>			
39	<i>Revenue</i>			
	2425 CO-OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO-OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6425 LOANS FOR CO-OPERATION			
	<i>Total Capital</i>			
	<i>Total of Grant 39</i>			
40	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT ECONOMIC SERVICES-			
	<i>Total Revenue</i>			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 40			
41	<i>Revenue</i>			
	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 41			
42	<i>Revenue</i>			
	2216 HOUSING-			
	3475 OTHER GENERAL ECONOMIC SERVICES-			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 42			
43	<i>Revenue</i>			
	2216 HOUSING-			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WAREHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	2702 MINOR IRRIGATION			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)			
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 43			
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
44	2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>			
	Total of Grant 44			
45	<i>Revenue</i>			
	2216 HOUSING-			
	2402 SOIL AND WATER CONSERVATION			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION			
	<i>Total Capital</i>			
	Total of Grant 45			
46	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2552 NORTH EASTERN AREAS			
	2575 OTHER SPECIAL AREA PROGRAMMES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 46			
47	<i>Revenue</i>			
	2216 HOUSING-			
	2235 SOCIAL SECURITY & WELFARE			
	2403 ANIMAL HUSBANDRY -			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	6403 LOANS FOR ANIMAL HUSBANDRY			
	<i>Total Capital</i>			
	<i>Total of Grant 47</i>			
48	<i>Revenue</i>			
	2216 HOUSING-			
	2404 DAIRY DEVELOPMENT			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>			
	<i>Total of Grant 48</i>			
49	<i>Revenue</i>			
	2216 HOUSING-			
	2405 FISHERIES			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4405 CAPITAL OUTLAY ON FISHERIES			
	<i>Total Capital</i>			
	<i>Total of Grant 49</i>			
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	<i>Total Capital</i>			
	Total of Grant 50			
51	<i>Revenue</i>			
	2216 HOUSING-			
	2236 NUTRITION-			
	2401 CROP HUSBANDRY			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2505 RURAL EMPLOYMENT.			
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
52	4216 CAPITAL OUTLAY ON HOUSING-			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	<i>Total Capital</i>			
	Total of Grant 51			
	<i>Revenue</i>			
	2852 INDUSTRIES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
52	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS			
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS			
	<i>Total Capital</i>			
	Total of Grant 52			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
53	Revenue			
	2216 HOUSING-			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VILLAGES & SMALL INDUSTRIES			
	Total Capital			
	Total of Grant 53			
54	Revenue			
	2216 HOUSING-			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VILLAGES & SMALL INDUSTRIES			
	Total Capital			
	Total of Grant 54			
55	Revenue			
	2552 NORTH EASTERN AREAS			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Capital			
	Total of Grant 55			
	Revenue			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
56	2059 PUBLIC WORKS			
	3054 ROADS AND BRIDGES			
	<i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5054 CAPITAL OUTLAY ON ROADS AND BRIDGES <i>Total Capital</i>			
	Total of Grant 56			
57	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3452 TOURISM			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 CAPITAL OUTLAY ON TOURISM			
	7452 Loans for Tourism. <i>Total Capital</i>			
	Total of Grant 57			
58	<i>Revenue</i>			
	2204 SPORT AND YOUTH SERVICES	43,50,15,000		43,50,15,000
	2552 NORTH EASTERN AREAS			
	3606 AID MATERIALS AND EQUIPMENTS-			
	<i>Total Revenue</i>	43,50,15,000		43,50,15,000
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>			
	Total of Grant 58	43,50,15,000		43,50,15,000
59	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	<i>Total Revenue</i>			
	<i>Capital</i> 5465 INVESTMENT IN GENERAL FINANCIAL & TRAINING INSTITUTIONS			
	<i>Total Capital</i>			
	Total of Grant 59			
60	<i>Revenue</i> 2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	<i>Capital</i> 7610 LOANS TO GOVERNMENT SERVANTS ETC..			
	<i>Total Capital</i>			
	Total of Grant 60			
61	<i>Capital</i> 7615 MISCELLANEOUS LOANS			
	<i>Total Capital</i>			
	Total of Grant 61			
62	<i>Capital</i> 7810 INTER-STATE SETTLEMENT			
	<i>Total Capital</i>			
	Total of Grant 62			
63	<i>Capital</i> 7999 APPROPRIATION TO CONTINGENCY FUND			
	<i>Total Capital</i>			
	Total of Grant 63			
64	<i>Revenue</i> 2205 ART AND CULTURE			
	2552 NORTH EASTERN AREAS			
	3425 OTHER SCIENTIFIC RESEARCH			
	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 64			
65	<i>Revenue</i> 2216 HOUSING-			
	2552 NORTH EASTERN AREAS			
	2701 MEDIUM IRRIGATION.			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
	2702 MINOR IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION			
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>			
	<i>Total of Grant 65</i>			
	<i>Revenue</i>			
	2049 INTEREST PAYMENTS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	<i>Total Capital</i>			
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	<i>Total Capital</i>			
	<i>Revenue</i>			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2051 PUBLIC SERVICE COMMISSION			
	<i>Total Revenue</i>			
	TOTAL	108,62,75,000		108,62,75,000

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B)14/2015/390.—The Meghalaya Appropriation (No. II) Act, 2020 (Act No. 12 of 2020) is hereby published for general information.

MEGHALAYA ACT NO.12 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

THE MEGHALAYA APPROPRIATION (No. II) ACT, 2020

An Act

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2021.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows:-

Short title and
Commencement

1. (1). This Act may be called the Meghalaya Appropriation (No. II) Act, 2020.
- (2). It shall come into force on the first day of April, 2020.

Withdrawal of
₹ 17430,23,49,000/-
from and out of the
Consolidated Fund of
Meghalaya for the financial
year 2020-2021.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) to the sum of **₹ 17430,23,49,000/- (Seventeen thousand four hundred thirty crores twenty three lakhs forty nine thousand only)** towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2021 in respect of the services specified in Column (2) of the Schedule

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	1,20,79,76	1,97,86	1,22,77,62
	2058 STATIONERY AND PRINTING	10,95,00		10,95,00
	<i>Total Revenue</i>	1,31,74,76	1,97,86	1,33,72,62
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	50,00		50,00
	<i>Total Capital</i>	50,00		50,00
02	<i>Revenue</i>			
	2012 GOVERNOR		13,58,59	13,58,59
03	<i>Total Revenue</i>		13,58,59	13,58,59
	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS	11,64,00		11,64,00
	2052 SECRETARIAT - GENERAL SERVICES	4,31,00		4,31,00
04	<i>Total Revenue</i>	15,95,00		15,95,00
	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-	66,11,06	26,25,21	92,36,27
05	<i>Total Revenue</i>	66,11,06	26,25,21	92,36,27
	<i>Revenue</i>			
	2015 ELECTIONS	39,43,27		39,43,27
06	<i>Total Revenue</i>	39,43,27		39,43,27
	<i>Revenue</i>			
	2029 LAND REVENUE	28,53,56		28,53,56
07	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	68,86,21		68,86,21
	<i>Total Revenue</i>	97,39,77		97,39,77
	<i>Revenue</i>			
08	2030 STAMPS AND REGISTRATION	5,36,30		5,36,30
	<i>Total Revenue</i>	5,36,30		5,36,30
	<i>Revenue</i>			
09	2039 STATE EXCISE	23,78,48		23,78,48
	<i>Total Revenue</i>	23,78,48		23,78,48
	<i>Revenue</i>			
10	2040 TAXES ON SALES, TRADE ETC.	32,83,01		32,83,01
	<i>Total Revenue</i>	32,83,01		32,83,01
	<i>Revenue</i>			
	2041 TAXES ON VEHICLES	40,63,80		40,63,80

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	2070 OTHER ADMINISTRATIVE SERVICES <i>Total Revenue</i> <i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5053 CAPITAL OUTLAY ON CIVIL AVIATION 5055 CAPITAL OUTLAY ON ROAD TRANSPORT <i>Total Capital</i>	21,11,67 61,75,47 16,00,00 9,05,00 29,55,00 54,60,00		21,11,67 61,75,47 16,00,00 9,05,00 29,55,00 54,60,00
11	<i>Revenue</i> 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT 2801 POWER 2810 NEW AND RENEWABLE ENERGY <i>Total Revenue</i> <i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6801 LOANS FOR POWER PROJECTS <i>Total Capital</i>	2,46,05 6,75,00 2,00,13,70 8,55,00 2,17,89,75 18,00,00 42,41,00 60,41,00		2,46,05 6,75,00 2,00,13,70 8,55,00 2,17,89,75 18,00,00 42,41,00 60,41,00
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES <i>Total Revenue</i>	62,83 62,83		62,83 62,83
13	<i>Revenue</i> 2013 COUNCIL OF MINISTERS 2052 SECRETARIAT - GENERAL SERVICES 2251 SECRETARIAT - SOCIAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES <i>Total Revenue</i>	11,91,29 1,05,50,66 10,76,40 14,24,02 1,42,42,37		11,91,29 1,05,50,66 10,76,40 14,24,02 1,42,42,37
14	<i>Revenue</i> 2053 DISTRICT ADMINISTRATION 2070 OTHER ADMINISTRATIVE SERVICES, ETC., <i>Total Revenue</i>	62,09,42 6,52,40 68,61,82		62,09,42 6,52,40 68,61,82
	<i>Revenue</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION	42,09,92		42,09,92
	<i>Total Revenue</i>	42,09,92		42,09,92
16	<i>Revenue</i>			
	2055 POLICE	9,82,52,84	40,00	9,82,92,84
	2070 OTHER ADMINISTRATIVE SERVICES	53,23,36	14	53,23,50
	2216 HOUSING	2,22,34		2,22,34
	<i>Total Revenue</i>	10,37,98,54	40,14	10,38,38,68
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	29,81,00		29,81,00
	<i>Total Capital</i>	29,81,00		29,81,00
17	<i>Revenue</i>			
	2056 JAILS.	24,38,07		24,38,07
	<i>Total Revenue</i>	24,38,07		24,38,07
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING	37,06,34		37,06,34
	<i>Total Revenue</i>	37,06,34		37,06,34
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	4,00,00		4,00,00
	<i>Total Capital</i>	4,00,00		4,00,00
19	<i>Revenue</i>			
	2052 SECRETARIAT GENERAL SERVICES	8,42,34		8,42,34
	2059 PUBLIC WORKS	65,83,44		65,83,44
	2216 HOUSING	9,81,59		9,81,59
	<i>Total Revenue</i>	84,07,37		84,07,37
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	1,40,65,30		1,40,65,30
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	11,30,00		11,30,00
	4216 CAPITAL OUTLAY ON HOUSING	7,10,47		7,10,47
	<i>Total Capital</i>	1,59,05,77		1,59,05,77
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	50,73,71		50,73,71
	<i>Total Revenue</i>	50,73,71		50,73,71
21	<i>Revenue</i>			
	2202 GENERAL EDUCATION	24,27,06,46		24,27,06,46
	2203 TECHNICAL EDUCATION	66,16,62		66,16,62

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	2204 SPORT AND YOUTH SERVICES	7,64,00		7,64,00
	2552 NORTH EASTERN AREAS	6,00,00		6,00,00
	<i>Total Revenue</i>	25,06,87,08		25,06,87,08
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION,ARTS & CULTURE	10,51,25		10,51,25
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	8,53,00		8,53,00
	<i>Total Capital</i>	19,04,25		19,04,25
	<i>Revenue</i>			
22	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	26,07,64		26,07,64
	2216 HOUSING	11,49,02		11,49,02
	2235 SOCIAL SECURITY AND WELFARE	2,81,49		2,81,49
	<i>Total Revenue</i>	40,38,15		40,38,15
	<i>Revenue</i>			
23	2251 SECRETARIAT - SOCIAL SERVICES	3,11,00		3,11,00
	<i>Total Revenue</i>	3,11,00		3,11,00
	<i>Revenue</i>			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	12,07,60,23		12,07,60,23
	<i>Total Revenue</i>	12,07,60,23		12,07,60,23
	<i>Revenue</i>			
25	2075 MISCELLANEOUS GENERAL SERVICES	1,63,05		1,63,05
	<i>Total Revenue</i>	1,63,05		1,63,05
	<i>Revenue</i>			
26	2210 MEDICAL AND PUBLIC HEALTH	10,15,00,87		10,15,00,87
	2211 FAMILY WELFARE	91,64,41		91,64,41
	2552 NORTH EASTERN AREAS	1,00,00		1,00,00
	<i>Total Revenue</i>	11,07,65,28		11,07,65,28
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	1,17,70,00		1,17,70,00
	<i>Total Capital</i>	1,17,70,00		1,17,70,00
	<i>Revenue</i>			
27	2215 WATER SUPPLY AND SANITATION	2,96,76,72		2,96,76,72
	2216 HOUSING	60,69		60,69
	<i>Total Revenue</i>	2,97,37,41		2,97,37,41
	<i>Capital</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	3,78,52,00		3,78,52,00
	4216 CAPITAL OUTLAY ON HOUSING	1,00,00		1,00,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	8,00,00		8,00,00
	<i>Total Capital</i>	3,87,52,00		3,87,52,00
28	<i>Revenue</i>			
	2216 HOUSING	35,22,40		35,22,40
	<i>Total Revenue</i>	35,22,40		35,22,40
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING	6,50,00		6,50,00
	<i>Total Capital</i>	6,50,00		6,50,00
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	1,69,29,91		1,69,29,91
	<i>Total Revenue</i>	1,69,29,91		1,69,29,91
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING	20,00		20,00
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	1,46,92,26		1,46,92,26
	<i>Total Capital</i>	1,47,12,26		1,47,12,26
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	37,69,34		37,69,34
	<i>Total Revenue</i>	37,69,34		37,69,34
31	<i>Revenue</i>			
	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT	1,14,03,23		1,14,03,23
	<i>Total Revenue</i>	1,14,03,23		1,14,03,23
32	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	1,00,00		1,00,00
	3456 CIVIL SUPPLIES	1,19,67,45		1,19,67,45
	<i>Total Revenue</i>	1,20,67,45		1,20,67,45
33	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION	13,50		13,50
	2062 VIGILANCE	1,14,61		1,14,61
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	6,78,13		6,78,13
	2075 MISCELLENOUS GENERAL SERVICE	4,00		4,00
	2235 SOCIAL SECURITY & WELFARE	4,82,44		4,82,44
	<i>Total Revenue</i>	12,92,68		12,92,68
	<i>Capital</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE <i>Total Capital</i>			
	<i>Revenue</i>			
34	2235 SOCIAL SECURITY AND WELFARE	5,08,09,57		5,08,09,57
	2236 NUTRITION	2,19,93,50		2,19,93,50
	<i>Total Revenue</i>	7,28,03,07		7,28,03,07
	<i>Capital</i>			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE	75,19,05		75,19,05
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	60,00		60,00
	<i>Total Capital</i>	75,79,05		75,79,05
	<i>Revenue</i>			
35	2225 WELFARE OF SCHEDULE CASTES, SCHEDULE TRIBES, OTHER BACKWARD CLASSES AND MINORITIES	1,96,07,69		1,96,07,69
	<i>Total Revenue</i>	1,96,07,69		1,96,07,69
	<i>Revenue</i>			
37	2552 NORTH EASTERN AREAS	3,00,00		3,00,00
	3451 SECRETARIAT - ECONOMIC SERVICES	64,30,50		64,30,50
	<i>Total Revenue</i>	67,30,50		67,30,50
	<i>Revenue</i>			
38	2552 NORTH EASTERN AREAS	2,00,00		2,00,00
	3451 SECRETARIAT - ECONOMIC SERVICES	8,02,36,86		8,02,36,86
	<i>Total Revenue</i>	8,04,36,86		8,04,36,86
	<i>Revenue</i>			
39	2425 CO-OPERATION	29,53,16		29,53,16
	2435 OTHER AGRICULTURAL PROGRAMMES	82,00		82,00
	2552 NORTH EASTERN AREAS	2,14,00		2,14,00
	<i>Total Revenue</i>	32,49,16		32,49,16
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO- OPERATION	2,00,00		2,00,00
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	2,18,00		2,18,00
	6425 LOANS FOR CO-OPERATION	20,00,00		20,00,00
	<i>Total Capital</i>	24,18,00		24,18,00
	<i>Revenue</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
40	3451 SECRETARIAT ECONOMIC SERVICES-	4,56,31		4,56,31
	<i>Total Revenue</i>	4,56,31		4,56,31
41	<i>Revenue</i> 3454 CENSUS,SURVEY AND STATISTICS	21,00,63		21,00,63
	<i>Total Revenue</i>	21,00,63		21,00,63
42	<i>Revenue</i> 2216 HOUSING-	2,56		2,56
	3475 OTHER GENERAL ECONOMIC SERVICES-	8,41,78		8,41,78
	<i>Total Revenue</i>	8,44,34		8,44,34
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING	75,00		75,00
	<i>Total Capital</i>	75,00		75,00
43	<i>Revenue</i> 2216 HOUSING-	1,79,65		1,79,65
	2401 CROP HUSBANDRY	2,51,31,00		2,51,31,00
	2415 AGRICULTURAL RESEARCH AND EDUCATION	22,30,72		22,30,72
	2435 OTHER AGRICULTURAL PROGRAMMES	86,19,54		86,19,54
	2552 NORTH EASTERN AREAS	6,00,00		6,00,00
	<i>Total Revenue</i>	3,67,60,91		3,67,60,91
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING-	2,00,00		2,00,00
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)	5,75,00		5,75,00
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	25,00		25,00
	<i>Total Capital</i>	8,00,00		8,00,00
44	<i>Revenue</i> 2711 FLOOD CONTROL AND DRAINAGE	60,83		60,83
	<i>Total Revenue</i>	60,83		60,83
	<i>Capital</i> 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	5,00,00		5,00,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	5,00,00		5,00,00
	<i>Total Capital</i>	10,00,00		10,00,00
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
45	2216 HOUSING-	66,54		66,54
	2402 SOIL AND WATER CONSERVATION	1,68,90,04		1,68,90,04
	2415 AGRICULTURAL RESEARCH AND EDUCATION	96,45		96,45
	<i>Total Revenue</i>	1,70,53,03		1,70,53,03
	<i>Capital</i>			
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION	13,20,10		13,20,10
	<i>Total Capital</i>	13,20,10		13,20,10
	<i>Revenue</i>			
46	2552 NORTH EASTERN AREAS	51,00		51,00
	2575 OTHER SPECIAL AREA PROGRAMMES	57,47,68		57,47,68
	<i>Total Revenue</i>	57,98,68		57,98,68
	<i>Revenue</i>			
47	2216 HOUSING-	1,35,19		1,35,19
	2403 ANIMAL HUSBANDRY-	1,44,03,43		1,44,03,43
	2415 AGRICULTURAL RESEARCH AND EDUCATION	6,67,02		6,67,02
	<i>Total Revenue</i>	1,52,05,64		1,52,05,64
	<i>Capital</i>			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY	14,00		14,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,00,00		2,00,00
	<i>Total Capital</i>	2,14,00		2,14,00
	<i>Revenue</i>			
48	2216 HOUSING-	20,30		20,30
	2404 DAIRY DEVELOPMENT	23,36,75		23,36,75
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,66		4,66
	<i>Total Revenue</i>	23,61,71		23,61,71
	<i>Revenue</i>			
49	2216 HOUSING-	14,02		14,02
	2405 FISHERIES	67,50,61		67,50,61
	2415 AGRICULTURAL RESEARCH AND EDUCATION	95,43		95,43
	<i>Total Revenue</i>	68,60,06		68,60,06
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	2,00,00		2,00,00

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4405 CAPITAL OUTLAY ON FISHERIES	2,50,00		2,50,00
	<i>Total Capital</i>	4,50,00		4,50,00
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE	2,24,17,06		2,24,17,06
	2415 AGRICULTURAL RESEARCH AND EDUCATION	6,65,00		6,65,00
	<i>Total Revenue</i>	2,30,82,06		2,30,82,06
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	18,00		18,00
	<i>Total Capital</i>	18,00		18,00
51	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT -	2,80,48,00		2,80,48,00
	2505 RURAL EMPLOYMENT.	6,66,19,00		6,66,19,00
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	1,91,77,06		1,91,77,06
	<i>Total Revenue</i>	11,38,44,06		11,38,44,06
	<i>Capital</i>			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	19,48,84		19,48,84
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,40,00		4,40,00
	<i>Total Capital</i>	23,88,84		23,88,84
52	<i>Revenue</i>			
	2852 INDUSTRIES	17,68,10		17,68,10
	<i>Total Revenue</i>	17,68,10		17,68,10
	<i>Capital</i>			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	10,00		10,00
	<i>Total Capital</i>	10,00		10,00
53	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES -	83,43,50		83,43,50
	<i>Total Revenue</i>	83,43,50		83,43,50
54	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES -	84,78,55		84,78,55
	<i>Total Revenue</i>	84,78,55		84,78,55
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING -	60,00		60,00

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	5,40,00		5,40,00
	4851 Capital Outlay on Village and Small Industries.	23,40,00		23,40,00
	<i>Total Capital</i>	29,40,00		29,40,00
55	<i>Revenue</i>			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	70,93,70		70,93,70
	<i>Total Revenue</i>	70,93,70		70,93,70
56	<i>Revenue</i>			
	2059 PUBLIC WORKS	1,99,24,50		1,99,24,50
	3054 ROADS AND BRIDGES	2,38,94,01		2,38,94,01
	<i>Total Revenue</i>	4,38,18,51		4,38,18,51
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	11,00,00		11,00,00
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	10,69,68,00		10,69,68,00
	<i>Total Capital</i>	10,80,68,00		10,80,68,00
57	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	30,00		30,00
	3452 TOURISM	91,98,57		91,98,57
	<i>Total Revenue</i>	92,28,57		92,28,57
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	3,53,00		3,53,00
	5452 CAPITAL OUTLAY ON TOURISM	14,55,00		14,55,00
	<i>Total Capital</i>	18,08,00		18,08,00
58	<i>Revenue</i>			
	2204 SPORT AND YOUTH SERVICES	2,65,76,31		2,65,76,31
	2552 NORTH EASTERN AREAS	31,10,00		31,10,00
	<i>Total Revenue</i>	2,96,86,31		2,96,86,31
59	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	5,81,00		5,81,00
	3451 SECRETARIAT - ECONOMIC SERVICES	2,40,06,11		2,40,06,11
	<i>Total Revenue</i>	2,45,87,11		2,45,87,11
60	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE	1,10,00		1,10,00
	<i>Total Revenue</i>	1,10,00		1,10,00
	<i>Capital</i>			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	7610 LOANS TO GOVERNMENT SERVANTS ETC..	40,20,00		40,20,00
	<i>Total Capital</i>	40,20,00		40,20,00
64	<i>Revenue</i>			
	2205 ART AND CULTURE	1,33,63,92		1,33,63,92
	2552 NORTH EASTERN AREAS	3,00,00		3,00,00
	3425 OTHER SCIENTIFIC RESEARCH	98,35		98,35
	3454 CENSUS,SURVEY AND STATISTICS	1,61,70		1,61,70
	<i>Total Revenue</i>	1,39,23,97		1,39,23,97
65	<i>Revenue</i>			
	2216 HOUSING-	10,00		10,00
	2701 MEDIUM IRRIGATION.	50,00		50,00
	2702 MINOR IRRIGATION	95,83,65		95,83,65
	2711 FLOOD CONTROL AND DRAINAGE	69,90		69,90
	<i>Total Revenue</i>	97,13,55		97,13,55
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	7,90,00		7,90,00
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	50,00		50,00
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	1,53,77,00		1,53,77,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	5,70,00		5,70,00
	<i>Total Capital</i>	1,67,87,00		1,67,87,00
	<i>Revenue</i>			
	2049 INTEREST PAYMENTS		8,43,16,60	8,43,16,60
	<i>Total Revenue</i>		8,43,16,60	8,43,16,60
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT		4,96,09,00	4,96,09,00
	<i>Total Capital</i>		4,96,09,00	4,96,09,00
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT		23,40,00	23,40,00
	<i>Total Capital</i>		23,40,00	23,40,00
	<i>Revenue</i>			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT		58,42,30	58,42,30
	<i>Total Revenue</i>		58,42,30	58,42,30
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	2051 PUBLIC SERVICE COMMISSION		6,89,06	6,89,06
	<i>Total Revenue</i>		6,89,06	6,89,06
	TOTAL REVENUE	134,74,82,46	9,50,69,76	144,25,52,22
	TOTAL CAPITAL	24,85,22,27	5,19,49,00	30,04,71,27
	TOTAL	159,60,04,73	14,70,18,76	174,30,23,49

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B)28/2017/Pt/355.—The Meghalaya Goods and Services Tax (Amendment) Act, 2020 (Act No. 13 of 2020) is hereby published for general information.

MEGHALAYA ACT NO.13 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ACT, 2020

An

Act

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Act No. 10 of 2017)

Be it enacted by the Legislature of the State of Meghalaya on the Seventy First Year of the Republic of India as follows:-

- | | | |
|-------------------------------------|----|--|
| Short title and commencement | 1. | (1) This Act may be called the Meghalaya Goods and Services Tax (Amendment) Act, 2020.

(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government may, by notification in the Official Gazette, appoint. |
| Amendment of Section 2 | 2. | In Section 2 of the Meghalaya Goods and Services Tax Act, 2017 (herein after refer to as principal Act), in clause (114), for sub-clauses (c) and (d), the following sub-clauses shall be substituted, namely:-

“(c) Dadra and Nagar Haveli and Daman and Diu;
(d) Ladakh;” |
| Amendment of Section 10 | 3. | In Section 10 of the principal Act, in sub-section (2), in clauses (b), (c) and (d) after the words “of goods”, the words “or services” shall be inserted. |
| Amendment of Section 16 | 4. | In Section 16 of the principal Act, in sub-section (4), the words “invoice relating to such” shall be omitted. |
| Amendment of Section 29 | 5. | In Section 29 of the principal Act, in sub-section (1), for clause (c), the following clause shall be substituted, namely:-

“(c) The taxable person is no longer liable to be registered under Section 22 or Section 24 or intends to opt out of the registration voluntarily made under sub-section (3) of Section 25”. |
| Amendment of Section 30 | 6. | In Section 30 of the principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:-

“Provided that such period may, on sufficient cause being shown, and for reasons to be recorded in writing, be extended,—

(a) by the Additional Commissioner or the Joint Commissioner, as the case may be, for a period not exceeding thirty days;

(b) by the Commissioner, for a further period not exceeding |

thirty days, beyond the period specified in clause (a)".

**Amendment of
Section 31**

7. In Section 31 of the principal Act, in sub-section (2), for the existing proviso, the following proviso shall be substituted, namely:—

"Provided that the Government may, on the recommendations of the Council, by notification,—

(a) specify the categories of services or supplies in respect of which a tax invoice shall be issued, within such time and in such manner as may be prescribed;

(b) subject to the condition mentioned therein, specify the categories of services in respect of which—

(i) any other document issued in relation to the supply shall be deemed to be a tax invoice; or

(ii) tax invoice may not be issued."

**Amendment of
Section 51**

8. In Section 51 of the principal Act,—

(a) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) A certificate of tax deduction at source shall be issued in such form and in such manner as may be prescribed.";

(b) sub-section (4) shall be omitted.

**Amendment of
Section 122**

9. In Section 122 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

"(1 A) Any person who retains the benefit of a transaction covered under clauses (i), (ii), (vii) or clause (ix) of sub-section (1) and at whose instance such transaction is conducted, shall be liable to a penalty of an amount equivalent to the tax evaded or input tax credit availed of or passed on".

**Amendment of
Section 132**

10. In Section 132 of the principal Act, in sub-section (1),—

(i) for the words "Whoever commits any of the following offences", the words "Whoever commits, or causes to commit and retain the benefits arising out of, any of the following offences" shall be substituted;

(ii) for clause (c), the following clause shall be substituted, namely:—

"(c) avails input tax credit using the invoice or bill referred to in clause (b) or fraudulently avails input tax credit without any invoice or bill";

- (iii) in clause (e), the words, “fraudulently avails input tax credit” shall be omitted.

**Amendment of
Section 140**

11. In Section 140 of the principal Act, with effect from the 1st day of July, 2017,—
- (a) in sub-section (1), after the words “existing law”, the words “within such time and” shall be inserted and shall be deemed to have been inserted and the words “not later than ninety days after the said day” shall be omitted and shall be deemed to have been omitted;
- (b) in sub-section (2), after the words “appointed day”, the words “within such time and” shall be inserted and shall be deemed to have been inserted;
- (c) in sub-section (3), for the words “goods held in stock on the appointed day subject to”, the words “goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to” shall be substituted and shall be deemed to have been substituted;
- (d) in sub-section (5), for the words “existing law”, the words “existing law, within such time and in such manner as may be prescribed” shall be substituted and shall be deemed to have been substituted;
- (e) in sub-section (6), for the words “goods held in stock on the appointed day subject to”, the words “goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to” shall be substituted and shall be deemed to have been substituted;

**Insertion of
new Section
168A in Act 10
of 2017**

12. After Section 168 of the principal Act, the following Section shall be inserted, namely :-

168A (1) Notwithstanding anything contained in the principal Act, the Government may, on the recommendation of the Council, by notification, extend the time limit specified in, or prescribed for, or notified under, this Act in respect of actions which cannot be completed or complied with due to *force majeure*.

Power of
Government to
extend time
limit in special
circumstances

(2) The power to issue notification under sub-section (1) shall include to give retrospective effect to such notification from a date not earlier than the date of commencement of this Act.

Explanation - For the purposes of this Section, the expression “*force majeure*” means a case of war, epidemic, flood, drought, fire, cyclone, earthquake or any other calamity caused by nature

or otherwise affecting the implementation of any of the provisions of this Act

**Amendment of
Section 172**

13. In Section 172 of the principal Act, in sub-section (1), in the proviso, for the words “three years”, the words “five years” shall be substituted.

**Amendment to
Schedule II**

14. In Schedule II to the principal Act, in paragraph 4, the words “whether or not for a consideration” at both the places where they occur, shall be omitted and shall be deemed to have been omitted with effect from the 1st day of July, 2017.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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EXTRAORDINARY

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No. 168

Shillong, Tuesday, September 15, 2020

24th Bhadra, 1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 15th September, 2020.

No.LL(B).15/2020/39. – The Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act, 2020 (Act No. 14 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 14 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th September, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th September, 2020.

**THE MEGHALAYA IDENTIFICATION, REGISTRATION (SAFETY & SECURITY) OF
MIGRANT WORKERS ACT, 2020**

An

Act

to provide for the maintenance of public order and for the protection and safety of Migrant Workers in the State of Meghalaya, by identification and mandatory registration of all such workers in the State.

And to prevent the commission of offences of harassment, intimidation, discrimination and such other act or omission that may affect the safety and security of Migrant Workers,

and to further ensure the safety and security of all Migrant Workers during the course of employment within the State of Meghalaya and for matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-First Year of the Republic of India as follows:-

Short Title, Extent, Commencement and Application.	1. (1) This Act may be called the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act, 2020. (2) It extends to the whole of Meghalaya. (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint. (4) It applies to all establishments in the State irrespective of the number of Migrant Workers engaged or employed.
Definitions	2. In this Act, unless the context otherwise requires:- (a) “Act” means the Meghalaya Identification, Registration & Regulation of Migrant Workers Act, 2020; (b) “Appellate Officer” means any Officer appointed by the State Government under Section 3 of this Act; (c) “Establishment” means— (i) any office or department of the Government or local authority; or (ii) any place where any industry, trade, business, manufacture or occupation is carried on; or (iii) any place which employs or causes to employ any Migrant Worker; (d) “Form” means form appended to the Rules framed under this Act; (e) “Labour Commissioner” means any Officer as appointed by the State Government; (f) “Local Authority” means traditional tribal bodies which includes Nokma, Sordar, Syiem, Sirdar (Sardar), Doloi,

	Waheh Shnong, Wahadadar, Lyngdoh and Rangbah Shnong of Garo Hills, Khasi Hills and Jaintia Hills, or any other such body constituted as per the tradition, customs and practices in the tribal areas and other authorities which may be notified by the Government or the Deputy Commissioner of the District concerned in the Official Gazette; (g) “Migrant Worker” means any person not belonging to the State of Meghalaya and who is not domiciled in the State of Meghalaya, who seeks employment, or is employed to perform any of the works defined in sub-section (k) of this Section; (h) “Prescribed” means prescribed in the Rules; (i) “Registering Officer” means the Registering Officer appointed by the State Government under Section 3 of this Act; (j) “State Government” means the Government of Meghalaya; (k) “Work” means work in any establishment as skilled, semi-skilled or unskilled, manual, technical or clerical worker, whether the terms of employment be expressed or implied, but does not include any work ordinarily involving research or is in managerial, administrative or supervisory capacity etc.
Appointment of Registering and Appellate Officers	3. The State Government may, by order notified in the Official Gazette:- (1) Appoint such person, being Officers of Government as it thinks fit to be Registering Officers for the purposes of this Act; and (2) Define the limit, within which the Registering Officer or Officers shall exercise the power conferred on him by or under this Act; (3) Notwithstanding anything contained in the previous sub-sections, the State Government may appoint any other Officer being Officer of the Government as it thinks fit as to be Appellate Officers under this Act; (4) The State Government may confer any such additional powers on the Registering or Appellate Officers which may be required to achieve the purposes of this Act.
Registration	4. (1) Every Migrant Worker shall have to register himself/herself and obtain a separate Registration Card as issued under the provisions of this Act and rules made

	thereunder; (2) It shall be the duty of every person, employing or engaging any Migrant Worker in any manner whatsoever to ensure the registration of such Migrant Worker failing which, the owner of any such establishment shall be liable to a fine which may extend to five thousand rupees; (3) Notwithstanding anything in Section 4 sub-section (2) any Migrant Worker, if found working in the State of Meghalaya in violation of the Section 4 sub-section (1) shall be imposed with a fine which may extend to five hundred rupees.
Procedure for Registration	5. (1) Every Migrant Worker shall make an application in the form as may be prescribed; (2) Each application in the prescribed form shall be made before the 'Registering Officer' of the area in which the Migrant Worker intends to work; (3) The application shall be submitted to the Registering Officer; (4) On receipt of the application, the Registering Officer shall, after recording the date of receipt of application, give an acknowledgement of the same to the applicant.
Issue of Registration Card, validity etc.	6. (1) Where the Registering Officer registers the worker, he shall issue to the Migrant Worker, a Registration card with the necessary particulars of the worker in the form as may be prescribed: Provided that, the Registration Card shall remain valid for a period of One hundred and seventy nine days (179) since the date of issue; (2) The Registration Card may be renewed on payment of such fees and on such conditions as may be prescribed; (3) The Registering Officer shall maintain a register showing the particulars of the Migrant Worker <i>viz.</i>, local address, contact details, name and address of the owner of the establishment, if any, Aadhaar/Election Photo Identity Card, permanent address and contact details of next of kin and such other details as may be prescribed; (4) The Registering Officer shall send a copy of the Register maintained under Section 6(3) of the Act to the Officer-in-Charge of the jurisdictional Police Station and the Local Authority for maintenance of record and to ensure the maintenance of security and safety of all Migrant Workers within the jurisdiction of the Police Station concerned: Provided that the registration and issuance of Registration Card under the Act shall be subject to payment of a

	nominal fee as may be prescribed, and is subject to cancellation if conditions are violated and information furnished are found to be incorrect.
Refusal to register and Appeal	7. (1) The Registering Officer may refuse to register and grant a Registration Card for reasons recorded in writing, after giving the Migrant Worker a fair opportunity of hearing; (2) In case of a refusal to register and issuance of a Registration Card or in case of cancellation, an appeal in the manner prescribed shall lie to the Appellate Officer within thirty days from the date of decision of the Registering Officer: Provided that the Appellate Officer may condone any delay in filing of the appeal where there exist justifiable reasons for such delay; (3) The Appellate Officer shall decide the appeal after giving a fair opportunity of hearing to the applicant and such appeal shall be decided within a period of fifteen days from the date of filing of the appeal.
Amendment of Registration Card and Duplicate Registration card	8. (1) In relation to a Migrant Worker, if there is any change in the particulars specified in the Registration Card or in the information recorded in the register, the Migrant Worker shall intimate to the Registering Officer, within thirty days from, the date when such change takes place; (2) Where, on receipt of the intimation by the Migrant Worker or the establishment concerned, the Registering Officer is satisfied that there has occurred a change in the particulars as entered in the Register under Section 6(3), he shall amend the said register and record therein the change thus occurred: Provided that the Registering Officer shall not carry out any amendment in the register unless an appropriate fee as prescribed has been deposited by the establishment concerned or the Migrant Worker, as the case may be; (3) In case the Registration Card has been lost, defaced or accidentally destroyed, a duplicate thereof may be granted on payment of prescribed fee.
Safety & Security	9.(1) It shall be the duty of owner of any establishment, employing or engaging Migrant Worker to ensure the safety and security of the Migrant Worker during the currency of the employment; (2) It shall also be the duty of the owner of any establishment to report any incident threatening the safety and security of the migrant worker to the jurisdictional Police Station and Local Authority;

	(3) On receiving any such information as mentioned in Section 9 (2) through an owner of an establishment or otherwise, as the case may be, it shall be the responsibility of the Officer-in-charge of the jurisdictional Police Station to ensure that such a complaint of harassment, intimidation, discrimination, personal injury or any other complaint disclosing the commission of any offence against a Migrant Worker, is forth with registered, investigated into, and the matter shall be proceeded as per law; (4) A report in this regard shall also be sent by the Officer-in-charge of the jurisdictional Police Station to the Registering Officer, with a copy to Labour Commissioner, Meghalaya for immediate action, if any, and if so within a period of thirty days from receipt of such information; (5) The Labour Commissioner shall have the power to call for any information in relation to Migrant Worker from owner of any establishment or any other person, employing or engaging a Migrant Worker by an order in writing, to ascertain the facts in relation to the report received under Section 9(3), or in relation to any other information received by him: Provided that the exercise of power under this sub-section, shall not preclude the Labour Commissioner from instituting any proceeding in accordance with powers available to him under any other law in force. (6) The Labour Commissioner, upon receipt of the report, shall consider the same and if there exists <i>prima facie</i> evidence against the owner of the establishment or employee or otherwise, violating any of the provisions of this Act, he shall initiate or cause to be initiated, appropriate proceedings against the said owner of establishment or any other person employing or engaging a Migrant Worker or any employee.
Offences and Penalties	10. (1) Whoever, not being a Migrant Worker- (a) intimidates, harasses, threatens, or in any manner discriminates and threatens the safety and security of a Migrant Worker; (b) obstructs avenues of employment of Migrant Worker; (c) restricts a Migrant Worker from carrying out duties while in employment or from performing their normal duties and functions; (d) forces or causes a Migrant Worker to leave his / her house or other place of residence;

	(e) obstructs or prevents a Migrant Worker from practicing any profession or the carrying on of any occupation, trade or business or employment in any job which other members of the public, or any section thereof, have a right to use or have access to; (f) imposes or threatens a social or economic boycott of any Migrant Worker; shall be punishable with simple imprisonment for a term which may extend to three months, or with a fine which may extend to five thousand rupees or with both. (2) The offence under Section 10 (1) shall be cognizable and bailable: Provided in case of a second or subsequent offence, it shall be punishable with simple imprisonment of one year or with a fine which may extend to ten thousand rupees or with both.
General provision for punishment of offences	11. Whoever contravenes any provisions of this Act or of any rule, regulation or notification made thereunder shall, if no penalty for the offence is provided then, the offence for the first time may be punishable with a fine which may extend to five hundred rupees, and for any second or subsequent offence with a fine which may extend to one thousand rupees.
Compounding of certain offences	12.(1) Any offence committed after the commencement of this Act punishable under sections 4, 10 (1), 11 of the Act, may after the institution of the prosecution, be compounded by such Officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf. (2) Where an offence has been compounded under subsection (1) the offender is in custody, shall be discharged and no further proceedings shall be taken against him in respect of such offence.
Legal Aid	13. On receipt of a written application from Migrant Worker for providing legal aid in relation to any proceeding before the authority under the instant Act, in which the migrant workman or his / her legal heir is a party, the specified authority concerned if he is satisfied, may with the prior approval of the Labour Commissioner of the State engage an Advocate to conduct the relevant proceedings on behalf of Migrant Worker or his / her legal heir as the case may be, and meet all legal expenses in this regard.
Power to make Rules.	14. The State Government may make rules for carrying out the purposes of this Act:

	Provided that, every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature while it is in session.
Powers of the State to remove difficulties	15. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, make such provisions not inconsistent with provisions of this Act as may appear to be necessary for removing the difficulty: Provided no order under this section shall be made by the State Government after a period of four years from the commencement of the Act; (2) Every order made under this section shall be, as soon as may be after it is made be laid before the Meghalaya Legislative Assembly.
Protection of acts done in good faith	16. No suit, prosecution or other legal proceedings shall lie against any Government Servant for anything which is done in good faith or intended to be done in good faith under this Act or the Rules made there under.

D. LYNDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B)62/2018/135.—The Meghalaya Appropriation (No. IV) Act, 2020 (Act No. 15 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th November, 2020.

THE MEGHALAYA APPROPRIATION (No. IV) ACT, 2020**An****Act**

**to authorise payment and appropriation of certain further sums from and out of
the
Consolidated Fund of Meghalaya for the services of
Financial Year ending on the thirty first day of March, 2021.**

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows :-

- | | | |
|---|---------------|--|
| Short title. | 1. (1) | This Act may be called the Meghalaya Appropriation (No. IV) Act, 2020. |
| Withdrawal of
₹ 641,84,91,266 from and
out of the Consolidated
Fund of Meghalaya for the
financial year 2020-2021. | 2. | From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 641,84,91,266/- (Rupees six hundred and forty one crore eighty four lakh ninety one thousand two hundred and sixty six) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March 2021 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation. | 3. | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2020-2021. |

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE			
	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 01			
02	<i>Revenue</i>			
	2012 GOVERNOR			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 02			
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS	7,00,00,000		7,00,00,000
	2052 SECRETARIAT - GENERAL SERVICES			
	2070 OTHER ADMINISTRATIVE SERVICES			
	<i>Total Revenue</i>	7,00,00,000		7,00,00,000
	Total of Grant 03	7,00,00,000		7,00,00,000
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE			
	<i>Total Revenue</i>			
	Total of Grant 04			
05	<i>Revenue</i>			
	2015 ELECTIONS			
	<i>Total Revenue</i>			
	Total of Grant 05			
06	<i>Revenue</i>			
	2029 LAND REVENUE			
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	3475 OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4250 CAPITAL OUTLAY ON OTHER SOCIAL SERVICES			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	6250 LOANS FOR OTHER SOCIAL SERVICES			
	6401 LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>			
	Total of Grant 06			
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION			
	<i>Total Revenue</i>			
	Total of Grant 07			
08	<i>Revenue</i>			
	2039 STATE EXCISE			
	<i>Total Revenue</i>			
	Total of Grant 08			
09	<i>Revenue</i>			
	2040 TAXES ON SALES, TRADE ETC.			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 09			
10	<i>Revenue</i>			
	2041 TAXES ON VEHICLES			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2552 NORTH EASTERN AREAS			
	3055 ROAD TRANSPORT			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION			
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	<i>Total Capital</i>			
	Total of Grant 10			
11	<i>Revenue</i>			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT 2552 NORTH EASTERN AREAS 2801 POWER 2810 NEW AND RENEWABLE ENERGY <i>Total Revenue</i>	40,00,00,000		40,00,00,000
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4801 CAPITAL OUTLAY ON POWER PROJECTS 6801 LOANS FOR POWER PROJECTS <i>Total Capital</i>	40,00,00,000		40,00,00,000
	Total of Grant 11	40,00,00,000		40,00,00,000
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES <i>Total Revenue</i>			
	Total of Grant 12			
13	<i>Revenue</i> 2013 COUNCIL OF MINISTERS 2052 SECRETARIAT - GENERAL SERVICES 2251 SECRETARIAT - SOCIAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES <i>Total Revenue</i>			
	<i>Capital</i> 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES <i>Total Capital</i>			
	Total of Grant 13			
14	<i>Revenue</i> 2053 DISTRICT ADMINISTRATION 2070 OTHER ADMINISTRATIVE SERVICES <i>Total Revenue</i>			
	Total of Grant 14			
15	<i>Revenue</i> 2054 TREASURY AND ACCOUNTS ADMINISTRATION <i>Total Revenue</i>	2,65,00,000		2,65,00,000
	Total of Grant 15	2,65,00,000		2,65,00,000
16	<i>Revenue</i> 2055 POLICE	7,66,23,536		7,66,23,536

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2070 OTHER ADMINISTRATIVE SERVICES	5,48,65,320		5,48,65,320
	2216 HOUSING			
	<i>Total Revenue</i>	13,14,88,856		13,14,88,856
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	5,89,00,000		5,89,00,000
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>	5,89,00,000		5,89,00,000
	Total of Grant 16	19,03,88,856		19,03,88,856
17	<i>Revenue</i>			
	2056 JAILS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	<i>Total Capital</i>			
	Total of Grant 17			
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 18			
19	<i>Revenue</i>			
	2052 SECRETARIAT - GENERAL SERVICES			
	2059 PUBLIC WORKS	3,86,10,969		3,86,10,969
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	<i>Total Revenue</i>	3,86,10,969		3,86,10,969
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	5,00,00,000		5,00,00,000
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS,ART AND CULTURE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4216 CAPITAL OUTLAY ON HOUSING 4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT <i>Total Capital</i>	5,00,00,000		5,00,00,000
	Total of Grant 19	8,86,10,969		8,86,10,969
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	22,69,369		22,69,369
	<i>Total Revenue</i>	22,69,369		22,69,369
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS <i>Total Capital</i>			
	Total of Grant 20	22,69,369		22,69,369
21	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION			
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES			
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE <i>Total Capital</i>			
	Total of Grant 21			
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	2,79,28,705		2,79,28,705
	2216 HOUSING	2,50,00,000		2,50,00,000
	2235 SOCIAL SECURITY AND WELFARE			
	3454 CENSUS, SURVEY AND STATISTICS			
	<i>Total Revenue</i>	5,29,28,705		5,29,28,705
	Total of Grant 22	5,29,28,705		5,29,28,705
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
23	2070 OTHER ADMINISTRATIVE SERVICES			
	2251 SECRETARIAT - SOCIAL SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 23			
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS			
	2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	Total of Grant 24			
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 25			
26	<i>Revenue</i>			
	2210 MEDICAL AND PUBLIC HEALTH	87,90,49,683		87,90,49,683
	2211 FAMILY WELFARE			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	87,90,49,683		87,90,49,683
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 26	87,90,49,683		87,90,49,683
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	32,50,00,000		32,50,00,000
	2216 HOUSING			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	32,50,00,000		32,50,00,000
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 27	32,50,00,000		32,50,00,000
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
28	2216 HOUSING			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	<i>Total Capital</i>			
	Total of Grant 28			
29	<i>Revenue</i>			
	2216 HOUSING			
	2217 URBAN DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 29			
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	2,00,00,000		2,00,00,000
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	2,00,00,000		2,00,00,000
	<i>Capital</i>			
	<i>Total Capital</i>			
	Total of Grant 30	2,00,00,000		2,00,00,000
31	<i>Revenue</i>			
	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT	13,87,31,100		13,87,31,100
	<i>Total Revenue</i>	13,87,31,100		13,87,31,100
	Total of Grant 31	13,87,31,100		13,87,31,100
32	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3456 CIVIL SUPPLIES			
	<i>Total Revenue</i>			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Capital</i>			
	Total of Grant 32			
33	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION			
	2062 VIGILANCE			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2075 MISCELLANEOUS GENERAL SERVICES			
	2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE			
	<i>Total Capital</i>			
	Total of Grant 33			
34	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE			
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			
	Total of Grant 34			
35	<i>Revenue</i>			
	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	<i>Total Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Total of Grant 35			
36	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2075 MISCELLANEOUS GENERAL SERVICES			
	2235 SOCIAL SECURITY AND WELFARE			
	<i>Total Revenue</i>			
	Total of Grant 36			
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	Total of Grant 37			
38	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Capital</i>			
	Total of Grant 38			
39	<i>Revenue</i>			
	2425 CO-OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO- OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6425 LOANS FOR CO-OPERATION			
	<i>Total Capital</i>			
	Total of Grant 39			
40	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 40			
41	<i>Revenue</i>			
	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 41			
42	<i>Revenue</i>			
	2216 HOUSING			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	<i>Total Capital</i>			
	Total of Grant 42			
43	<i>Revenue</i>			
	2216 HOUSING			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WAREHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	2702 MINOR IRRIGATION			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)			
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 43			
44	<i>Revenue</i>			
	2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>			
	Total of Grant 44			
45	<i>Revenue</i>			
	2216 HOUSING			
	2402 SOIL AND WATER CONSERVATION			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION			
	<i>Total Capital</i>			
	Total of Grant 45			
46	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	2575 OTHER SPECIAL AREA PROGRAMMES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>			
	Total of Grant 46			
47	<i>Revenue</i>			
	2216 HOUSING	1,62,34,000		1,62,34,000
	2235 SOCIAL SECURITY AND WELFARE			
	2403 ANIMAL HUSBANDRY	23,42,39,000		23,42,39,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	29,56,000		29,56,000
	2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i>	25,34,29,000		25,34,29,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6225 LOANS FOR WELFARE OF SC/ST AND OBC 6403 LOANS FOR ANIMAL HUSBANDRY <i>Total Capital</i>			
	Total of Grant 47	25,34,29,000		25,34,29,000
48	<i>Revenue</i> 2216 HOUSING 2404 DAIRY DEVELOPMENT 2415 AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i>	76,44,000 16,06,000 92,50,000		76,44,000 16,06,000 92,50,000
	Total of Grant 48	92,50,000		92,50,000
49	<i>Revenue</i> 2216 HOUSING 2405 FISHERIES 2415 AGRICULTURAL RESEARCH AND EDUCATION 2552 NORTH EASTERN AREAS <i>Total Revenue</i> <i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING 4405 CAPITAL OUTLAY ON FISHERIES <i>Total Capital</i>	4,30,00,000 4,30,00,000		4,30,00,000 4,30,00,000
	Total of Grant 49	4,30,00,000		4,30,00,000
50	<i>Revenue</i> 2406 FORESTRY AND WILDLIFE 2415 AGRICULTURAL RESEARCH AND EDUCATION 2552 NORTH EASTERN AREAS <i>Total Revenue</i> <i>Capital</i> 4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE 8121 GENERAL AND OTHER RESERVE FUNDS 8336 CIVIL DEPOSITS <i>Total Capital</i>	33,97,09,687 33,97,09,687		33,97,09,687 33,97,09,687
	Total of Grant 50	33,97,09,687		33,97,09,687
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
51	2216 HOUSING 2236 NUTRITION 2401 CROP HUSBANDRY 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT 2505 RURAL EMPLOYMENT 2515 OTHER RURAL DEVELOPMENT PROGRAMMES 2552 NORTH EASTERN AREAS			
	<i>Total Revenue</i> Capital 4216 CAPITAL OUTLAY ON HOUSING 4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	<i>Total Capital</i>			
	Total of Grant 51			
52	Revenue 2852 INDUSTRIES	1,38,00,000		1,38,00,000
	<i>Total Revenue</i>	1,38,00,000		1,38,00,000
	Capital 4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES 4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS 6885 OTHER LOANS TO INDUSTRIES AND MINERALS	50,00,000		50,00,000
	<i>Total Capital</i>	50,00,000		50,00,000
	Total of Grant 52	1,88,00,000		1,88,00,000
53	Revenue 2216 HOUSING 2552 NORTH EASTERN AREAS 2851 VILLAGE AND SMALL INDUSTRIES			
	<i>Total Revenue</i>			
	Capital 4851 Capital Outlay on Village and Small Industries 6851 LOAN FOR VILLAGES AND SMALL INDUSTRIES			
	<i>Total Capital</i>			
	Total of Grant 53			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
54	<i>Revenue</i>			
	2216 HOUSING			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES	3,32,12,040		3,32,12,040
	<i>Total Revenue</i>	3,32,12,040		3,32,12,040
	<i>Capital</i>			
55	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4851 Capital Outlay on Village and Small Industries			
	6851 LOAN FOR VILLAGES AND SMALL INDUSTRIES			
	<i>Total Capital</i>			
	Total of Grant 54	3,32,12,040		3,32,12,040
56	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	82,89,720		82,89,720
	<i>Total Revenue</i>	82,89,720		82,89,720
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING			
57	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES			
	<i>Total Capital</i>			
	Total of Grant 55	82,89,720		82,89,720
	<i>Revenue</i>			
	2059 PUBLIC WORKS	4,71,61,725		4,71,61,725
	3054 ROADS AND BRIDGES	47,21,60,412		47,21,60,412
57	<i>Total Revenue</i>	51,93,22,137		51,93,22,137
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	300,00,00,000		300,00,00,000
	<i>Total Capital</i>	300,00,00,000		300,00,00,000
	Total of Grant 56	351,93,22,137		351,93,22,137
57	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS			
	3452 TOURISM			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES 5452 CAPITAL OUTLAY ON TOURISM 7452 Loans for Tourism. <i>Total Capital</i>			
	Total of Grant 57			
58	<i>Revenue</i> 2204 SPORT AND YOUTH SERVICES 2552 NORTH EASTERN AREAS 3606 AID MATERIALS AND EQUIPMENTS <i>Total Revenue</i>			
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>			
	Total of Grant 58			
59	<i>Revenue</i> 2075 MISCELLANEOUS GENERAL SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES <i>Total Revenue</i>			
	<i>Capital</i> 5465 INVESTMENT IN GENERAL FINANCIAL & TRAINING INSTITUTIONS <i>Total Capital</i>			
	Total of Grant 59			
60	<i>Revenue</i> 2235 SOCIAL SECURITY AND WELFARE <i>Total Revenue</i>			
	<i>Capital</i> 7610 LOANS TO GOVERNMENT SERVANTS ETC. <i>Total Capital</i>			
	Total of Grant 60			
61	<i>Capital</i> 7615 MISCELLANEOUS LOANS <i>Total Capital</i>			
	Total of Grant 61			
62	<i>Capital</i> 7810 INTER-STATE SETTLEMENT <i>Total Capital</i>			
	Total of Grant 62			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
63	<i>Capital</i>			
	7999 APPROPRIATION TO CONTINGENCY FUND			
	<i>Total Capital</i>			
	Total of Grant 63			
	<i>Revenue</i>			
	2205 ART AND CULTURE			
	2552 NORTH EASTERN AREAS			
	3425 OTHER SCIENTIFIC RESEARCH			
	3454 CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
	Total of Grant 64			
	<i>Revenue</i>			
	2216 HOUSING			
	2552 NORTH EASTERN AREAS			
	2701 MEDIUM IRRIGATION			
	2702 MINOR IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION			
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION			
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>			
	Total of Grant 65			
	<i>Revenue</i>			
	2049 INTEREST PAYMENTS			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	<i>Total Capital</i>			
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	<i>Total Capital</i>			



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B)21/2020/22.—The Meghalaya Settlement of Arrears (Under the State Taxation Acts) Act, 2020 (Act No. 16 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 16 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th November, 2020.

THE MEGHALAYA SETTLEMENT OF ARREARS (UNDER THE STATE TAXATION ACTS) ACT, 2020**An****Act**

to provide for securing the interest of Revenue Collection by the Government of Meghalaya, and to reduce the arrears arising out of the enactments administered by the Commercial Taxes Department and matters incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-first year of the Republic of India as follows:-

- | | |
|---|--|
| Short title, extent and commencement | <p>1. (1) This Act may be called The Meghalaya Settlement of Arrears (under State Taxation Acts) Act, 2020.</p> <p>(2) It extends to the whole of the State of Meghalaya.</p> <p>(3) It shall come into force on such date as the State Government may, by notification in the official Gazette appoint.</p> |
| Definitions. | <p>2. (1) In this Act, unless the context otherwise requires, —</p> <p>(a) “Annexure” means the Annexure appended to this Act;</p> <p>(b) “Appellate Authority” means the authorities competent to hear appeals against orders passed under the provisions as existed before the subsumation of the enactments under the Meghalaya Goods and Services Tax Act, Act or as existing under the enactments kept out of the Meghalaya Goods and Services Tax Act, Act and includes the Assistant Commissioner of Taxes (Appeals) or any officer not below the rank of Commissioner of Taxes, Assistant Commissioner of Taxes, the Appellate Tribunal and all authorities specified in sub-section (4) of Section 6 of this Act;</p> <p>(c) “Applicant” means a tax defaulter or a tax non-payer or short payer who is liable to pay arrears of Tax, interest, surcharge and penalty, levied or imposed under the relevant State Taxation Acts and who desires to avail the benefit of settlement, by complying with the conditions, under this Act;</p> <p>(d) “Arrears” means the composite amount of tax, interest, surcharge, penalty as the case may be, —</p> <p>(i) payable by an assessee as per any statutory order under the relevant State Taxation Act as on the cut-off date which is the 31st March 2020; or (ii) admitted in the return or, as the case may be, the revised return filed under the relevant State Taxation Acts and which has not been paid either wholly or partly; or (iii) determined and recommended to be payable by the auditor, in the audit report under the relevant State Taxation Acts; or (iv) in respect of which a notice has been issued, in relation to any proceeding under the relevant State Taxation Acts; or</p> |

- (v) determined to be payable by the assessee where no notice in relation to any proceeding under the relevant State Taxation Acts is issued, and such arrears of tax, interest, surcharge, penalty, pertains to specific tax period for which the return has been filed;
- (e) **“Assessing Officer”** means the Government official designated to complete assessment of periodical tax Returns filed by a registered dealer under respective State Taxation Acts;
- (f) **“Assessment”** means statutory proceedings under State Taxation Acts to determine the tax liability of a registered dealer;
- (g) **“Commissioner”** means the Commissioner of Taxes, Meghalaya;
- (h) **“Dealer”** means a person who carries on business, as defined under clause (xvi) of Section 2 of the Meghalaya Value Added Tax Act, 2003, sub-section (3) of Section 2 of the Meghalaya Sales Tax Act, sub-section (2) of Section 2 of the Meghalaya (Finance) Sales Tax Act, sub-section (3) of Section 2 of the Meghalaya Purchase Tax Act, sub-section (4) of Section 2 of the Meghalaya (Sales of Petroleum and Petroleum products etc.) Taxation Act and clause (b) of Section 2 of the Central Sales Tax Act, 1956;
- (i) **“Government”** means the Government of Meghalaya;
- (j) **“Hotelier”** means a person as defined under clause (d) of Section 2 of The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991;
- (k) **“Notice of Demand”** means a statutory notice issued to a registered dealer after assessment requiring him to pay the outstanding dues;
- (l) **“Person”** includes an individual, joint family, firm, company, association of persons, body of individuals whether incorporated or not, Central Government or State Government or local authority;
- (m) **“Registered dealer Taxation Act”** means a dealer or a hotelier registered under the respective State Taxation Acts;
- (n) **“Scheme”** means the settlement of Arrear (under the State Taxation Acts) as provided under Section 3 to Section 13 of this Act;
- (o) **“State”** means the State of Meghalaya;
- (p) **“State Taxation Acts”** include The Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya), The Meghalaya (Finance) Sales Tax Act (Assam Act XI of 1956 as adapted and amended by Meghalaya), The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991, The Meghalaya (Sale of Petroleum and Petroleum Products etc.) Taxation Act (Assam Act IX of 1956 as adapted and amended by Meghalaya), the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and amended by Meghalaya), the Meghalaya Value Added Tax Act, 2003 and the Central Sales Tax Act, 1956 as administered, collected and appropriated by the Government;
- (q) **“Tax Defaulter”** means a registered dealer who has been assessed to tax and has been issued notice(s) of Demand on or before the 31st March 2020, but has failed to pay the outstanding dues of tax, interest, surcharge or penalty; and

		(r) “Tax Non-payer and/or Short payer” means a registered dealer who has furnished the return for all tax periods upto 31st March, 2020 but has made no payment or has failed to make full payment of the tax admitted therein and notice(s) of demand has not yet been served; (2) Words and expressions used in this Act but not defined herein shall have the same meaning as respectively assigned to them under the relevant State Taxation Acts;
Adjustment of any payment made under relevant act and settlement of arrears of tax, interest, surcharge, penalty, if any	3.	(1) Notwithstanding anything contained in the relevant State Taxation Acts or under this Act,- (a) any payment made in respect of the statutory order either in the appeal or otherwise, on or before the date of commencement of this Act, shall first be adjusted towards the amount of tax and thereafter towards the interest and the balance amount remaining unadjusted, shall then be adjusted towards the penalty, sequentially; (b) after adjustment of amount as specified in clause (a), the amount remaining outstanding, if any, as on the date of commencement of this Act, shall only be considered for the settlement and the requisite amount payable towards the settlement of aforesaid outstanding amount and the waiver, thereof, shall be as determined in accordance with the provisions of this Act. (2) The provisions of foregoing clauses shall be applicable with necessary changes to the balance outstanding dues as per the return furnished for the particular tax period or, as the case may be, as per the recommendations made in respect of tax, interest, surcharge or penalty by the auditor in the audit report.
Eligibility	4.	(1) An applicant is eligible for remission on tax, interest, surcharge and penalty, on condition that he makes payment of not less than seventy per centum of total dues, as per applicability set forth, within the date specified by the Commissioner in the notice as may be prescribed. (2) Subject to the other provisions of this Act, an applicant shall be eligible to make an application for settlement of arrears of tax, interest, surcharge and penalty in respect of the specified period, whether such arrears are disputed in appeal under the relevant State Taxation Acts or not: Provided that no applicant shall be eligible for the Scheme if he has been convicted of an offence under Chapters XI, XVII and XVIII of the Indian Penal Code; or economic and financial offences prohibited by laws of the Government of India.
Extent of applicability and duration	5.	(1) An applicant eligible under the Scheme with dues of tax, interest, surcharge and penalty shall be granted remission on tax, interest, surcharge and penalty up to an amount not exceeding thirty per centum of the total dues.

- Procedure for application**
- 6.
- (2) The duration of the Scheme shall be for a period of six months from the date of publication of the Act in the Official Gazette.
 - (1) An eligible applicant who opts for the Scheme would have to file an application in the Form to prescribed by rules made thereunder. The application shall be signed in the case of an individual, by the individual himself or a person duly authorized by the individual or a person competent to act on his behalf. In case of person other than an individual, the declaration shall be signed by a person duly authorized or a person competent to act on behalf of entities other than an individual.
 - (2) The application shall be made to the Assessing Officer in such form and in such manner, as may be specified in the order by the Commissioner.
 - (3) Subject to the other provisions of this Act, where an applicant desires to settle the arrears of outstanding dues as per return furnished for the particular tax period under the relevant State Taxation Acts, he shall submit a separate application for each of such return or revised return under each relevant State Taxation Act.
 - (4) Where any Appellate Authority including Tribunal, or the Court has remanded the case back to any authority under the relevant State Taxation Acts, for giving effect to the directions given therein and such order has not been passed on or before the date of commencement of this Act, then such cases shall not be eligible for settlement under this Act:
- Provided that, the applicant may be eligible to settle the amount of tax, interest, surcharge and penalty as per the directions given by the said authority or the Court and in case, no such specific directions are given then such tax, interest, surcharge and penalty shall be determined by the applicant.
- Withdrawal of appeal**
- 7.
- (1) (a) Notwithstanding anything contained in any provisions of the relevant State Taxation Act, the appeal pending before the Appellate Authority or the Tribunal or the Court, shall be withdrawn unconditionally by the applicant on the date on which such appeal withdrawal application is submitted to the aforesaid authorities or the Court.
 - (b) The submission of acknowledgement of such application to the Commissioner, along with the application for settlement shall be treated as sufficient proof towards withdrawal of the said appeal.
 - (2) In case, the applicant desires to withdraw the appeal, in respect of certain issues and desires to continue the same for certain other issues, then the applicant, shall specifically state details thereof in withdrawal application filed before the said authorities or the Court, and the provisions of sub-section (1) of this Section shall apply with necessary changes so far as they relate to the withdrawal and submission of proof to the Commissioner.
 - (3) The provisions of Section 3 shall be applicable in the cases where the applicant withdraws appeal as mentioned in sub-section (2) of this Section.

**Verification by
assessing officer****8.**

(1) The Commissioner shall cause each application to be verified by the respective Assessing Officer for correctness of the declaration and payment, to be recorded in the registered dealer's file for respective State Taxation Acts.

(2) The Assessing Officer shall verify and confirm that the application is accompanied with documents mentioned in the application form. The Assessing Officer shall verify the correctness of the particulars furnished in the application and documents submitted with the application with reference to the records available with the assessing authority or, as the case may be, any other authority with whom such records are available.

(3) On verification of the application, in case it is noticed that, the said application is incorrect or incomplete or the amount declared to have been paid is deficient, the Assessing Officer shall issue defect notice, within thirty working days from the date of receipt of the application and inform the applicant about the defects in the application along with the details of the amount to be paid: provided that, the defect notice in respect of an application shall be issued only once.

(4) The applicant shall, within fifteen days of the issue of the defect notice, correct the defects and make the payment of amount short paid, if any, and submit proof of such payment to the Assessing Officer.

(5) In case the applicant fails to correct the defects so communicated including the additional payment, if any, the Assessing Officer may, for reasons to be recorded in writing and after giving the applicant the opportunity of being heard, pass an order within thirty working days of the date fixed under sub-section (4) of this Section.

(6) Where the application is received from a Tax non-payer or Short payer, the Assessing Officer in addition to the verification as laid down at sub-section (1), (2) and (3) of this Section, shall pass the order of assessment under the relevant State Taxation Acts and issue the notice of demand to the applicant under the provisions of the relevant State Taxation Acts within thirty working days from the date of receipt of the application.

(7) Where, the application is found by the Assessing Officer to be complete in all respects including application where deficiencies have been cured or notice of demand has been raised under sub-section (6) of this Section in accordance with the provisions of this Scheme and the rules made there under, he shall within fifteen working days, forward the application along with the case records to the Commissioner.

(8) Where the application for settlement of arrears of tax, interest, surcharge and penalty is not in accordance with the provisions of this Scheme, the Assessing Officer may, by order, for reasons to be recorded in writing, within thirty working days from the date of receipt of the application, reject the application, after giving the opportunity of being heard to the applicant.

Grant of remission and amnesty**9.**

(9) Where the application has been rejected under sub-section (5) and (8) of this Section, the applicant may within fifteen working days of the date of issue of the order, file an appeal to the Commissioner in the format as may be prescribed by rules made thereunder.

(10) The speaking order on the appeal is to be passed by the Commissioner within thirty working days from the date of receipt of the appeal.

(1) If the Commissioner is satisfied that the application is complete and accurate in all respects in accordance with the provisions of this Scheme and the rules made there under, he shall issue the notice of demand directing the applicant to make payment to the Government Treasury, by Treasury challan, by the specified date being not less than thirty days and more than forty five days from the date of issuance of the notice, the sum of not less than seventy per centum of the total dues of tax, interest, surcharge and penalty.

(2) On full payment of the sum specified at sub-section (1) of this Section, the Commissioner shall pass a speaking order and issue a Tax Clearance Certificate within thirty working days, in a manner and format as may be prescribed by rules made thereunder and provide the copy of the said order to the applicant and thereupon, notwithstanding anything contained in the relevant State Taxation Acts, such applicant shall be discharged of his liability to the extent of the amount of waiver specified in the order of the settlement.

(3) The Commissioner may, on his own motion or on application, within six months from the date of issue of the order of settlement, rectify any error apparent from the record and pass a speaking order accordingly:

Provided that, no order adversely affecting the applicant shall be passed without giving him a reasonable opportunity of being heard.

Revocation of grant**10.**

(1) If the Commissioner is satisfied that a tax defaulter has obtained the grant of remission and amnesty by misrepresentation of facts or furnishing of false information, the Commissioner may revoke the grant after giving the tax defaulter an opportunity of being heard:

Provided that no order under the provision of sub-section (1) of this Section shall be passed after the expiry of two years from the date of issuance of the Tax Clearance Certificate under this Scheme.

(2) If an order of settlement is revoked under sub-section (1) of this Section, the assessment, revision, review or appeal, as the case may be, under the relevant State Taxation Acts, covered by such order of settlement, shall stand revived or reinstated immediately upon such revocation, and such assessment, revision, review or appeal, as the case may be, shall be decided in accordance with the provisions of the relevant State Taxation Acts, as if no order of settlement of the arrears of tax, interest, surcharge, penalty has ever been made, and notwithstanding the period of limitation provided under the relevant State Taxation Acts, such assessment, revision, review or appeal, as the case may be, shall be made by the respective authorities, within two years from the date of passing the order of such revocation:

Provided that, an appeal shall be re-instated on application made in this behalf to the Appellate Authority within sixty days from the date of issue of the order of revocation.

Bar on re-opening of settled cases	11.	An order of settlement issued under the provisions of this Act shall be conclusive as to the settlement of arrears covered under that order, and the matter covered by such order of settlement shall not be re-opened in any proceeding or review or revision or any other proceeding under the relevant State Taxation Acts.
Resolution of dues	12.	Final orders issued by the Commissioner in a manner and format as may be prescribed by rules made thereunder shall supersede the notice(s) of Demand issued under respective State Taxation Acts by the Assessing Officer, and no further proceedings for recovery shall continue.
No refund under this scheme	13.	Under no circumstances, the applicant shall be entitled to get the refund of the amount paid under this Act: Provided that, in case of revocation of an order of the settlement in accordance with the provisions of this Act, the amount paid by the applicant under this Act shall be treated to have been paid under the relevant State Taxation Acts.
Powers of authorities	14.	(1) No Appellate Authority including Tribunal, shall proceed to decide any appeal under the relevant State Taxation Acts, in respect of and to the extent of one or more issues or all the issues for which an application is made by the applicant under the provisions of this Act. (2) Notwithstanding anything contained in the relevant State Taxation Acts, the Assessing Authority, the Appellate Authority including the Tribunal, Revision Authority, Reviewing Authority, shall proceed to decide such assessment, appeal, revision or review in accordance with the relevant State Taxation Acts, - (a) to the extent of the issues for which no application for settlement is made by the applicant; or (b) in case an order of settlement referred in Section 9 is made, rejecting the application for settlement.
Power to make rules	15.	(1) The State Government may, by notification, with prospective or retrospective effect not earlier than the date of coming into effect of this Act, make rules for carrying out the purposes of this Act. (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the matters which under any provision of this Act are required to be prescribed for by the rules.
Power of the Commissioner	16.	(1) The Commissioner may, from time to time, issue instructions and directions as he may deem fit to the designated authorities, for carrying out the purposes of this Act. (2) The Commissioner may, by an order specify the forms for the purpose of this Act and the manner in which the form shall be submitted.

- | | | |
|--|------------|---|
| Interpretation | 17. | If any question arises relating to the interpretation of any of the provisions in this Act, it shall be referred to the Government of Meghalaya in the Excise, Registration, Taxation & Stamps Department, whose decision thereon shall be final and binding and no challenge shall lie against any order passed under this Act before any court of law. |
| Power to remove difficulties | 18. | <p>(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion arises, by an order published in the official Gazette, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty:</p> <p style="padding-left: 40px;">Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.</p> <p>(2) Every order made under sub-section (1) of this Section above shall be laid, as soon as may be, after it is made, before the House of the State Legislature.</p> |
| Bar to proceedings in civil court | 19. | No suit shall be brought in any civil court to set aside or modify any order passed under this Act; and no prosecution, suit or other proceeding shall lie against the Commissioner or any of his subordinate officers for anything done in good faith or intended to be done under this Act. |
| Repeal and saving | 20. | <p>(1) The Meghalaya Settlement of Arrears (under the State Taxation Acts) (Meghalaya Ordinance No.3 of 2020) is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been taken or done under the provisions of this Act.</p> |

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	<i>Revenue</i>			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2051 PUBLIC SERVICE COMMISSION			
	<i>Total Revenue</i>			
	TOTAL	641,84,91,266		641,84,91,266

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



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3rd Agrahayana-1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B)27/88/119.—The Meghalaya Minerals Cess (Amendment) Act, 2020 (Act No. 17 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 17 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th November, 2020.

THE MEGHALAYA MINERALS CESS (AMENDMENT) ACT, 2020

An

Act

further to amend the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy- first Year of the Republic of India as follows :-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Minerals Cess (Amendment) Act, 2020.
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of Section 3.

2. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in Section 3, -
 - (a) after the word "limestone", the words "Iron ore, Building stone, Boulder, Gravel, Ordinary sand, Ordinary clay, Ordinary earth, Brick earth, Slate, Shale, Granite, Quartz, Quartzite, Sandstone" shall be inserted;
 - (b) after the word "quarry", the words "or any land" shall be inserted.

Amendment of Section 4.

3. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in sub-section (1) of Section 4, after clause (d), the following clauses shall be inserted, namely; -
 - "(e) Iron ore, rupees one hundred and ten per tonne;
 - (f) Building stone and Boulder, rupees twenty-five per cubic meter;
 - (g) Gravel and Ordinary sand, rupees thirty per cubic meter;
 - (h) Ordinary clay, Ordinary earth and Brick earth, rupees twenty-five per cubic meter;
 - (i) Quartz, Slate and Shale, rupees twenty-five per tonne;
 - (j) Quartzite and Sandstone, rupees sixty per cubic meter;
 - (k) Granite, rupees two hundred and fifty per cubic meter".

Amendment of Section 5.

4. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in Section 5,-
 - (a) in the clause (a), the word "and" shall be deleted;
 - (b) after clause (b), the following clauses shall be inserted, namely : -
 - "(c) improvement of public health;
 - (d) drinking water supply; and
 - (e) physical infrastructure development".
 - (c) the existing proviso after clause (b) shall be replaced with the following proviso, namely : -

"provided that not less than twenty five percent of the proceeds so collected shall at any time be utilized for the purpose referred to in clause (a)".

L. K. SWETT,

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B)55/2013/50.—The Meghalaya Right to Public Services Act, 2020 (Act No. 18 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 18 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th November, 2020.

THE MEGHALAYA RIGHT TO PUBLIC SERVICES ACT, 2020.**An****Act**

to provide for the delivery of notified public services to the citizens in the State of Meghalaya within the stipulated time limit including liabilities of the government servants, in case of default and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows: -

CHAPTER - I**PRELIMINARY****Short title, extent application and commencement.**

1. (1) This Act may be called the Meghalaya Right To Public Services Act, 2020.
- (2) This Act shall extend to the State of Meghalaya and shall apply to all State Government employees and any other person or Public Authority or Agency providing services on behalf of the State.
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Definitions.

2. In this Act, unless the context otherwise requires : -
 - (a) "Act" means the Meghalaya Right to Public Services Act, 2020;
 - (b) "Appellate Authority" means an officer appointed by notification by the Government and who is above the rank of the Designated Officer, and invested with the powers to hear appeals against the orders passed by a Designated Officer under this Act;
 - (c) "Chief Commissioner" means the Chief Commissioner of the State Public Service Delivery Commission appointed under clause (a) of sub-section (2) of section 9;
 - (d) "Citizen related services" include the services as notified under sub-section (2) of section 3 of this Act;
 - (e) "Commissioner" means Commissioner of the State Public Service Delivery Commission appointed under clause (b) of sub-section (2) of section 9;
 - (f) "Designated Officer" means an officer appointed by notification by the Government for providing the service as per the provisions of this Act;
 - (g) "Gazette" means the Gazette of the State of Meghalaya;
 - (h) "Government" means the Government of Meghalaya;
 - (i) "Governor" means the Governor of Meghalaya;
 - (j) "Government servant" means a person appointed to any civil service or post in connection with the affairs of the State Government

including a person working on deputation; and a person appointed in a Public Authority which is owned, controlled or substantially financed by the Government;

- (k) "Notification" means a notification published in the Official Gazette;
- (l) "Rule" means a rule under this Act;
- (m) "State Public Service Delivery Commission" means the Commission constituted under sub-section (1) of section 9; and
- (n) "Year" means a financial year commencing on the 1st Day of April and ending on the 31st day of March of the succeeding year.

CHAPTER - II

CITIZEN'S RIGHT TO TIME BOUND DELIVERY OF SERVICES, AND PROCEDURE GOVERNING FIXING OF LIABILITY IN CASES OF DEFAULT.

Right of citizen to obtain time bound delivery of services.

- 3 (1). Every citizen shall have the right to obtain citizen related services in Meghalaya as notified under sub-section (2) of section 3 of this Act.
- (2) The State Government may, from time to time, notify the services and the time period within which the services shall be provided, including the Designated Officer who shall provide the service and the Appellate Authority who shall hear appeals in accordance with the provisions of the Act.
- (3) While computing the stipulated time for providing services, a public or official holiday shall not be counted.

Liability of the designated officer to deliver services within the stipulated period

- 4. (1) Every Designated Officer shall be duty bound to deliver services within the time period as notified sub-section (2) of section 3 of this Act.
- (2) The Designated Officer shall, for the convenience of the general public, cause to display all relevant information related to the notified public services on the notice board of his office and upload it on the official website. This notice shall also include the list of documents required to be furnished along with the application.

Duty of the Designated Officer.

- 5. (1) The Designated Officer shall, on receipt of an application for service by any person, without prejudice to the provisions of any law for the time being in force, provide the service or reject the application within the time period as notified under sub-section (2) of section 3 of this Act.
- (2) In case of rejection, he shall state the reasons for the same in writing and shall intimate it to the applicant forthwith.
- (3) He shall inform the applicant about the period within which an appeal against such denial or delay may be preferred.
- (4) He shall furnish the particulars of the Appellate Authority.

- (5) The stipulated time limit as notified under sub-section (2) of section 3 of this Act shall start from the date on which the application is received complete in all respects by the Designated Officer.

Appeal.

6. (1) Any person, who does not receive the required service within the stipulated time period or whose application is rejected under sub-section (1) and (2) of section 5 of this Act may file an appeal to the Appellate Authority within thirty days from the date of rejection of the application or on the expiry of the stipulated time limit, in such manner and on payment of such fee, as may be prescribed:

Provided that the Appellate Authority may admit the appeal after the expiry of the period of thirty days if the authority is satisfied that the appellant had sufficient cause for not filing the appeal in time.

- (2) The Appellate Authority may direct the Designated Officer to provide the service within a specified period or may reject the appeal.
- (3) An appeal under sub-section (1) shall be disposed of within a period of thirty days from the date of receipt of the appeal.

Filing a Complaint.

7. (1) Any person aggrieved by a decision of the Appellate Authority may prefer an appeal to the State Public Service Delivery Commission within thirty days from the date of decision of the Appellate Authority, in such manner and on payment of such fee, as may be prescribed:

Provided that the State Public Service Delivery Commission may admit the appeal after the expiry of the period of thirty days if that authority is satisfied that the appellant had sufficient cause for not filing the appeal in time but such period shall not exceed a period of sixty days from the date of decision of the Appellate Authority.

- (2) The State Public Service Delivery Commission may direct the Designated Officer to provide the service within a specified period or may reject the appeal.
- (3) Where the State Public Service Delivery Commission finds that sufficient reason does not exist for not providing the service within the stipulated time limit, it may, along with the direction to provide the service, impose penalty as provided in section 8 of this Act, on the Designated Officer.
- (4) An appeal under sub-section (1) above shall be disposed of within a period of thirty days from the date of receipt of the appeal.
- (5) Where the Designated Officer does not comply with the direction given by the Appellate Authority under sub-section (2) of section 6, the person aggrieved by such non-compliance may file an application directly to the State Public Service Delivery Commission and such an application shall be disposed of in the same manner as appeal referred to in sub-section (1) and sub-section (4) of this section.

Penalty and compensation

8. (1) The State Public Service Delivery Commission may impose a lump sum penalty against the Designated officer for failure to deliver or render services to which the applicant is entitled. Such lump sum penalty may extend up to five thousand rupees at the first instance and up to twenty thousand rupees for repeated instances which shall be recovered

from the officer against whom the penalty has been imposed :

Provided that before imposing any penalty under this sub-section, the officer on whom the penalty is proposed to be imposed shall be given a reasonable opportunity of being heard.

- (2) On receiving the order of imposition of penalty under sub-section (1) above the Drawing and Disbursing Officer or the Treasury Officer, as the case may be, shall recover the amount of penalty from the salary of the Designated Officer and deposit the same in the government account and shall send a copy of the challan to the State Public Service Delivery Commission

CHAPTER - III

Constitution of a State Public Service Delivery Commission.

Constitution of a State Public Service Delivery Commission.

9. (1) The State Government shall, by notification in the Official Gazette, constitute a Commission to be known as the "State Public Service Delivery Commission" to exercise the jurisdiction, powers and functions conferred under this Act.
- (2) The State Public Service Delivery Commission shall consist of :-
 - (a) One Chief Commissioner ; and
 - (b) One Commissioner.
- (3) The Chief Commissioner and Commissioner shall be appointed on the recommendation of a two Member Selection Committee consisting of the Chief Minister and a Cabinet Minister nominated by him.

Qualification for Appointment and Term of office of Chief Commissioner and Commissioner.

10. (1) The Chief Commissioner and Commissioner shall be persons of eminence in public life with wide knowledge in public administration and governance, social service, management and science and technology, with at least 25 years of experience in their respective fields to be eligible for the post of the Chief Commissioner and 15 years for the post of the Commissioner.
- (2) The Chief Commissioner or a Commissioner shall not be a sitting Member of Parliament or Member of Legislature of any State or Union territory, or Member of Autonomous District Council or hold any other office of profit, or be connected with any political party, or carrying on any business, or pursuing any profession.
- (3) The Chief Commissioner and Commissioner shall hold office for a term of five years from the date on which they enter office or until they attain the age of sixty- five years, whichever is earlier.
- (4) The Chief Commissioner and Commissioner shall not be eligible for re appointment.
- (5) The salaries and allowances payable to and other terms and conditions of service of :-

- (a) the Chief Commissioner shall be equivalent to that of the Chief Secretary to the Government;
- (b) a Commissioner shall be equivalent to that of the Principal Secretary to the Government:

Provided that if the Chief Commissioner or Commissioner, at the time of his appointment is in receipt of a pension, other than a disability or war injury pension in respect of any previous service under the Government of India or the Government of State, his salary in respect of the service as Chief Commissioner or Commissioner shall be proportionately reduced by the amount of pension, including portion of pension commuted and additional pension if any:

Provided further, that where the Chief Commissioner or Commissioner, if at the time of his appointment, is in receipt of retirement benefits in respect of any previous service rendered in a Corporation established by or under any Central Act or State Act or a Government company owned or controlled by the Central Government or the State Government, his salary in respect of the service as a Chief Commissioner or Commissioner shall be reduced by the amount of pension equivalent to the retirement benefits.

State Government to provide officers and employees to the State Public Service Delivery Commission and their functions.

11. (1) The State Government shall provide the State Public Service Delivery Commission with such officers and employees as may be required for the discharge of its functions under this Act.
- (2) The officers and employees so appointed under sub-section (1) above shall discharge their functions under the general superintendence, control and discipline of the Chief Commissioner.
- (3) The general superintendence, direction and management of the affairs of the State Public Service Delivery Commission shall vest in the Chief Commissioner who shall be assisted by the Commissioner and he may exercise all such powers and do all such acts which may be exercised or done by the State Public Service Delivery Commission.

Powers of the State Public Service Delivery Commission to be deemed civil court under the Code of Civil Procedure, 1908.

12. (1) For the purposes of its functions under this Act, the State Public Service Delivery Commission shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 in respect of the following matters, namely :-
- (a) summoning and enforcing the attendance of any person and examining him on oath;
 - (b) discovery and production of any document or other material object liable to be produced as evidence;
 - (c) receiving evidence on affidavits;
 - (d) requisitioning of any public record;
 - (e) issuing summons for examination of witnesses;
 - (f) reviewing its decisions, direction and orders; and
 - (g) any other matter which may be prescribed.

- (2) The State Public Service Delivery Commission shall not be bound by the procedure laid down in the Code of Civil Procedure, 1908 but shall be guided by the principles of natural justice and subject to the other provisions of this Act and of any rules made thereunder. The State Public Service Delivery Commission shall have the powers to regulate its own procedure.

Proceedings of the State Public Service Delivery Commission to be judicial proceedings.

13. All proceedings before the State Public Service Delivery Commission shall be deemed to be judicial proceedings within the meaning of section 193 and section 228 of the Indian Penal Code and the State Public Service Delivery Commission shall be deemed to be a civil court for the purposes of section 345 and section 346 of the Code of Criminal Procedure, 1973.

**CHAPTER - IV
MISCELLANEOUS**

Jurisdiction to settle, decide or deal.

14. No civil court shall have jurisdiction to settle, decide or deal with any question or to determine any matter which is by or under this Act required to be settled, decided or dealt with or to be determined by the State Public Service Delivery Commission.

Officers & Staffs of State Public Service Delivery Commission to be public servants.

15. The staff and officers of the State Public Service Delivery Commission shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 and clause (c) of section 2 of the Prevention of Corruption Act, 1988.

Acts done in good faith.

16. No suit, prosecution or other legal proceeding shall lie against any person for anything which is done in good faith or intended to be done under this Act or any rule made thereunder.

Monitoring of Implementation.

17. The State Government may introduce a system for centralized monitoring of the timely delivery of notified services, including service delivery through use of Information Communication Technology (ICT) and for monitoring various provisions of this Act.

Dissemination & Training.

18. The State Government or the State Public Service Delivery Commission may take steps to :-
- (i) develop and organize campaigns and programmes to advance the understanding of the citizens, as to how to exercise the rights contemplated under the Act;
 - (ii) encourage public authorities as deemed appropriate to participate in the development and organization of programmes referred to in clause (i) above and also to undertake such programmes themselves;
 - (iii) promote timely and effective dissemination of accurate information by public authorities about the notified services and timelines and the processes for applications, and penalties therein;

- (iv) train the nodal officers and designated officers and other public servants, as the case may be, of their duties under the Act;
- (v) compile a guide containing such information, in an easily comprehensible form and manner, as may reasonably be required by a person who wishes to exercise any right specified under this Act;
- (vi) update and publish guidelines referred to in clause (v) above at regular intervals which shall, in particular and without prejudice to the generality of the clause (v) above, include:-
 - (a) the objectives of the Act;
 - (b) the manner and the form in which application for the services shall be made to the Designated Officer or appeal shall be filed to the Appellate Authorities;
 - (c) any additional regulations or circulars made or issued for obtaining services in accordance with the Act.
 - (d) measures to improve the efficiency in the delivery of citizen related services.

Power to make rules.

- 19.** (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) Without prejudice to the generality of the foregoing powers the rules may provide for :-
- (a) the amount of fees to be provided under sub-section (I) of section 6 and sub-section (1) of section 7 of this Act;
 - (b) any other matter which may by rule be prescribed.
- (3) Every rule made under this section shall, as soon as after it is made, be laid before the Meghalaya Legislative Assembly.

Power to remove difficulty.

- 20.** If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty for a period of two years from the date of notification of the Act.

L. A. LYNDEN,

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B).59/2020/41. – The St. Xavier's University, Shillong Act, 2020 (Act No. 19 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 19 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

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THE ST. XAVIER'S UNIVERSITY, SHILLONG ACT, 2020.**An****Act**

to provide for establishment and incorporation of the St. Xavier's University, Shillong sponsored by the St. Xavier's University Society, Shillong and for matter(s) connected therewith and incidental thereto.

WHEREAS it is expedient to constitute and incorporate the St. Xavier's University, Shillong to enable it to function efficiently as a University encouraging and providing for instruction and research in various branches of learning and courses of study, promoting advancement and dissemination of knowledge and learning, and extending higher education, to meet the growing needs of the society;

Be it enacted by the Legislature of State of Meghalaya in the Seventy-first Year of the Republic of India as follows:-

Short title and commencement.

1. (1) The Act may be called the St. Xavier's University, Shillong Act, 2020.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise required, -
 - (i) "Academic Council" means the Academic Council of the University referred to in Section 32;
 - (ii) "Act" means the St. Xavier's University Shillong Act, 2020;
 - (iii) "Annual Report" means the Annual Report of the University;
 - (iv) "Board of Studies" means the Board of Studies of the University as explained in Section 35 of the Act;
 - (v) "Chancellor" means the Chancellor of the University;
 - (vi) "Constituent college" means a college established and administered by the Sponsoring Society and the Parent Body and any other colleges anywhere in the State of Meghalaya, irrespective of the fact that such college is affiliated to any other University and not so declared as such;
 - (vii) "Convocation" means the meeting of the Governing Board for the purpose of conferring degrees, titles, diplomas, certificates or other academic distinctions, including titles of *Honoris Causa*;
 - (viii) "Dean of Faculty" means Dean of Faculty Council as explained in Section 22 of the Act;
 - (ix) "Dean of Students' Welfare" means Dean of Students' Welfare as explained in Section 23 of the Act;
 - (x) "Degree" means the degree awarded by the University;
 - (xi) "Department" means a department of studies and includes a centre of studies established by the University;
 - (xii) "Development Fund" means the Development Fund of the University;
 - (xiii) "Employee" means employee of the said University and includes administrative and academic staff and other staff of the University;

- (xiv) "Executive Council" means the Executive Council of the University referred to in Section 30;
- (xv) "Faculty Councils" means a Faculty Council for postgraduate and undergraduate studies of the University referred to in Section 34;
- (xvi) "Finance Officer" means Finance Officer of the said University appointed under Section 19;
- (xvii) "Financial Year" means the year beginning on the 1st day of April and ending on the 31st day of March of the succeeding year;
- (xviii) "Governing Board" means the Governing Board of the University referred to in Section 27;
- (xix) "Hall" or "Hostel" means a unit of residence for students established, managed or maintained or recognized by the University;
- (xx) "Jesuit" means a member of the Society of Jesus;
- (xxi) "Librarian" means a Librarian or any other person holding the post of Librarian, by whatever name called, appointed as such by the University;
- (xxii) "Loyola College Williamnagar" means Loyola College Williamnagar, and "St. Xavier's College Umoid" means the St. Xavier's College Umoid, both of which are established and managed by the Jesuit Society;
- (xxiii) "Non-teaching Staff" means the non-teaching staff, by whatever name called, appointed or recognized as such by the University not holding any teaching post or not holding the post of an officer or Librarian;
- (xxiv) "Officer" means officer of the University;
- (xxv) "Parent Body" means and refers to the Kohima Region of the Jesuits which is presently headquartered at Jesuit House, 5 Chief Secretary Lane, Jahaj Ghat, Uzan Bazaar, Guwahati - 560001;
- (xxvi) "Prescribed" means prescribed by rules, order, notifications and by-laws made under this Act by the State Government;
- (xxvii) "Registrar" means the Registrar of the University whose appointment, powers and functions etc., are prescribed in Section 17, 18 and 21 of the Act;
- (xxviii) "Regulations" means the Regulations of the University;
- (xxix) "Regulatory Body" means-
 - (a) a body established by the Central Government for laying down norms and conditions for ensuring academic standard of higher education in its designated areas or coverage, including University Grants Commission, All India Council for Technical Education, Council for Scientific and Industrial Research, Department of Science and Technology, Distance Education Council, Indian Council of Scientific Research, National Assessment and Accreditation Council, National Council for Teachers Education, Pharmacy Council of India, Bar Council of

India, Medical Council of India, Dental Council of India, Indian Nursing Council, Central Council of Homoeopathy, Central Council of Indian Medicine, Council of Architecture, Rehabilitation Council of India and such other Statutory Bodies as may be established or incorporated by the Central Government for the purpose of regulating higher education; and

- (b) the State Government of Meghalaya in the Directorate of Higher and Technical Education and/or the Meghalaya Private Universities Regulatory Board constituted under Section 11 of the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019;
- (xxx) "Section" means Section of the Act;
- (xxxi) "State" means State of Meghalaya;
- (xxxii) "State Government" means the Government of the State of Meghalaya;
- (xxxiii) "Sponsoring Society" means the St. Xavier's University Shillong Society, constituted and registered under the Meghalaya Societies Registration Act, 1983;
- (xxxiv) "Statutes" and "Ordinances" means respectively, the Statutes and Ordinances of the University made under this Act;
- (xxxv) "Student" means the regular student of the University;
- (xxxvi) "University Teacher" means a Professor, an Associate Professor, an Assistant Professor or such other person as may be appointed for imparting instruction or conducting research in the University;
- (xxxvii) "University" means St. Xavier's University Shillong as constituted under this Act;
- (xxxviii) "University Fund" means Fund of the University referred to in Section 45;
- (xxxix) "University Laboratory", "University Library", "University Museum", or "University Institution" means a laboratory, a library, a museum or an institution, as the case maybe, established, maintained and managed by the University;
- (xl) "UGC" or "University Grants Commission" means the University Grants Commission established under the University Grants Commission Act, 1956.
- (xli) "Vice-Chancellor" and "Pro-Vice-Chancellor" means respectively the Vice-Chancellor of the University as explained in Section 14 and 15 and the Pro-Vice-Chancellor of the University as explained in Section 16 of the Act; and
- (xlii) "Visitor" means the Visitor of the University as explained in Section 11 of the Act.

The University and its incorporation.

3. (1) There shall be established and incorporated a University by the name of the St. Xavier's University, Shillong.

(2) The headquarter of the University shall be located within or in close proximity to the Shillong Metropolitan Area.

(3) The University shall be a unitary University having no power to provide affiliation to any college;

Provided that the University may have as many constituent colleges situated within the territory of Meghalaya and exclusively established and administered by the Sponsoring Society and its Parent Body and any other such colleges.

(4) The Chancellor, the Vice-Chancellor and other officers and employees of the University and the members of the Governing Board and the Executive Council, so long as they continue to hold such office or membership, shall constitute a body corporate by the name of the St. Xavier's University, Shillong.

(5) The University shall have perpetual succession and a common seal and shall sue and be sued by the name of the St. Xavier's University, Shillong.

Properties of the University and its application.

4. (1) The Sponsoring Society shall, from time to time, transfer movable and immovable properties to the University in accordance with relevant law for carrying out the purposes of this Act.

(2) The movable and immovable properties transferred under sub-section (1) shall be used and administered by the Governing Board in such manner as may be provided by the Statute.

(3) The movable and immovable properties transferred under sub-section (1) shall be applied for meeting the liabilities of the University in the event of dissolution or winding up of the University in such manner as may be prescribed.

Objects of the University.

5. The object of the University shall be. –

(1) to provide for instruction in such branches of learning as the University may think fit, and to make provision for research and for the advancement and dissemination of knowledge;

(2) to encourage study of modern technology and professional courses;

(3) to provide students and teachers the necessary atmosphere and facilities for the promotion of innovations in education leading to restructuring of course, new and innovative methods of teaching, learning and integral development of personality;

(4) to promote studies in various disciplines and interdisciplinary studies and to promote national integration, secularism and understanding of the international issues amongst the students;

(5) to become a centre of academic excellence in the field of higher education and research;

(6) to become a bridge between the rural-urban divide, extending the benefit of education to the poor and the marginalized, aiming at their empowerment;

(7) to ensure access and equality in higher educational opportunity to all deserving and meritorious students with preferential option for the poor and the marginalized, irrespective of caste and creed;

(8) to inspire and challenge all segments of the University to raise the realm of good to great and to greater through continuous quality assessment;

(9) to offer subjects for competence-building and motivate and animate a work force imbued with human values;

(10) to open centres of studies and campuses in different parts of Meghalaya;

(11) to focus on access to knowledge, creation of knowledge, application of knowledge, dissemination of knowledge and development of better knowledge services.

Powers of the University.

6. The University shall have the following powers, namely.-

(1) to encourage and provide for instruction, teaching, training and research in such branches of learning and courses of study as it may think fit, and generally to promote the advancement and dissemination of knowledge, learning and research and the extension of higher education including the study of indigenous languages as well as culture and rural development;

(2) to establish, administer, maintain and manage campuses, libraries, laboratories, museums and such other institutions or centres for study, research and training as it may deem necessary;

(3) to institute degrees, titles, diplomas, certificates and other academic distinctions;

(4) to hold examinations and to confer degrees, titles, diplomas, certificates and other academic distinctions on persons who shall have pursued an approved course of study in the University in the manner provided and shall have passed the prescribed examinations of the University, or shall have carried on research under conditions provided;

(5) to withdraw or to cancel degrees, titles, diplomas, certificates or other academic distinctions under such conditions as may be provided by Statutes and after giving the person affected a reasonable opportunity to present his case;

(6) to confer honorary degrees or other academic distinctions under conditions provided;

(7) to make such Statutes as, from time to time, be considered necessary for regulating the affairs and management of the University and to alter, amend and to rescind them;

(8) to formulate policy and determine the standard of admission which may include examination, evaluation or any other method of testing;

(9) to institute Professorships including Chair Professorships and other teaching posts required by the University and to appoint persons to such Professorships or other teaching posts, or to recognize persons as Professors, Associate Professors or Assistant Professors of the University, or as holders of other teaching posts of the University for the purpose of imparting instruction and for conducting research in the University;

(10) to create posts, as and when required, of officers and employees of the University besides those provided under this Act;

- (11) to create Service Rules and Conditions and to regulate and enforce discipline amongst the employees of the University and to take such disciplinary measures as may be deemed necessary;
- (12) to provide, subject to the provisions of this Act, the constitution, powers and duties of the Boards of Studies, the Finance Committee, and other bodies as may be constituted;
- (13) to provide the powers and duties of officers of the University;
- (14) to provide, subject to the provisions of this Act, the terms and conditions of service, including the rules regarding conduct and discipline and the emoluments for all categories of employees of the University with prior approval of the Governing Board;
- (15) to make provisions for provident fund and other funds for the welfare of the employees of the University and to keep and maintain those funds as per provisions of law applicable from time to time;
- (16) to determine tuition fees or other charges for admission and for examinations and other purposes, and to demand and receive the fees or other charges so determined;
- (17) to establish, administer, maintain and manage halls, hostels, etc.;
- (18) to provide for promotion of health, welfare and discipline amongst the students;
- (19) to extend grant to the National Service Scheme and National Cadet Corps and other such bodies recognized by the University from the University Fund;
- (20) to enter into agreement with the State Government or with any person, body or authority for taking over by the University of the management of any institution, including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act;
- (21) to acquire, hold and dispose of property, movable and immovable and to make grants and advances for furthering any of its objects;
- (22) to accept and administer gifts, endowments and benefactions, for the furtherance of any of its objects of the University and to institute awards, fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes;
- (23) to receive funds from industry, institutions, national and international organizations, national or international financial institutions including nationalized banks or from any other source, or to receive loans, subsidies, grants, assistance, donations, benefactions, bequests and to transfer of movable and immovable properties, for the purposes and objects of the University in such manner as may be provided for by the Regulations;
- (24) to co-operate with other Universities, institutions and educational authorities in matters that relate to and further the educational objectives of the University;
- (25) to impart instruction through distance education with the approval of the appropriate authority;
- (26) to introduce interdisciplinary or multidisciplinary or integrated courses in selected subjects;

- (27) to initiate collaborative teaching and research programme with other Universities and institutions of repute and to provide modalities for credit transfer and award of joint degrees, if deemed necessary;
- (28) to do all such acts and things as may be necessary or desirable for, or incidental to, the advancement of the objects or purposes of the University.
- Teaching of the University.** 7. (1) All recognized teaching in connection with any degree, diploma, certificate, award, distinction of the University shall be conducted by the teachers of the University under the general supervision of the Executive Council and the Academic Council.
(2) The authorities responsible for such teaching shall be such as may be provided in the Ordinances.
- Jurisdiction of the University.** 8. (1) The jurisdiction of the University shall be the whole of the State of Meghalaya.
(2) The University shall have right to open its branches or units or centres or campuses anywhere in Meghalaya with prior approval of the University Grants Commission and the State Government, and as provided under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019.
- Access to the University.** 9. The University shall be open to all persons irrespective of gender, religion, race, creed, caste or class for being associated therein as a student or teacher, or to hold any office therein;
Provided that nothing in this section shall be deemed to prevent the University for making appropriate provisions for reservation of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Persons with disabilities and persons with special needs and any other deserving group in terms of law or order issued by the State Government to this effect.
- Delegation of Powers.** 10. The University may delegate such of its powers as it may deem expedient to any of its authorities or to any of its officers, and may, at any time, withdraw at its discretion any power so delegated.
- The Visitor.** 11. (1) The Governor of Meghalaya shall, by virtue of his office, be the Visitor of the University.
(2) The Visitor shall, if present, preside over the Convocation of the University held for conferring degrees, diplomas, charters, designations and certificates as per rules and regulations of the University framed from time to time.
(3) Subject to the procedures as may be prescribed, the Visitor may, either *suo-motto* or on the basis of information received, call for any paper or information relating to the affairs of the University and if he is satisfied that any order, or decision taken or proceeding instituted by any authority of the University is not in conformity with the Act, Statutes, Ordinances, Regulations or rules, the Visitor may give such advice to the Chancellor as he may deem fit in the interest of the University. On the basis of such advice from the Visitor the Chancellor shall take appropriate action.
- Officers of the University.** 12. The following shall be the officers of the University.-

- (1) the Vice-Chancellor,
- (2) the Pro-Vice-Chancellor,
- (3) the Registrar,
- (4) the Controller of Examinations,
- (5) the Deans of Faculty,
- (6) the Dean(s) of Students' Welfare,
- (7) the Finance Officer; and
- (8) the Persons holding such other posts as may be declared by the Statutes to be the posts of officers of the University.

The Chancellor and his powers and functions.

13. (1) The President of the Sponsoring Society shall by virtue of his office be the Chancellor of the University.
- (2) The Chancellor shall hold office for a period of six years and by virtue of his office, be the head of the University.
- (3) The Chancellor shall, in absence of the Visitor, preside at the Convocation of the University held for conferring degrees.
- (4) The Chancellor shall by virtue of his office, be the Chairperson of the Governing Board.
- (5) The Chancellor shall have the following powers, namely,-
 - (a) to call for any information or records;
 - (b) to appoint or remove the Vice-Chancellor.
- (6) The powers and functions of the Chancellor shall be such as shall be provided by the Statutes.

The Vice-Chancellor.

14. (1) The Vice-Chancellor shall be a distinguished academic with proven competence, integrity, morals and institutional commitment.
- (2) The Vice-Chancellor shall be a person with a minimum of ten years of experience of teaching in a reputed institution of higher education along with a minimum of five years of administrative experience in a higher education institution.
- (3) The Vice-Chancellor shall be appointed by the Chancellor with the approval of the Governing Board.
- (4) The Vice-Chancellor shall be from amongst the members of the Jesuits. If a suitable person is not available from among the Jesuits, the Chancellor may appoint another person subject to the fulfillment of conditions mentioned in sub-sections (1) and (2).
- (5) The Vice-Chancellor shall be the whole-time officer of the University and shall be paid from out of the University fund such salary and allowances as the Chancellor may decide in consultation with the Governing Board.
- (6) The Vice-Chancellor may resign from his office by writing under his hand addressed to the Chancellor.

(7) If,-

- (a) the Vice-Chancellor is, by reason of leave, illness or other cause, temporarily unable to exercise the powers and perform the duties of his office, or
- (b) a vacancy occurs in the office of the Vice-Chancellor by reason of death, resignation, removal, expiry of the term of his office or otherwise, then, during the period of such temporary inability or pending the appointment of a Vice-Chancellor, as the case may be, the Chancellor may appoint the Pro-Vice-Chancellor or any other person from and amongst the senior most professors or officers of the University to exercise the powers and to perform the duties of the Vice-Chancellor.

(8) The vacancy in the office of the Vice-Chancellor occurring by reason of death, resignation or expiry of the term of his office, removal or otherwise shall be filled up by appointment of a Vice-Chancellor in accordance with the provisions of sub-sections (1), (2) and (4) within a period of one year from the date of occurrence of such vacancy.

(9) The Vice-Chancellor may be removed from his office by the Chancellor with prior approval of the Governing Board if he is satisfied that the incumbent,-

- (a) has become insane or adjudged by a competent Court to be of unsound mind; or
- (b) has become an un-discharged insolvent or stands so declared by a competent Court; or
- (c) has become physically unfit or incapable of discharging his duties due to protracted illness or physical disability; or
- (d) has willfully omitted or refused to carry out the provisions of this Act or service contract or has abused or misused the powers vested in him, or if, in the opinion of the Chancellor, the continuance in the office of the Vice-Chancellor is detrimental to the interest of the University; or
- (e) has shown incompetence to perform or has persistently made default in the performance of duties imposed on him by or under this Act; or
- (f) has been convicted by a competent Court of law for any offence within the meaning and concept of the Code of Criminal Procedure, 1973;

Provided that the Vice-Chancellor shall be given a reasonable opportunity to show cause by the Chancellor before taking recourse for his removal under clauses (d), (e) and (f).

Powers and functions of the Vice-Chancellor.

15. (1) The Vice-Chancellor shall be the principal executive and principal academic officer of the University and shall, in the absence of the Chancellor, preside over the meeting of the Governing Board.
- (2) The Vice-Chancellor shall, by virtue of his office, be a member and the Chairperson of the Executive Council, Academic Council and the Faculty Councils for Post-graduate and Undergraduate Studies and shall be the Chairperson of any other authority or body of the University of which he may be a member.

(3) The Vice-Chancellor shall also be entitled to be present at and to address any meeting of any other authority or body of the University of which he may not be a member, but shall not be entitled to vote there at.

(4) The Vice-Chancellor shall have the power to convene meetings of the Governing Board, the Executive Council, the Academic Council, the Faculty Councils for Post-Graduate and Undergraduate Studies and of any other authority or body of the University.

(5) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, and the Statutes, Ordinances, Regulations and rules are faithfully observed and to take such action as may be necessary for due observance thereof.

(6) The Vice-Chancellor shall have the power to exercise general control and supervision over all other officers, teachers and employees of the University and generally over all the affairs of the University unless specifically provided for any other authority.

(7) The Vice-Chancellor shall exercise such other powers and discharge such other duties as maybe delegated to him by any authority or body of the University as may be provided by Statutes, Ordinances, Regulations or rules.

(8) The Vice-Chancellor may take on behalf of the University such action as he may deem expedient in any matter which, in his opinion, is either urgent or of an emergent nature and shall report the same for confirmation at the next meeting to the authority or body which, in the ordinary course, would have dealt with the matter;

Provided that if the action taken by the Vice-Chancellor is not approved by the authority or body concerned, the matter shall immediately be referred to the Chancellor whose decision thereon shall be final.

(9) The Vice-Chancellor may, with the approval and subsequent ratification of the Governing Board, delegate any of his powers to any other officer subordinate to him.

The Pro-Vice-Chancellor.

16. (1) The Pro-Vice-Chancellor shall be a distinguished academic with proven competence, integrity and institutional commitment.
- (2) The Pro-Vice-Chancellor shall be appointed by the Chancellor with the approval of the Governing Board for a term of five years and shall be eligible for re-appointment.
- (3) The Pro-Vice-Chancellor shall be the whole time officer of the University and shall be paid from out of the University fund such salary and allowances as the Chancellor may decide in consultation with the Governing Board.
- (4) The Pro-Vice-Chancellor may resign his office by writing under his hand addressed to the Chancellor.
- (5) If,-
 - (a) the Pro-Vice-Chancellor is, by reason of leave, illness or other cause, temporarily unable to exercise the powers and perform the duties of his office, or

(b) a vacancy occurs in the office of the Pro-Vice-Chancellor by reason of death, resignation or expiry of the term of his office, removal or otherwise, then, during the period of such temporary inability or pending the appointment of a Pro-Vice-Chancellor, as the case may be, the Chancellor, in consultation with the Vice-Chancellor, may authorize a senior teacher of the University or an officer of the University to exercise the powers and perform the duties of the Pro-Vice-Chancellor.

(6) The vacancy in the office of the Pro-Vice-Chancellor occurring by reason of death, resignation or expiry of the term of his office, removal or otherwise shall be filled up by appointment of a Pro-Vice-Chancellor within one year in accordance with the provisions of this section.

(7) The Pro-Vice-Chancellor may be removed from his office by the Chancellor with the approval of the Governing Board if he is satisfied that the incumbent,-

- (a) has become insane or adjudged by a competent court to be of unsound mind; or
- (b) has become an un-discharged insolvent or stands so declared by a competent court; or
- (c) has been physically unfit and incapable of discharging function due to protracted illness or physical disability; or
- (d) has willfully omitted or refused to carry out the provisions of this Act or has committed breach of any of the terms and conditions of the service contract or has abused or misused the powers vested in him or if, in the opinion of the Chancellor, his continuance in the office is detrimental to the interest of the University; or
- (e) has shown incompetence to perform or has persistently made default in the performance of the duties imposed on him by or under this Act; or
- (f) has been convicted by a court for any offence within the concept and meaning of the Code of Criminal Procedure, 1973;

Provided that the Pro-Vice-Chancellor shall be given a reasonable opportunity to show cause before taking recourse for his removal under clauses (d), (e), and (f).

(8) The powers and functions of the Pro-Vice-Chancellor shall be such as may be provided by Statutes.

The Registrar.

17. (1) The Registrar shall be a whole-time officer of the University and shall be appointed by the Chancellor in consultation with the Vice-Chancellor.
- (2) The Registrar shall be paid from out of the University fund such salary and allowances as the Chancellor may decide in consultation with the Vice-Chancellor.
- (3) The Registrar may resign his office by writing under his hand addressed to the Chancellor.
- (4) If the Registrar is for any reason temporarily unable to exercise the powers or perform the duties of his office, the Chancellor may appoint a teacher of the University or an officer of the University, temporarily for a period not

exceeding six months, to exercise the powers and perform the duties of the Registrar.

(5) The Registrar may be removed from his office by the Chancellor in consultation with the Vice-Chancellor if he is satisfied that the incumbent,-

- (a) has become insane or adjudged by a competent court to be of unsound mind; or
- (b) has become an un-discharged insolvent or stands so declared by a competent court; or
- (c) has been physically unfit and incapable of discharging function due to protracted illness or physical disability; or
- (d) has willfully omitted or refused to carry out the provisions of this Act or has committed breach of any of the terms and conditions of the service contract or has abused or misused the powers vested in him or if, in the opinion of the Chancellor, the continuance in the office of the Registrar is detrimental to the interest of the University; or
- (e) has been proved to be guilty of criminal breach of trust or criminal negligence or gross financial irregularity or impropriety or gross negligence of duty; or
- (f) has shown incompetence to perform or has persistently made default in the performance of the duties imposed on him by or under this Act; or
- (g) has been convicted by a court for any offence within the concept and meaning of the Code of Criminal Procedure, 1973;

Provided that the Registrar shall be given a reasonable opportunity to show cause by the Chancellor before taking recourse for his removal under clauses (d), (e), (f) and (g).

Powers and duties of the Registrar.

18. Subject to the supervision, direction and general control of the Vice-Chancellor, the Registrar shall act as the Secretary to the Governing Board and also to the Executive Council and shall exercise such powers and perform such duties as may be provided in the Statutes, or delegated to him under this Act, the Statutes, the Ordinances or the Regulations.

The Finance Officer.

19. (1) The Finance Officer shall be a whole-time officer of the University appointed by the Vice-Chancellor with the approval of the Chancellor.
- (2) The Finance Officer shall be paid out of the University fund such salary and allowances as the Chancellor, in consultation with the Vice-Chancellor may decide.
- (3) The Finance Officer may resign his office by writing under his hand addressed to the Vice-Chancellor.
- (4) If the Finance Officer is for any reason temporarily unable to exercise the powers and perform the duties of his office, the Vice-Chancellor, with the approval of the Chancellor, may appoint a person temporarily for a period not exceeding six months to exercise the powers and perform the duties of the Finance Officer.

- Powers and duties of Finance Officer.** 20. (1) Subject to the supervision, direction and general control of the Vice-Chancellor, the Finance Officer shall be in charge and be responsible of the administration of the University funds, the finances and the properties and assets of the University and of all trusts and endowments; and he shall take special interest in activities that aim at raising funds for the purposes of the University and for augmenting the resources of the University. He shall also be responsible for complying with all statutory obligations to all Government authorities.
- (2) The Finance Officer shall exercise such other powers and perform such other duties as may be provided by the statutes or delegated to him by or under the provisions of this Act, the Statutes, the Ordinances or the Regulations, as the case maybe.
- Supervisory Powers of the Registrar and the Finance Officer.** 21. In their respective spheres of duties, the Registrar and the Finance Officer shall, subject to the provisions of this Act, have the power of supervision and control over all officers and employees serving in departments under their charge and shall exercise such disciplinary power as may be conferred on them by or under this Act or by the Statutes, Ordinances, Regulations or Rules, as the case may be.
- The Dean.** 22. (1) There shall be a Dean for each and every Faculty Council for Post-graduate and Undergraduate Studies in the University who shall be appointed by the Vice-Chancellor on recommendation of Selection Committee duly constituted by the Governing Board for this purpose.
- (2) The constitution, powers and functions of the Selection Committee for appointment of Dean shall be such as may be provided by the Statutes.
- (3) Every Dean appointed as per provisions of this Act shall hold the office for a period of three years or until he retires or vacates his office for any other reasons, whichever is earlier, and shall be eligible for re-appointment.
- (4) The Vice-Chancellor shall, in the event of any temporary vacancy of the office of Dean, select a senior Professor or an Associate Professor of the University in order of their date of joining in the University for a period, not more than six months.
- (5) Every Dean shall be the Vice-Chairperson of the respective Faculty Council for Post-graduate and Undergraduate Studies and shall have such powers and functions as may be provided for by the Statutes, or Ordinances.
- (6) The Dean of every Faculty Councils for Post-graduate and Undergraduate Studies may be removed from his office for such reasons and in such manner as may be provided for by the Statutes.
- The Dean(s) of Students' Welfare.** 23. (1) The Dean(s) of Students' Welfare shall be appointed from amongst the Teachers of the University, not below the rank of an Associate Professor, by the Vice-Chancellor on the recommendation of the Executive Council.
- (2) The Dean(s) of Students' Welfare appointed under sub-section (1) shall hold office for a term of three years and shall be eligible for re-appointment;
- Provided that the Vice-Chancellor may, if it is considered necessary, appoint on the recommendation of the Executive Council a teacher, not below the rank of

an Associate Professor to discharge duties of the Dean of Students' Welfare in addition to his normal duties.

(3) When the office of the Dean of Students' Welfare is vacant by reason of illness or absence or for any other cause unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) The duties and powers of the Dean(s) of Students' Welfare shall be such as may be provided by the Statutes.

Controller of Examinations.

24. (1) The Controller of Examinations shall be the whole-time officer of the University and shall be appointed by the Vice-Chancellor in consultation with the Executive Council.

(2) The powers, duties and responsibilities of the Controller of Examinations shall be provided by the Statutes.

Other Officers.

25. (1) There shall be such other officers in the University who shall be appointed by the Vice-Chancellor in such manner as may be provided for by the Statutes or Ordinances or Regulations or Rules.

(2) The terms and conditions of service including the salaries and allowances of such other Officers of the University and required qualification for appointment to such post shall be such as may be decided and approved by the Governing Board.

(3) The powers and functions including the required qualification and procedure for appointment of such other officers shall be provided by the Statutes.

The Authorities.

26. Following shall be the authorities of the University,-

- (1) the Governing Board,
- (2) the Executive Council,
- (3) the Academic Council,
- (4) the Faculty Councils for Post-graduate and Undergraduate Studies,
- (5) the Boards of Studies,
- (6) the Finance Committee, and
- (7) Such other authorities as may be provided and established, by the Statutes, the Ordinances, the Regulations and the rules made by or under this Act, from time to time.

The Governing Board.

27. (1) The Governing Board shall consist of the following persons, namely,-

- (a) *Ex-Officio* Members-
 - (i) the Chancellor - Chairperson,
 - (ii) the Vice-Chancellor,
 - (iii) the Pro-Vice-Chancellor,
 - (iv) the Secretary to Government of Meghalaya, Education Department, or his nominee not below the rank of a Joint Secretary to the Government of Meghalaya,

- (v) the Registrar - Secretary,
- (vi) the Finance Officer,
- (vii) the Principal, Loyola College Williamnagar,
- (viii) the Principal, St. Xavier's College Umoid.
- (b) Members from Sponsoring Society-
 - (ix) any number of Members as may be decided by the Sponsoring Society in consultation with the Chancellor.
- (c) Representatives of Teachers-
 - (x) one Professors according to seniority to be nominated by the Vice-Chancellor,
- (d) Representative of Non-teaching Staff-
 - (xi) one representative from amongst the senior non-teaching staff to be nominated by the Vice-Chancellor.
- (e) Nominated Members-
 - (xii) one representative nominated by the University Grants Commission, not below the rank of a Joint Secretary to the Government of India or a Professor of a Central or State University,
 - (xiii) two eminent educationists to be nominated by the Chancellor,
 - (xiv) one person, who shall be an eminent academician not below the rank of a Professor of a University, to be nominated by the Visitor, in consultation with the State Government.
- (f) Co-opted Members-
 - (xv) four persons representing learned professions and possessing special interests in education including representatives of industry and commerce, to be co-opted by the Governing Board.

(2) All members of the Governing Board other than *ex-officio* member shall hold the office for a period of four years.

(3) An *ex-officio* member shall cease to be member of the Governing Board as soon as he vacates the office by virtue of which he is a member.

Powers and functions of the Governing Board.

28. (1) Subject to the provisions of this Act, the Governing Board shall exercise the following powers and perform the following duties, namely, -
- (i) to establish University departments, institutions, libraries, laboratories and museums for study and research; and also such other facilities as may be required to further co-curricular and extra-curricular activities;
 - (ii) to create and institute Professorships including Chair Professorship, Associate Professorship, Assistant Professorship and such posts including posts of officers as may be necessary for the establishment and management of the University, departments, institutions, libraries, laboratories and museums and any other facility referred to in clause (i);

- (iii) to institute degrees, titles, diplomas, certificates and other academic distinctions, including the titles of *honoris causa*;
- (iv) to institute fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes to be awarded out of the University Fund;
- (v) to confer degrees, titles, diplomas, certificates and other academic distinctions on the persons who,-
 - (a) have pursued the approved courses of studies or have been exempted there from in the manner provided in the Regulations, or
 - (b) have carried out research in accordance with such conditions as may be provided in the regulations;
- (vi) to withdraw or to cancel degrees, titles, diplomas, certificates or other academic distinctions under such conditions as may be provided by the regulations and after giving the person affected a reasonable opportunity of being heard;
- (vii) to confer honorary degrees or other academic distinctions;
- (viii) to consider the annual statement of accounts and the annual financial estimates approved by the Executive Council and to pass such resolutions relating thereto as may be considered necessary;

Provided that for the purpose of passing a resolution modifying or rejecting any such annual financial estimates it shall be necessary for a simple majority of the total number of members of the Governing Board present and voting in favour of the resolution;
- (ix) to consider the annual report as prepared by the Executive Council and to pass such resolutions relating thereto as may be considered necessary;
- (x) to consider, and advise on such other reports from the Executive Council or any other body as may be made to it;
- (xi) to consider proposals from the Executive Council for the University to enter into agreement with the Central Government or State Government or with any person, body or authority for the taking over by the University of the management of any institution, including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act;
- (xii) to consider, and advise on, proposals from the Executive Council for co-operation with other Universities, institutions and educational authorities in matters that relate to or further the objectives of the University;
- (xiii) to consider and suggest measures for the improvement of the administration and finances of the University, and generally for the furtherance of its objectives;
- (xiv) to acquire, hold and dispose of property, movable and immovable for and on behalf of the University and to administer all assets and properties of the University, and to undertake all measures necessary or desirable for the conservation or augmentation of the resources of the University;

(xv) to appoint officers and employees of the University and to fix their emoluments and define their duties and other terms and conditions of service in accordance with the Statutes and the Ordinances and to suspend, discharge or otherwise punish in accordance with the Statutes and the Ordinances such Officers and employees;

(xvi) to accept grants and to raise or accept loans on behalf of the University and to make grants or advances from the University fund or other special funds maintained by the University;

(xvii) to make regulations for the transaction of its own business;

(xviii) to exercise all other powers and perform all other functions conferred to and imposed on the Governing Board by or under this Act.

(2) The Governing Board shall have the power to review the action of the Executive Council, save where the Executive Council has acted in accordance with the powers conferred exclusively on it by or under this Act;

Provided that if any question arises as to whether the Executive Council has acted in accordance with powers conferred on it by or under this Act, the matter shall be referred to the Chancellor whose decision shall be final.

**Meeting of the
Governing Board.**

29. (1) The Governing Board shall meet not less than three times in a financial year, other than for convocation, on dates to be fixed by the Chancellor. At least one of such meetings shall be held before the last day of March and the last meeting of the financial year so held shall be called the annual general meeting. The Governing Board may also meet at such other times as it may, from time to time, be required.

(2) One-third of the total number of members of the Governing Board present, shall be a quorum for a meeting of the Governing Board;

Provided that such quorum shall not be required at convocation.

(3) The Chancellor may, whenever he thinks fit, and shall also, upon a requisition in writing signed by not less than fifty *percent* of the members of the Governing Board, convene a meeting of the Governing Board. A meeting on such requisition shall be held within fifteen days of the receipt of the requisition by the Chancellor, excluding the date of receipt.

**The Executive
Council.**

30. (1) The Executive Council shall consist of the following members:-

(a) *Ex-Officio* Members-

(i) the Vice-Chancellor - Chairperson,

(ii) the Pro-Vice-Chancellor,

(iii) the Registrar - Secretary,

(iv) the two Deans of the Faculty Councils for Post-graduate and Undergraduate Studies,

(v) the Dean(s) of Students' Welfare,

(vi) the Controller of Examinations,

(vii) the Finance Officer,

(viii) the Secretary, Academic Council.

**Powers and
Functions of the
Executive Council.**

- (b) Other Members-
 - (ix) one heads of departments, by rotation for one year in alphabetical order of the department, to be selected by the Vice-Chancellor;
 - (x) two teachers from the Faculty Council for the Postgraduate and Undergraduate studies of whom one shall be Professors and one shall be an Associate Professor, to be nominated by the Vice-Chancellor in consultation with the Pro-Vice-Chancellor.
- (2) A member of the Executive Council shall hold office for a period of four years, if not expressly provided otherwise in this Act.
- (3) Any vacancy among the members of the Executive Council shall be filled up immediately by the concerned authority.
- (4) No act or proceedings of the Executive Council or of anybody constituted by the Executive Council shall be invalid or called into question by reason of the existence of any vacancy, initial or subsequent, in the Executive Council or in any body constituted by the Executive Council, as the case may be.
- (5) One-third of the total number of members present shall be a quorum for a meeting of the Executive Council.
- 31. (1) Subject to the provisions of this Act, the Executive Council shall exercise the following powers and perform the following duties, namely; -
 - (i) to initiate proposals for the making of Statutes, Ordinances or Regulations including proposals for amendment or repeal thereof, in the manner hereinafter provided;
 - (ii) to recommend to the Governing Board the proposals for study and research after consulting the respective Faculty Councils for Post-graduate and Undergraduate Studies, University departments, institutions, libraries, laboratories and museums;
 - (iii) to maintain University departments, University institutions, University libraries, University laboratories, University museums and any other University establishment;
 - (iv) to establish, maintain and manage halls, hostels and canteens;
 - (v) to direct the inspection of University libraries, University laboratories, University museums and hostels and canteens;
 - (vi) to institute on advice of the Governing Board and after consulting the respective Faculty Councils for Post-graduate and Undergraduate Studies, fellowships, travelling fellowships, scholarships, stipends, bursaries, exhibitions, medals and prizes, the expenses of which shall be met from the University Fund;
 - (vii) to recommend to the Governing Board after consulting the respective Faculty Councils for Post-graduate and Undergraduate Studies, Professorships including Distinguished Professorships, Associate Professorships, Assistant Professorships and such posts as may be necessary for the establishment and maintenance of the University departments, institutions, libraries, laboratories and museums;
 - (viii) to recommend to the Governing Board to create posts of officers, teachers and employees of the University;

- (ix) to provide and collect fees or charges for the registration of students and their admission to courses of studies organized by the University, for holding examinations, for the grant of degrees, diplomas and certificates, and for other like purposes;
- (x) to recommend to the Governing Board after consulting the respective Faculty Councils for Post-graduate and Undergraduate Studies, the institution of degrees, titles, diplomas, certificates and other academic distinctions;
- (xi) to recommend to the Governing Board, on the advice of the appropriate body, the conferment of degrees, titles, diplomas, certificates and other academic distinctions on persons who have pursued the approved courses of studies or have been exempted there from in the such manner as may be provided in the regulations, and have passed such examinations or have carried on research under such conditions, as may be provided;
- (xii) to recommend to the Governing Board the conferment of honorary degrees, titles and other academic distinctions;
- (xiii) to approve the constitution or reconstitution of a department of teaching on the recommendation of the respective Faculty Council for Post-graduate and Undergraduate Studies concerned;
- (xiv) to make regulations regarding the courses of studies and the division of subjects including interdisciplinary or multidisciplinary approach for integrated courses in selected subjects which are approved by the Academic Council;
- (xv) to make regulations regarding the recognition of examinations held by other Universities or Institutions which shall be recognized as equivalent to the examinations held by the University;
- (xvi) to make regulations regarding the conduct of examinations held by the University and the conditions under which students may be admitted to the different courses of studies, and be allowed to appear for the examinations held by the University;
- (xvii) to give directions regarding the form, custody and use of the common seal of the University;
- (xviii) to administer the fund of the University and to accept and administer gifts, endowments and benefactions for the furtherance of the purposes of this Act;
- (xix) to manage the press establishment, the publication bureau and the employment bureau of the University and to exercise general supervision over University Extension Board, University Sports Board and other bodies instituted by the University;
- (xx) to prepare and approve the annual statements of accounts and the annual financial estimates of the University and to submit the same to the Governing Board for consideration;
- (xxi) to make due provision for the health, welfare, residence and discipline of students and their relationship with the University and to provide for such other training of students as may be considered desirable;
- (xxii) to co-operate with other Universities, Institutions, Associations, Societies or Bodies on such terms and for such purposes, not inconsistent with the purposes of this Act, and object and purpose of the University;

- (xxiii) to institute collaborative teaching and research programmes with other Universities and provide modalities for credit transfer and award of joint degrees in a manner not inconsistent with the purposes of this Act;
- (xxiv) to make regulations for the transaction of its own business;
- (xxv) to exercise all other powers and perform all other functions conferred upon and imposed on the Executive Council by or under this Act.

(2) The decisions of the Executive Council are to be ratified in the subsequent meetings of the Governing Board.

The Academic Council.

32. (1) The Academic Council shall consist of the following members, namely; -
- (a) the Vice-Chancellor - Chairperson,
 - (b) the Pro-Vice-Chancellor,
 - (c) one Dean nominated,
 - (d) Finance Officer, as may be invited by the Vice Chancellor,
 - (e) Such other members as may be prescribed in the Statutes, as may be invited by the Vice-Chancellor,
 - (f) the Deans of Faculties for Post-graduate and Undergraduate Studies,
 - (g) the Dean(s) of Students' Welfare,
 - (h) the Heads of Departments,
 - (i) the Librarian,
 - (j) Professor, other than the Heads of departments, according to the seniority, to be nominated by the Vice-Chancellor,
 - (k) Associate Professor, other than the Heads of departments,
 - (l) Teachers from Faculty Council.
- (2) Vice-Chancellor shall appoint one member of the Faculty Council not below the rank of an Associate Professor, as Member Secretary of the Academic Council.
- (3) One-third of the total members of the Academic Council present, shall form the quorum.
- (4) All members of the Academic Council if not otherwise provided for by or under this Act, shall hold office for a period of three years.

Powers and functions of Academic Council

33. Subject to this Act, the Statutes and the Ordinances, the Academic Council shall have the following powers, namely;-
- (i) to exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, cooperative teaching among departments and institutions, evaluation of research and improvement in academic standards;
 - (ii) to bring about inter-faculty co-ordination, and to establish or appoint Committees or Boards, for taking up projects on an inter-faculty basis;
 - (iii) to consider matters of general academic interest either on its own initiative or referred to by Faculty Council, or the Executive Council, and to take appropriate action thereon;

- (iv) to frame such regulations consistent with the Statutes and Ordinances regarding the academic functioning of the University, discipline, residence, admissions, examinations, award of fellowships and studentships, fee concessions, and attendance;
- (v) to consider and approve the curricula and syllabi which are recommended by the Boards of Studies and forwarded by the respective Faculty Councils;
- (vi) to hold and conduct, subject to general supervision by the Executive Council, University examinations and publish the results thereof in accordance with the Regulations made in this regard;
- (vii) to appoint, if required by the Executive Council, after considering the views of the Boards of Studies and Ph.D. Committees attached to the Faculty Council, Boards of Examiners in the subject or subjects relating to Post-graduate and Undergraduate Studies, including the subjects for doctoral thesis and for prizes and medals;
- (viii) to consider and approve results of examinations leading to undergraduate and Post-graduate degrees, diplomas and certificates;
- (ix) to recommend to the Executive Council the conferment of undergraduate and Post-graduate degrees, diplomas and certificates;
- (x) to exercise general supervision over the Faculty Councils for Post-graduate and Undergraduate Studies and give such Directions to these Councils for the due discharge of their respective duties as it may consider necessary;
- (xi) to exercise all other powers and perform all other functions conferred upon the academic council by or under this Act.

The Faculty Council. 34. (1) There shall be as many Faculty Councils for Post-graduate and Undergraduate Studies in the University as the Governing Body may decide from time to time.

(2) Each Faculty Council for Post-graduate and Undergraduate Studies shall have a Secretary who shall be a member of the Faculty Council and to be nominated by the Pro-Vice-Chancellor.

(3) One-third of the total number of members of a Faculty Council for Post-graduate and Undergraduate Studies present shall be a quorum for a meeting of the Faculty Council.

The Board of Studies. 35. (1) There shall be Board of Studies attached to every Faculty Council for Post-graduate and Undergraduate Studies.

(2) The constitution, powers and functions of the Boards of Studies shall be provided by the Statutes.

The Finance Committee. 36. (1) There shall be a Finance Committee with the Vice-Chancellor as the Chairperson.

(2) Other members of the Finance Committee shall be as follows:-

- (i) the Pro-Vice-Chancellor,
- (ii) the Registrar,
- (iii) the Finance Officer, *Ex-officio* Secretary,
- (iv) such other member as may be prescribed in the Statutes,

- (v) the senior most accountant of the University, where the seniority of the accountant would be determined based on the date of joining in the University,
- (vi) one senior teacher to be nominated by the Vice-Chancellor,
- (vii) one external expert, associated with the field of finance, preferably a chartered accountant to be nominated by the Vice-Chancellor.

(3) The tenure of the nominated members of the Finance Committee will be for a period of three years.

(4) The powers and functions including the power of delegation of the Finance Committee shall be provided by the Statutes and its procedure in financial matters shall be provided by the Ordinances.

The Selection Committee for teachers of the University.

37. (1) There shall be a Selection Committee for the purpose of recommendation for appointment of a University Professor, a University Associate Professor or a University Assistant Professor.

(2) The constitution of Selection Committee, its powers and functions including the procedure for holding of meeting shall be such as may be provided in the Statutes.

(3) A University Professor or a University Associate Professor or a University Assistant Professor shall be appointed by the Vice-Chancellor, on the recommendation of the Selection Committee, which shall send its recommendations in writing to the Vice-Chancellor along with reasoned record of assessment of the persons appeared before it for selection.

(4) Notwithstanding anything contained in sub-section (1) and until constitution of a Selection Committee referred to therein, a University Teacher or an officer shall be appointed by the Vice-Chancellor on recommendation of the Governing Board.

(5) The Selection Committee constituted under sub-section (1) shall include as its members at least one person not holding any office of profit under the University and having special knowledge of the subject which the Professor or the Associate Professor or the Assistant Professor, as the case may be, will teach, and said person will be nominated by the Chancellor.

Tribunal.

38. (1) If in the case of any dispute between the University and any teacher, officer or employee of the University, no final order has been passed within a period of one year from the date on which the dispute was referred to the Governing Board by such teacher, officer or employee, such dispute shall on the request of such teacher, officer or employee, be referred to a Tribunal consisting of the following members, namely;-

- (i) The Chairperson, to be nominated by the Chancellor,
- (ii) One person to be nominated by the Governing Board,
- (iii) One person to be nominated by the teacher, officer or employee concerned.

(2) An appeal from a teacher or an officer or an employee of the University in a disciplinary matter shall also be referred to the Tribunal and shall be decided and disposed of by the Tribunal.

(3) The Tribunal may call for any record, report or other information from the University if, in its opinion, such record, report or other information is necessary for efficient discharge of its functions, and the University shall furnish such record, report or other information to the Tribunal.

(4) The decision of the Tribunal shall be final and no suit or proceeding shall lie in any civil court in respect of the matters decided by the Tribunal.

(5) The powers and functions including the procedure of holding proceedings of the Tribunal shall be such as may be provided in the Statutes.

(6) Every request under sub-section (1) shall be deemed to be a submission to arbitration upon the terms of this section, within the meaning of the Arbitration and Conciliation Act, 1996, and all the provisions of that Act shall apply accordingly.

Disqualification.

39. (1) No person shall be qualified for selection or nomination as a member of any authority or body of the University or shall continue as such member if he;-
- (i) is of unsound mind, or
 - (ii) is an undischarged insolvent, or
 - (iii) has been convicted by a court of law for an offence involving moral turpitude.

(2) In case of any doubt or dispute concerning the disqualification of a person under the provisions of sub-section (1), the Chancellor's decision shall be final.

Term of office of Members.

40. (1) Save as otherwise provided in sub-section (3), a nominated member of any authority or body of the University shall hold office for a period as specified for that office from the date of his nomination, as the case may be;

Provided that in respect of the first nominations under this Act, the period shall commence from the date of the first meeting of the authority or body held after such nomination.

(2) The term of office of members other than *ex-officio* members of any authority or body of the University shall be held to include any period which may elapse between the expiry of the said term and the date of nomination or selection of new members to such authority or body to fill vacancies arising by efflux of time.

(3) Any member nominated to fill a casual vacancy shall hold office for the unexpired portion of the term of office of the member in whose seat he is so nominated. The unexpired term will not be counted as a fresh term of office for the member so nominated.

Cessation of membership in certain cases.

41. (1) When a person is qualified to be a member of any authority or body of the University by virtue of his membership of any other authority or body, he shall cease to be a member of the authority or body of the University when he ceases to be a member of the other authority or body.

(2) When a person is nominated as a member of any authority or body of the University from any body or authority, he shall cease to be such a member when he ceases to belong to that body or authority.

- Filling up of casual vacancies.** 42. Any casual vacancy among the nominated members of any authority or body of the University shall be filled, within such time as may be provided by the Statutes, by nomination by the person or authority that nominated the member whose seat has become vacant.
- Proceedings not to be invalidated by reasons of vacancies.** 43. No act or proceedings of the University or of any authority or body of the University shall be deemed to be invalid merely by reason of the existence of a vacancy or vacancies among its members.
- Explanation.— It is hereby declared that where the office of any member of any authority or body of the University cannot be filled up, when such authority or body is constituted for the first time, on account of any appointment not being for any reason feasible, there shall be deemed to be a vacancy in the office of such member until such appointment is made.
- Casting of vote by the Chairperson.** 44. At a meeting of the Governing Board, the Executive Council, the Academic Council, the Faculty Councils for Post-graduate and Undergraduate Studies, or any other authority or body of the University, the person presiding over the meeting shall not vote in the first instance, but shall have and exercise a casting vote in the case of an equality of votes.
- The University Fund.** 45. (1) The University shall have a fund to be known as the University Fund to which shall be credited all its income from fees, contributions, donations, grants, and endowments.
- (2) The University may also create, by Ordinances, separate special funds for the administration of Students' Welfare, Endowments, Donations and Gifts, trust or specific grants or grants for other special purposes.
- (3) The funds credited to the University Fund shall be applied to meet all the administrative, institutional, infrastructural and recurring expenditure of the University and all other expenditures as shall be prescribed by a Regulation;
- Provided that all expenditure under the University Fund shall be placed before the General Board for its approval.
- The Corpus Fund.** 46. Corpus Fund of the University shall refer to a fund which shall be credited with the grants, donations, subscriptions received by the University other than from the State Government or from the Central Government, or from any other authority and the same shall be used for various purposes of the University with the approval of the Governing Board.
- Endowment Fund.** 47. (1) The University shall establish an Endowment Fund in the name of the University through a fixed deposit of a minimum of rupees ten crore in a Nationalized Bank, interest on which less the amount pledged with the Director of Higher and Technical Education as per sub-section (3) below may be used by the University for its development:
- Provided that the Sponsoring Society and the University shall make available the whole Endowment Fund to the Administrator during the process of winding up of the University failing which the same shall be realized from the properties of the University.
- (2) The Endowment Fund shall be maintained until the dissolution of the University.

- (3) From the above Endowment Fund, an amount not less than 2 (two) crores as may be directed by the State Government, shall be pledged in the name of the Director of Higher and Technical Education, Meghalaya as provided under Section 7 of the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019 (Act No. 13 of 2019).
- (4) The State Government shall have the power to forfeit a part or the whole of the Endowment Fund in case the University contravenes any of the provisions of this Act after serving a show cause notice on the University or its Sponsors and after giving them an opportunity to be heard.
- Budget of the University.** 48. The budget of the University showing the receipt and payments of different accounts and expenditure on account of salaries and allowances of all the employees including their retirement benefits of the employees of the University shall be submitted to the Governing Board at least three months before the end of the financial year.
- Admission of Students.** 49. (1) Admission of Students in the University shall be made on the basis of merit.
- (2) Merit for admission in the University may be determined either on the basis of marks or grade obtained in the qualifying examination or on the basis of marks or grade obtained in a relevant entrance examination conducted by the University or by common entrance test conducted at the State or National level;
- Provided that any achievements in co-curricular activities or extra-curricular activities may be given weightage at the discretion of the University;
- Provided further that the admission criteria for specific courses, as prescribed by the concerned Regulatory Bodies, shall be adhered to.
- (3) The seats in engineering, technology and management courses in the University or the colleges and other institutions integrated in the University shall be guided by the existing frame work of the All India Entrance Examination or the Meghalaya Joint Entrance Examinations Board through its State level common entrance test and counseling process until the University opts to work out its own entrance examination framework for admission into the courses.
- (4) The tuition fees for engineering, management and other professional courses shall be as provided by a regulation of the University.
- (5) The University, in relaxation to sub-section (1), (2), (3) and (4) of this Section, shall keep not less than five *percent* of total intake reserved for filling up with Socio economically weaker persons, in the manner as may be provided in the Statute.
- Inspection.** 50. (1) The State Government shall have the power to cause inspection of the University in such manner as may be prescribed.
- (2) Every inspection shall be made after due notice to the University.
- (3) Proceedings of every inspection along with suggestion or advice of State Government shall be sent to the Governing Board for its necessary action.

- Winding up of the University.**
51. (1) The Sponsoring Society may recommend to the State Government to dissolve the University by giving notice to the employees and students of the University at least one year in advance in such manner as may be prescribed;
- Provided that the Sponsoring Society shall not be permitted to serve notice for winding up within the period of ten years from the date of its commencement.
- (2) The dissolution of the University shall take effect only after the last batch of the students of the regular courses have completed their courses and have been awarded degrees, diplomas or awards, as the case maybe.
- (3) On service of notice under sub-section (1), the State Government shall appoint an Administrator by replacing the Governing Board for the purpose of running the University till it is completely dissolved.
- (4) The properties of the University including its funds on date of such notice referred under sub-section (1) shall be used for meeting the liabilities of the University by the Administrator until the University is dissolved.
- (5) The balance properties of the University including its funds after meeting all its liabilities shall be re-vested to the Sponsoring Society after the University is fully dissolved.
- Provident Fund.**
52. (1) The University shall institute a Provident Fund for the benefit of its employees and such provident fund shall be governed by the provisions of the Provident Fund Act, 1925.
- (2) The rules regulating the Provident Fund shall be such as may be provided in the Ordinances.
- Annual Accounts and Audit.**
53. (1) The University shall prepare and maintain proper accounts and other relevant records, and prepare an annual statement of accounts including the income and expenditure account and balance sheet, in such form and in such manner as may be provided by the regulations.
- (2) The University shall adopt a proper system of internal checks and balances and controls in the discharge of its finance, accounting and auditing functions as may be provided by the regulations.
- (3) The Accounts of the University shall be audited not less than once in a year by a qualified auditor appointed by the Governing Board, who shall be a Chartered Accountant as defined in the Chartered Accountants Act, 1949.
- (4) The Accounts of the University certified by the person or firm so appointed under sub-section (3) or any other person authorized in this behalf together with the audit report thereon shall be placed before the Governing Board and the Governing Board may issue such instructions to the University in respect thereof as it deems necessary and the University shall comply with such instructions.
- Statutes.**
54. Subject to the provisions of this Act, Statutes may be made by the Governing Board to provide for all or any of the following matters;-
- (a) the declaration of posts of various officers of the University;
 - (b) the establishment of various authorities of the University;

- (c) the powers, duties, and terms and conditions of service of the teachers, officers and employees of the University in so far as these have not been specifically provided in the Act;
- (d) the constitution, powers, functions and duties of the authorities of the University in so far as these have not been specifically provided for in this Act;
- (e) the procedure of holding of convocations to confer degrees, titles, diplomas, certificates and other academic distinctions, including honorary degrees and distinctions;
- (f) the conditions for the registration of all the degree and diploma recipients of the University and for the maintenance of a register for this purpose;
- (g) the minimum qualifications for appointment of teachers and officers of the University;
- (h) all other matters which under this Act are required to be or may be provided by Statutes.

**Procedures to
make Statutes.**

55. (1) The Executive Council may of its own motion, and shall, when required by the Governing Board, make a draft of any Statute and submit the same to the Governing Board.
- (2) The draft so submitted shall be considered by the Governing Board at a meeting or meetings to be held within a period of six weeks from the date of such submission, and the draft unless rejected or amended by the Governing Board before the expiry of the said period by a majority of the total number of its members existing, be deemed to have been passed by the Governing Board.
- (3) If the Governing Board rejects or amends the draft of any Statute, it shall be sent back to the Executive Council with the views of the Governing Board for reconsideration.
- (4) There upon, the Executive Council shall reconsider the draft and resubmit it to the Governing Board with such changes as it may deem necessary.
- (5) On such resubmission of the draft, it shall again be considered by the Governing Board at a meeting to be held within a period of six weeks from the date of such submission and the draft so resubmitted shall, before the expiry of the latter period by a majority of the total number of its members existing, be deemed to have been passed by the Governing Board without any amendment, or be passed by the Governing Board with such amendments as it may deem fit to make therein within the latter period and by the same majority as aforesaid.
- (6) A Statute passed in the manner provided in sub-section (2), shall be presented to the Visitor for assent and shall come into force on being assented to by the Visitor.
- (7) A Statute shall remain in force until repealed or amended by a new Statute similarly passed and assented to by the Visitor.

**Ordinances and
Regulations.**

56. Subject to the provisions of this Act, the Governing Board, with the approval of the Chancellor may make Ordinances and Regulations.

- Rules.** 57. (1) The State Government may, as the occasion so arises, make rules for carrying out the purposes of this Act.
- (2) Every rule made under this Act shall as soon as they are made be laid down in the Assembly while it is in session.
- Delegation.** 58. (1) The Vice-Chancellor, with the approval of the Chancellor may, subject to the provisions of this Act, delegate such of his powers or duties conferred or imposed by or under this Act or the Statutes, or the Ordinances, or the Regulations, to an officer or a teacher of the University under his direct administrative control.
- (2) Subject to the provisions of this Act;-
- (a) the Governing Board may delegate any of its powers or duties, conferred or imposed by or under this Act, to-
- (i) the Vice-Chancellor, or
- (ii) the Executive Council, or
- (iii) a committee constituted from among its own members, or
- (iv) a committee appointed in accordance with the Statutes;
- (b) the Executive Council may delegate any of its powers conferred or imposed by or under this Act, to-
- (i) the Vice-Chancellor, or
- (ii) a committee constituted from among its own members, or
- (iii) a committee constituted in accordance with the Statutes or the Ordinances, or
- (iv) any of the Faculty Councils for Post-graduate Studies or Councils for Undergraduate Studies, or
- (v) the Finance Committee;
- (c) the Faculty Council for Post-graduate and Undergraduate Studies may delegate any of its powers or duties, conferred or imposed by or under this Act, to-
- (i) Pro-Vice-Chancellor, or
- (ii) a committee constituted from among its own members, or
- (iii) a committee constituted in accordance with the Regulations, or
- (iv) any of the Boards of Studies;
- (d) the Finance Committee may delegate any of its powers or duties, conferred or imposed by or under this Act, to-
- (i) the Vice-Chancellor, or
- (ii) a committee constituted from among its own members.
- Removal of difficulties.** 59. If on account of any lacuna or omission in the provisions of this Act, or for any other reason whatsoever, any difficulty arises as to the constitution of any authority of the University under this Act, or otherwise in giving effect to the provisions of this Act, the State Government, as occasion as may require, do

- anything which appears to it to be necessary for the purpose of removing the difficulty notwithstanding anything to the contrary contained elsewhere in this Act or in any other law for the time being in force.
- Powers to give directions.** 60. The State Government shall have power to give directions to the University from time to time considering the interest of the student as well as in the public interest.
- Explanation. - The decision of the State Government shall be final whether a particular issue is related to public interest or the interest of the students.
- Submission of Annual Report.** 61. A copy of the Annual Report of the University duly approved by the Governing Board shall be sent to the Visitor and the State Government on or before December 31st following the close of the Financial Year in March 31st each year.
- University to be subject to standards of UGC, etc.** 62. Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning the University including Constituent Colleges, Branches or Units or Centres or Campuses anywhere in Meghalaya shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019 as amended from time to time, and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time.

D. LYNDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.



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EXTRAORDINARY
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No. 227

Shillong, Monday, December 7, 2020

16th Agrahayana-1942 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 7th December, 2020.

No.LL(B)18/2019/61.—The Meghalaya Farmers' (Empowerment) Commission (Amendment) Act, 2020 (Act No. 20 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 20 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 4th December, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 7th December, 2020.

**THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION
(AMENDMENT) ACT, 2020**

An

Act

further to amend the Meghalaya Farmers' (Empowerment) Commission Act, 2019.

Be it enacted by the legislature of the State of Meghalaya in the seventy first year of the Republic of India as follows :-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Meghalaya Farmers' (Empowerment) Commission (Amendment) Act, 2020.
- (2) It shall extend to the whole State of Meghalaya.
- (3) It shall come into force from the date of its publication in the Official Gazette.

**Amendment of
Chapter II
Section 4(1).**

2. In the Meghalaya Farmers' (Empowerment) Commission Act, 2019, after the existing sub-section (1) of Section 4, the following proviso shall be added :-

"Provided that no person shall hold office as Chairperson after he or she has attained the age of sixty five years."

D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.



The Gazette of Meghalaya

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Shillong, Thursday, March 5, 2020

15th Phalguna, 1941 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 5th March, 2020.

No.LL(B).16/2006/125. - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 (Ordinance No. 1 of 2020) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2020.

Promulgated by the Governor on the 4th March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 5th March, 2020.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2020.

AN

ORDINANCE

to amend the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2015;

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Seventy-first Year of the Republic of India as follows:-

**Short title and
Commencement.**

1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

**Amendment of
Section 4 of the Act, 2006.**

2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b)(i), the following shall be substituted, namely-

“to maintain fiscal deficit to an annual limit of 4.1% of GSDP as a special dispensation during the Fiscal Year 2019-20”.

Dated Raj Bhavan
Shillong, the 4th March, 2020



TATHAGATA ROY,
GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 5th March, 2020.



D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.



The Gazette of Meghalaya

EXTRAORDINARY

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Shillong, Friday, April 24, 2020

5th Vaisakha, 1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th April, 2020.

No.LL(B).28/2017/Pt/350. - The Meghalaya Goods and Services Tax (Amendment) Ordinance, 2020 (Ordinance No. 2 of 2020) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2020.

Promulgated by the Governor on the 23rd April, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th April, 2020.

THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ORDINANCE, 2020

AN

ORDINANCE

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Act No. 10 of 2017)

Whereas the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely: -

Short title and commencement	1.	(1) This Ordinance may be called the Meghalaya Goods and Services Tax (Amendment) Ordinance, 2020 (hereinafter referred to as the Principal Act).
		(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
Amendment of Section 2	2	In section 2 of the Principal Act, in clause (114), for sub-clauses (c) and (d), the following sub-clauses shall be substituted, namely:- " (c) Dadra and Nagar Haveli and Daman and Diu ; (d) Ladakh;"
Amendment of Section 10	3	In Section 10 of the Principal Act, in sub-section (2), in clauses (b), (c) and (d) after the words "of goods", the words "or services" shall be inserted.
Amendment of Section 16	4	In section 16 of the Principal Act, in sub-section (4), the words "invoice relating to such" shall be omitted.
Amendment of Section 29	5	In section 29 of the Principal Act, in sub-section (1), for clause (c), the following clause shall be substituted, namely:- "(c) The taxable person is no longer liable to be registered under section 22 or section 24 or intends to opt out of the registration voluntarily made under sub-section (3) of section 25;"
Amendment of Section 30	6	In section 30 of the Principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely :- "Provided that such period may, on sufficient cause being shown, and for reasons to be recorded in writing, be extended,— (a) by the Additional Commissioner or the Joint Commissioner, as the case may be, for a period not exceeding thirty days; (b) by the Commissioner, for a further period not exceeding thirty days, beyond the period specified in clause (a)."
Amendment of Section 31	7	In section 31 of the Principal Act, in sub-section (2), for the proviso, the following proviso shall be substituted, namely:—

"Provided that the Government may, on the recommendations of the Council, by notification,—

(a) specify the categories of services or supplies in respect of which a tax invoice shall be issued, within such time and in such manner as may be prescribed;

(b) subject to the condition mentioned therein, specify the categories of services in respect of which—

(i) any other document issued in relation to the supply shall be deemed to be a tax invoice; or

(ii) tax invoice may not be issued."

Amendment of Section 51

8

In section 51 of the Principal Act,—

(a) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) A certificate of tax deduction at source shall be issued in such form and in such manner as may be prescribed.";

(b) sub-section (4) shall be omitted.

Amendment of Section 122

9

In section 122 of the Principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) Any person who retains the benefit of a transaction covered under clauses (i), (ii), (vii) or clause (ix) of sub-section (1) and at whose instance such transaction is conducted, shall be liable to a penalty of an amount equivalent to the tax evaded or input tax credit availed of or passed on".

Amendment of Section 132

10

In section 132 of the Principal Act, in sub-section (1),—

(i) for the words "Whoever commits any of the following offences", the words "Whoever commits, or causes to commit and retain the benefits arising out of, any of the following offences" shall be substituted;

(ii) for clause (c), the following clause shall be substituted, namely:—

"(c) avails input tax credit using the invoice or bill referred to in clause (b) or fraudulently avails input tax credit without any invoice or bill";

(iii) in clause (e), the words, "fraudulently avails input tax credit" shall be omitted.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 7th August, 2020.

No.LL(B).21/2020/01. - The Meghalaya Settlement of Arrears (under the State Taxation Acts) Ordinance, 2020 (Ordinance No. 3 of 2020) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 3 OF 2020

Promulgated by the Governor on the 7th August, 2020

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 7th August, 2020

THE MEGHALAYA SETTLEMENT OF ARREARS (UNDER THE STATE TAXATION ACTS) ORDINANCE, 2020.

AN

ORDINANCE

to provide for securing the interest of Revenue Collection by the Government of Meghalaya and to reduce the arrears arising out of the enactments administered by the Commercial Taxes Department.

Whereas the laws which existed before the introduction of the Meghalaya Goods and Services Tax (MGST) Act, 2017 and now stand subsumed under the Meghalaya Goods and Services Tax (MGST) Act, and the Central Goods and Services Tax Act, 2017 or are kept out of the said Acts and to mobilize tax resources that have become due for years but have remained unrecoverable due to burden of such dues, this Ordinance, provides for applicants an opportunity of remission on dues on account of tax interest, surcharge and penalty, on condition of payment of Seventy per centum of total outstanding dues within a stipulated time period and for other matters connected therewith or incidental thereto.

And whereas the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the provisions of the said Ordinance:

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely:-

Short title, extent and commencement

1. (1) This Ordinance may be called "The Meghalaya Settlement of Arrears (under State Taxation Acts) Ordinance, 2020".
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force from such date as the State Government may by notification, appoint.

Definitions

2. (1) In this Ordinance, unless the context otherwise requires.-
 - a) **"Annexure"** means the Annexure appended to this Ordinance:
 - b) **"Appellate Authority"** means the authorities competent to hear appeals against orders passed under the provisions as existed before the subsumation of the enactments under the Meghalaya Goods and Services Tax Act or as existing under the enactments kept out of the Meghalaya Goods and Services Tax Act and includes the Assistant Commissioner of Taxes (Appeals) or any officer not below the rank of Assistant Commissioner of Taxes, the Commissioner of Taxes, the Appellate Tribunal and all authorities specified in sub-section (4) of Section 6 of this Ordinance.
 - c) **"Applicant"** means a tax defaulter or a tax non-payer or short payer who is liable to pay arrears of Tax interest, surcharge and penalty, levied or imposed under the Relevant Act and who desires to avail the benefit of settlement, by complying with the conditions, under this Ordinance.
 - d) **"Arrears"** means the composite amount of tax, interest, surcharge, penalty as the case may be, —
 - (i) payable by an assessee as per any statutory order under the relevant State Taxation Act as on the cut-off date which is 31st March 2020; or
 - (ii) admitted in the return or, as the case may be, the revised return filed under the relevant State Taxation Act and which has not been paid either wholly or partly: or
 - (iii) determined and recommended to be payable by the auditor, in the audit report under the relevant State Taxation Act; or
 - (iv) in respect of which a notice has been issued, in relation to any proceeding under the Relevant State Taxation Act; or
 - (v) determined to be payable by the assessee where no notice in relation to any proceeding under the Relevant State Taxation Act is issued, and such arrears of tax, interest, surcharge, penalty, pertains to specific tax period for which the return has been filed;

- e) **"Assessing Officer"** means the Government official designated to complete assessment of periodical tax Returns filed by a registered dealer under respective State Taxation Acts.
- f) **"Assessment"** means statutory proceedings under State Taxation Acts to determine the tax liability of a registered dealer.
- g) **"Commissioner"** means the Commissioner of Taxes, Meghalaya.
- h) **"Dealer"** means a person who carries on business, as defined under clause (xvi) of Section 2 of the Meghalaya Value Added Tax Act, 2003, Sub-section (3) of Section 2 of the Meghalaya Sales Tax Act, Sub-section (2) of Section 2 of the Meghalaya (Finance) Sales Tax Act, sub-section (3) of Section 2 of the Meghalaya Purchase Tax Act, sub-section (4) of Section 2 of the Meghalaya (Sales of Petroleum and Petroleum products etc.) Taxation Act and clause (b) of Section 2 of the Central Sales Tax Act 1956.
- i) **"Government"** means the Government of Meghalaya.
- j) **"Hotelier"** means a person as defined under clause (d) of Section 2 of The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991.
- k) **"Notice of Demand"** means a statutory notice issued to a registered dealer after assessment requiring him to pay the outstanding dues.
- l) **"Person"** includes an individual, joint family, firm, company, association of persons, body of individuals whether incorporated or not, Central Government or State Government or local authority.
- m) **"Registered dealer"** means a dealer or a hotelier registered under the respective State Taxation Act.
- n) **"Scheme"** means the Settlement of Arrears (Under State Taxation Acts) as provided under Section 3 to Section 13 of this Ordinance.
- o) **"State"** means the State of Meghalaya.
- p) **"State Taxation Acts"** include The Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya), The Meghalaya (Finance) Sales Tax Act (Assam Act XI of 1956 as adapted and amended by Meghalaya), The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991. The Meghalaya (Sale of Petroleum and Petroleum Products etc.) Taxation Act (Assam Act IX of 1956 as adapted and amended by Meghalaya), the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and amended by Meghalaya) the Meghalaya Value Added Tax Act. 2003 and the Central Sales Tax Act, 1956 as administered, collected and appropriated by the Government.
- q) **"Tax Defaulter"** means a registered dealer who has been assessed to tax and has been issued Notice(s) of Demand on or before 31st March, 2020, but has failed to pay the outstanding dues of tax, interest, surcharge or penalty.
- r) **"Tax Non-payer and/or Short payer"** means a registered dealer who has furnished the return for all tax periods upto 31st March, 2020 but has made

- no payment or has failed to make full payment of the tax admitted therein and notice(s) of demand has not yet been served.
- (2) Words and expressions used in this Act but not defined herein shall have the same meaning as respectively assigned to them under the relevant Acts.
- Adjustment of any payment made under relevant acts and settlement of arrears of tax, interest, surcharge, penalty, if any**
3. (1) Notwithstanding anything contained in the relevant State Taxation Act or under this Ordinance,-
- a) any payment made in respect of the statutory order either in the appeal or otherwise, on or before the date of commencement of the instant Ordinance, shall first be adjusted towards the amount of tax and thereafter towards the interest and the balance amount remaining unadjusted, shall then be adjusted towards the penalty, sequentially;
- b) after adjustment of amount as specified in clause (a), the amount remaining outstanding, if any, as on the date of commencement of the instant Ordinance, shall only be considered for the settlement and the requisite amount payable towards the settlement of aforesaid outstanding amount and the waiver, thereof, shall be as determined in accordance with the provisions of the instant Ordinance.
- (2) The provisions of foregoing clauses shall be applicable *mutatis mutandis* to the balance outstanding dues as per the return furnished for the particular tax period or, as the case may be, as per the recommendations made in respect of tax, interest, surcharge or penalty by the auditor in the audit report.
- Eligibility**
4. (1) An applicant is eligible for remission on tax, interest, surcharge and penalty, on condition that he makes payment of not less than Seventy per centum of total dues, as per applicability set forth, within the date specified by the Commissioner in the notice as may be prescribed.
- (2) Subject to the other provisions of this Ordinance, an applicant shall be eligible to make an application for settlement of arrears of tax, interest, surcharge and penalty in respect of the specified period, whether such arrears are disputed in appeal under the relevant State Taxation Act or not.
- Provided that no applicant shall be eligible for the Scheme if he has been convicted of an offence under Chapters XI, XVII and XVIII of the Indian Penal Code; or economic and financial offences prohibited by laws of the Government of India.
- Extent of applicability and duration**
5. (1) An applicant eligible under the Scheme with dues of tax, interest, surcharge and penalty shall be granted remission on tax, interest, surcharge and penalty up to an amount, not exceeding Thirty per centum of the total dues.
- (2) The duration of the Scheme shall be for a period of 6 (six) months from the date of publication of the Ordinance in the Official Gazette.
- Procedure for application**
6. (1) An eligible applicant who opts for the Scheme would have to file an application in prescribed Form. The application shall be signed in the case of an individual, by the individual himself or a person duly authorized by the individual or a person competent to act on his behalf. In case of person other

than an individual, the declaration shall be signed by a person duly authorized or a person competent to act on behalf of entities other than an individual.

- (2) The application shall be made to the Assessing Officer in such form and in such manner, as may be specified in the order by the Commissioner.
- (3) Subject to the other provisions of this Scheme, where an applicant desires to settle the arrears of outstanding dues as per return furnished for the particular tax period under the relevant State Taxation Act, he shall submit a separate application for each of such return or revised return under each relevant State Taxation Act.
- (4) Where any appellate authority including Tribunal, or the Court has remanded the case back to any authority under the relevant State Taxation Act, for giving effect to the directions given therein and such order has not been passed on or before the date of commencement of the instant Ordinance, then such case(s) shall not be eligible for settlement under this Scheme.

Provided that, the applicant may be eligible to settle the amount of tax, interest, surcharge and penalty as per the directions given by the said authority or the Court and in case, no such specific directions are given then such tax, interest, surcharge and penalty shall be determined by the applicant.

Withdrawal of appeal

7. (1) (a) Notwithstanding anything contained in any provisions of the relevant State Taxation Act, the appeal pending before the appellate authority or the Tribunal or the Court, shall be withdrawn un-conditionally by the applicant on the date on which such appeal withdrawal application is submitted to the aforesaid authorities or the Court.
- (b) the submission of acknowledgement of such application to the Commissioner, along with the application for settlement shall be treated as sufficient proof towards withdrawal of the said appeal.
- (2) In case, the applicant desires to withdraw the appeal, in respect of certain issues and desires to continue the same for certain other issues, then the applicant, shall specifically state details thereof in withdrawal application filed before the said authorities or the Court, and the provisions of sub-section (1) shall apply *mutatis mutandis* so far as they relate to the withdrawal and submission of proof to the Commissioner.
- (3) The provisions of Section 3 shall be applicable in the cases where the applicant withdraws appeal as mentioned in subsection (2).

Verification by Assessing Officer

8. (1) The Commissioner shall cause each application to be verified by the respective Assessing Officer for correctness of the declaration and payment, to be recorded in the registered dealer's file for respective State Taxation Act(s).
- (2) The Assessing Officer shall verify and confirm that the application is accompanied with documents mentioned in the application form. The Assessing Officer shall verify the correctness of the particulars furnished in the application and documents submitted with the application with reference

to the records available with the assessing authority or, as the case may be, any other authority with whom such records are available.

- (3) On verification of the application, in case it is noticed that, the said application is incorrect or incomplete or the amount declared to have been paid is deficient, the Assessing Officer shall issue defect notice, within thirty working days from the date of receipt of the application and inform the applicant about the defects in the application along with the details of the amount to be paid. Provided that, the defect notice in respect of an application shall be issued only once.
- (4) The applicant shall, within fifteen days of the issue of the defect notice, correct the defects and make the payment of amount short paid, if any, and submit proof of such payment to the assessing officer.
- (5) In case the applicant fails to correct the defects so communicated including the additional payment, if any, the Assessing Officer may, for reasons to be recorded in writing and after giving the applicant the opportunity of being heard, pass an order within thirty working days of the date fixed under sub-section (4).
- (6) Where the application is received from a Tax non-payer or short payer, the Assessing Officer in addition to the verification as laid down at sub-section (1), (2) and (3), shall pass the order of assessment under the relevant Taxation Act and issue the notice of demand to the applicant under the provisions of the relevant State Taxation Act within thirty working days from the date of receipt of the application.
- (7) Where, the application is found by the Assessing Officer to be complete in all respects [including application where deficiencies have been cured or notice of demand has been raised under sub-section (6)] in accordance with the provisions of this Scheme and the rules made there under, he shall within fifteen working days, forward the application along with the case records to the Commissioner.
- (8) Where the application for settlement of arrears of tax, interest, surcharge and penalty is not in accordance with the provisions of this Scheme, the Assessing Officer may, by order, for reasons to be recorded in writing, within thirty working days from the date of receipt of the application, reject the application, after giving the opportunity of being heard to the applicant.
- (9) Where the application has been rejected under sub-section (5) and (8) the applicant may within fifteen working days of the date of issue of the order, file an appeal to the Commissioner in the format as may be prescribed.
- (10) The speaking order on the appeal is to be passed by the Commissioner within 30 (thirty) working days from the date of receipt of the appeal.

**Grant of remission
and amnesty**

9. (1) If the Commissioner is satisfied that the application is complete and accurate in all respects in accordance with the provisions of this Scheme and the rules made there under, he shall issue the notice of demand directing the applicant to make payment to the Government Treasury, by Treasury challan, by the specified date being not less than thirty days and more than forty five

days from the date of issuance of the notice, the sum of not less than 70% of the total dues of tax, interest, surcharge and penalty.

(2) On full payment of the sum specified at sub-section (1), the Commissioner shall pass a speaking order and issue a Tax Clearance Certificate within thirty working days, in a manner and format as may be prescribed and provide the copy of the said order to the applicant and thereupon, notwithstanding anything contained in the relevant State Taxation Act, such applicant shall be discharged of his liability to the extent of the amount of waiver specified in the order of the settlement.

(3) The Commissioner may, on his own motion or on application, within six months from the date of issue of the order of settlement, rectify any error apparent from the record and pass a speaking order accordingly.

Provided that, no order adversely affecting the applicant shall be passed without giving him a reasonable opportunity of being heard.

Revocation of grant 10.

(1) If the Commissioner is satisfied that a tax defaulter has obtained the Grant of Remission and Amnesty by misrepresentation of facts or furnishing of false information, the Commissioner may revoke the Grant after giving the tax defaulter an opportunity of being heard.

Provided that no order under the provision of sub-section (1) shall be passed after the expiry of two years from the date of issuance of the Tax Clearance Certificate under this Scheme.

(2) If an order of settlement is revoked under sub-section (1), the assessment, revision, review or appeal, as the case may be, under the relevant State Taxation Act, covered by such order of settlement, shall stand revived or reinstated immediately upon such revocation, and such assessment, revision, review or appeal, as the case may be shall be decided in accordance with the provisions of the relevant State Taxation Act, as if no order of settlement of the arrears of tax, interest, surcharge, penalty has ever been made, and notwithstanding the period of limitation provided under the relevant Act, such assessment, revision, review or appeal, as the case may be shall be made by the respective authorities, within two years from the date of passing the order of such revocation:

Provided that, an appeal shall be reinstated on application made in this behalf to the appellate authority within sixty days from the date of issue of the order of revocation.

Bar on re-opening of settled cases 11.

An order of settlement issued under the provisions of this Scheme shall be conclusive as to the settlement of arrears covered under that order, and the matter covered by such order of settlement shall not be re-opened in any proceeding or review or revision or any other proceedings under the relevant Act.

Resolution of dues 12.

Final orders issued by the Commissioner in a manner and format as may be prescribed under this Scheme shall supersede the Notice(s) of Demand issued under respective State Taxation Acts by the Assessing Officer, and no further proceedings for recovery shall continue.

No refund under this Scheme	13.	Under no circumstances, the applicant shall be entitled to get the refund of the amount paid under this instant Scheme, provided that, in case of revocation of an order of the settlement in accordance with the provisions of the instant Scheme, the amount paid by the applicant under the instant Scheme shall be treated to have been paid under the relevant Act.
Powers of authorities	14.	(1) No appellate authority including Tribunal, shall proceed to decide any appeal under the relevant State Taxation Act, in respect of and to the extent of one or more issues or all the issues for which an application is made by the applicant under the provisions of this Ordinance. (2) Notwithstanding anything contained in the relevant State Taxation Act, the assessing authority, the appellate authority including the Tribunal, revision authority, reviewing authority, shall proceed to decide such assessment, appeal, revision or review in accordance with the relevant Act, - (a) to the extent of the issues for which no application for settlement is made by the applicant; or (b) in case an order of settlement referred in Section 9 is made, rejecting the application for settlement.
Power to make rules	15.	(1) The State Government may by Notification, with prospective or retrospective effect not earlier than the date of coming into effect of this Ordinance, make rules for carrying out the purposes of this Ordinance. (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the matters which under any provision of this Ordinance are required to be prescribed for by the rules.
Power of Commissioner	16.	(1) The Commissioner may, from time to time, issue instructions and directions as he may deem fit to the designated authorities, for carrying out the purposes of this Ordinance. (2) The Commissioner may, by an order specify the forms for the purpose of this Ordinance and the manner in which the form shall be submitted.
Interpretation	17.	If any question arises relating to the interpretation of any of the provisions in this Ordinance, it shall be referred to the Government of Meghalaya in the Excise, Registration, Taxation and Stamps Department, whose decision thereon shall be final and binding and no challenge shall lie against any order passed under this Scheme before any court of law.
Power to remove difficulties	18.	(1) If any difficulty arises in giving effect to the provisions of this Ordinance, the Government may, as occasion arises, by an order published in the Official Gazette, do anything not inconsistent with the provisions of this Ordinance, which appears to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that, no such order shall be made after the expiry of a period of 2 (two) years from the date of commencement of this Ordinance.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

**Bar to proceedings
in Civil Court**

19. No suit shall be brought in any Civil Court to set aside or modify any order passed under this Ordinance; and no prosecution, suit or other proceeding shall lie against the Commissioner or any of his subordinate officers for anything done in good faith or intended to be done under this Ordinance.

Dated Raj Bhavan,
Shillong, the 7th August, 2020.


TATHAGATA ROY,
 GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 7th August, 2020.


S. K. SANGMA,
 Deputy Secretary to the Govt. of Meghalaya,
 Law (B) Department.

Amendment of Section 140

11

In section 140 of the Principal Act, with effect from the 1st day of July, 2017 —

- (a) in sub-section (1), after the words "existing law", the words "within such time and" shall be inserted and shall be deemed to have been inserted and the words "not later than ninety days after the said day" shall be omitted and shall be deemed to have been omitted;
- (b) in sub-section (2), after the words "appointed day", the words "within such time and" shall be inserted and shall be deemed to have been inserted;
- (c) in sub-section (3), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted;
- (d) in sub-section (5), for the words "existing law", the words "existing law, within such time and in such manner as may be prescribed" shall be substituted and shall be deemed to have been substituted;
- (e) in sub-section (6), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted;

Insertion of new section 168 A in
Act 10 of 2017

12

After Section 168 of the Principal Act, the following section shall be inserted, namely :-

Power of Government to extend
time limit in special
circumstances

168A (1) Notwithstanding anything contained in the Principal Act, the Government may, on the recommendation of the Council, by notification, extend the time limit specified in, or prescribed, or notified under, this Act in respect of actions which cannot be completed or complied with due to *force majeure*.

(2) The power to issue notification under sub-section (1) shall include to give retrospective effect to such notification from a date not earlier than the date of commencement of this Act.

Explanation - For the purposes of this Section, the expression "*force majeure*" means a case of war, epidemic, flood, drought, fire, cyclone, earthquake or any other calamity caused by nature or otherwise affecting the implementation of any of the provisions of this Act.

Amendment of Section 172	13	In section 172 of the Principal Act, in sub-section (1), in the proviso, for the words "three years", the words "five years" shall be substituted.
Amendment to Schedule II	14	In Schedule II to the Principal Act, in paragraph 4, the words "whether or not for a consideration," at both the places where they occur, shall be omitted and shall be deemed to have been omitted with effect from the 1st day of July, 2017.

Dated Raj Bhavan
Shillong, the 23rd April, 2020


TATHAGATA ROY,
 GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 24th April, 2020.


D. LYNGDOH,
 Deputy Secretary to the Govt. of Meghalaya,
 Law (B) Department.